

ANNUAL REPORT OF COMMISSIONER
FOR SCHEDULED CASTES AND
SCHEDULED TRIBES

The Minister of Legal Affairs (Shri Pataskar): On behalf of Shri Datar, I beg to lay on the Table a copy of the Annual Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1955, under article 338(2) of the Constitution. [Placed in Library. See No. S-375/56].

DEMANDS FOR EXCESS GRANTS
(RAILWAYS), 1953-54

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1953-54.

PETITION RE. SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

Shri Ramachandra Reddi (Nellore): Sir, I beg to present a petition signed by 17 petitioners in respect of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

BUSINESS OF THE HOUSE

Dr. Jaisoorya (Medak): On a point of information, may I know when the hon. Minister of Railways will be able to give us a final statement which he promised with regard to the recent accident at Mahbubnagar?

The Minister of Railways and Transport (Shri Lal Bahadur Shastri): The hon. Member might probably have read in the paper that the offi-

cer has completed his enquiry. We hope to get his report in a day or two. Then it will be possible for me to inform you, Sir, as to when I can make a statement.

Mr. Speaker: We are closing this session on the 13th.

Shri Lal Bahadur Shastri: Before that.

Mr. Speaker: Before the session is over, not later than the 13th.

I wish to state about the half-hour discussion which is fixed for today on the motion of Shri V. P. Nayar, that the hon. Minister concerned is not able to be present here. On a prior occasion, he was present but Shri Nayar was not present on that day. Therefore, this may stand over to the next session. But to avoid lapsing, the hon. Member will give notice once again, and in the usual way a time will be provided for it and discussion will be held in the next session.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL—Concl'd.

Mr. Speaker: The House will now resume further discussion on the motion to consider the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill. The time allotted is six hours, time already taken is 2 hours 21 minutes.

The Minister of Legal Affairs (Shri Pataskar): This is a very short Bill and has already been explained at the time when the motion was moved by the hon. Home Minister. The purpose of the Bill naturally is to give representation to certain Scheduled Castes and Scheduled Tribes who are enumerated in the lists attached and who will be entitled to get their franchise.

As hon. Members are aware, there was a Commission appointed and it

made certain recommendations. After consulting the State Governments concerned, ultimately the lists had been made. With regard to those lists certain suggestions were made by hon. Members and I will try to briefly refer to them.

Shri Raghavachari says that there is a possibility of the exclusion of a large section of the people by the method which we are trying to follow. But as already explained, hon. Members are aware that this is the only method by which we can now try to make an estimate about the number of these people who will be entitled to representation on the lists provided.

There is nothing more than this that can be done so far as matters stand at present.

Shri B. S. Murthy raised a point and contended that the population of the Scheduled Caste people in Andhra was over 30 lakhs and the Delimitation Commission has reserved only three seats for them in the Lok Sabha although in the 1952 elections there were four seats allotted to them in the Lok Sabha. The delimitation work was already over, in 1954. An Act had been passed and final order given. I do not think that anything can be done so far as that matter is concerned at this stage of the Bill.

Shri B. S. Murthy (Eluru): If it is a mistake by the Delimitation Commission, is there no remedy for it?

Shri Pataskar: The present Bill deals with certain other aspects. If there is any mistake, it is a matter which will have to be taken into account by the Delimitation Commission. The hon. Member, Shri Rishang Keishing, raised certain points. One of them was with respect to a community called 'Lois' and he seems to contend that they are not untouchables and asks probably why it is included in the list here. I have already pointed out that these are enumerated on the

basis of information supplied by the State Governments and on their recommendations. Another point that he raised was this. There is a distinction between Assam and Manipur in the matter of description of the Kuki and Naga Tribes. But, it should be remembered that in Assam all the sub-tribes of Kuki have been shown under the heading 'any Kuki Tribe' whereas in Manipur all these have been shown separately. That is the only difference. There is no ground for suspecting that something unfair is being done to them because of the description of these tribes. It is done according to the recommendation of the State Government and the Backward Classes Commission and as such, there is no discrimination.

Shri Eacharan raised a point. In respect of Malabar and Travancore-Cochin State, communities which are common for these areas should be treated as Scheduled Castes for the whole State. When preparing the list of Scheduled Castes for the Kerala State, probably this point will be gone into. As regards the omission of certain castes, the State Government has stated that these are Scheduled Castes only in the Malabar and Nilgiri districts. Kanakkan, Pulayan and Vettuvan are Scheduled Castes only in the Malabar and Nilgiri districts and so we have scheduled them with this area restriction.

With reference to most of these points, I can only say that all these provisions made here are on the basis of information furnished by the State Governments themselves. Shri Anandchand has made certain comments saying that Jogi and Lohar are functional castes with the traditional occupation of fortune tellers and blacksmiths and that they are not untouchables. In all these matters, I think we have to follow some uniform rule and that rule is that we base these things more or less on the report submitted by the Backward Classes Commission and, in

[Shri Pataskar]

the second place, the report submitted by the State Governments as they are in a better position to know.

Shri Machiah has said that the lists of Scheduled Castes and Tribes have been prepared on the basis of the existing States and not as they would be after reorganisation. Naturally that is what we can do because the new States will come into effect on the 1st of November. But, as the hon. Members are aware, provision has been made in the States Reorganisation Act with respect to these matters being dealt with. That would be done under the provisions of that Act. He also made a suggestion that the Jadu Malo community should be included in the list of Scheduled Castes for Mysore and Hakki Pikki in the list of Scheduled Tribes. It is proposed to include Hakki Pikki in the list of Scheduled Tribes for Mysore and enquiries will be made of the State Government regarding the Jadu Malo.

Shri Jangde has said that the list is defective, inadequate and many communities have been left out. The only reply that I can give is that it is passed on the report of the Backward Classes Commission and the recommendations of the State Governments.

Some comments were made that the census enumerators deliberately made wrong entries in the case of Scheduled Caste Members. It is really a serious charge. I can assure the hon. Members that it is not so and it is not justified to say so. There is no reason why the enumerators should deliberately do any such thing.

Shri Naval Prabhakar also complained that the census figures of Scheduled Castes in Delhi State are incorrect and that the Scheduled Castes of other States should be declared as Scheduled Castes for Delhi

also. As I have been saying, it could not be uniform. Then, you will have to prepare an All India list of Scheduled Castes and Tribes. The tribe or caste which is scheduled in one province is not necessarily so in the other. Therefore, we have to make all these lists Statewise.

Shri Barman has pointed out that the area restrictions in regard to Scheduled Tribes give rise to an anomalous position. I may inform him that this matter has been carefully considered in consultation with the State Governments. Ultimately, a decision has been taken. These restrictions are more or less with respect to Madhya Pradesh and Madhya Bharat. Whatever views were put forward by the members of the Commission were taken into account. The State Governments were consulted. Ultimately, this list has been prepared.

I believe these are the important points which had been raised. I can only say that generally we have followed the line of relying firstly on the recommendations of the Backward Classes Commission and secondly on the recommendations of the State Governments. I hope there will be some more discussion while we take up the amendments proposed. So, I commend the motion to the acceptance of the House.

Shri B. S. Murthy: We had an informal meeting with the Home Minister on Saturday and then he accepted certain communities to be included; certain amendments were accepted. I want to know what the Minister of Legal Affairs has to say about them.

Shri Pataskar: I know that there was such a meeting. Whatever was agreed to by the Home Minister at that time will be accepted.

Mr. Speaker: That will come at the time of the clauses. There is an amendment to this motion for consideration, tabled by Shri Velayudhan.

It is an amendment for circulation for the purpose of eliciting opinion.

Shri Pataskar: May I say a word on that motion? It is only a dilatory motion and no purpose would be served by circulating the Bill again. This matter has been finalised after due consideration, on the report of the Backward Classes Commission and after a good deal of consultation with the State Governments.

Mr. Speaker: The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the first week of November, 1956."

The motion was negatived.

Mr. Speaker: The question is:

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and of Scheduled Tribes, of certain castes and tribes and matters connected therewith, be taken into consideration."

The motion was adopted.

Shri Kelappan (Ponnani): Sir, before the clause-by-clause consideration is taken up, I want an elucidation from the hon. Minister if a particular individual is not in the list of Scheduled Castes of a particular State, he will not get all these concessions and privileges that they are given. Here is an instance. About a thousand families from Travancore-Cochin are going to be settled in some other State. Some of these families may happen to belong to Scheduled Castes. If their names are not in the list in the new State where they are to be settled, though they may belong to the Scheduled Castes and the names of their castes may appear in the list in the State of Travancore-Cochin, I do not know if they would get these concessions. Is it not enough if we have a consolidated list for the whole of India so that wherever these people happen to be, they will get these concessions

Mr. Speaker: Hon. Members are starting discussion on the clauses now. They will kindly see from the Schedule, wherein the castes attached to various States are given, that somebody who belongs to a Scheduled Caste in one State is not a Scheduled Caste in another State and so he is not treated as an untouchable in that State. Even in the same State, one particular community going by that name is considered a Scheduled Caste in Chittoor but not in Srikakulam or Northern Circars. Therefore, on an all-India basis it cannot be done. As the Hindu carries his personal law wherever he goes, if a person is a Scheduled Caste in a particular State and he goes and settles in another State, then it may possibly be said that he is still a Scheduled Caste. I leave it to the hon. Minister to decide as to what ought to be done in that matter.

Now we will proceed with the clauses. I find there are no amendments to clause 2.

Shri Velayudhan (Quilon-cum-mavelikkara-Reserved-Sch. Castes): Government amendments are there.

Mr. Speaker: I do not find any amendment in the Order Paper. What is that amendment to this clause? I think Shri Velayudhan said that there are Government amendments.

Shri Velayudhan: No, I just asked my friend here.

Mr. Speaker: Hon. Members should be more responsible, especially when I want to proceed and save as much time as possible. I will put the clause to the vote of the House.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (Amendment of Scheduled Castes Orders)

Shri Ramachandra Reddi (Nellore):
Sir, I beg to move:

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after line 3, add:

“Provided that the Central Government, after consultation with the State Governments, may, as soon as possible, recast the lists or add from time to time to the lists of Scheduled Castes on the basis of the States Reorganisation Act of 1956.”

Sir, the object of this amendment is very clear. As it is, the Schedule do not seem to be perfect for the simple reason that they have not taken into consideration the States Reorganisation Act, according to which the lists have to be recast and realigned. The other day, when I moved this matter, the hon. Home Minister said that all those things will be looked into by the Government. But without a specific provision in the Act itself there will not be the possibility for the Government to recast these lists, or add or subtract certain items from certain lists. For instance, take the case of Hyderabad. Hyderabad is divided into three units and added on to three different States. The result is, certain names which do not occur in the future Andhra Pradesh will still be there and certain names which do not occur in Bombay will still be there. So, in that view I wish that the Government takes power to recast these lists as early as possible, or in due course whenever they find it necessary to do it. That is why I made this provision, that the Central Government may take power that after consultation with the State Governments they may, as soon as possible, recast the lists or add from time to time to the lists of Scheduled Castes on the basis of the States Reorganisation Act of 1956.

This is a simple enabling provision, Sir, and I hope that the Government will not have any objection to this.

Shri B. S. Murthy: Mr. Speaker, Sir, I would like to support the amendment moved by Shri Ramachandra Reddi. When we were having a discussion last time I felt that there seems to be a conflict of opinions as to who are Scheduled Castes and who are not, and who are Schedule Tribes and who are not. As a matter of fact, some of the Members of Parliament from the various areas have been asserting that certain communities belong to Scheduled Castes and Schedule Tribes, but the difficulty arises because the State Governments do not agree to some of the lists. The Backward Classes Commission had given certain communities as Scheduled Castes and Scheduled Tribes in certain areas, whereas the State Governments concerned expressed a different view. Naturally, the Central Government accepted the view of the State Governments. Therefore, some of the Members made a request to the Home Minister, who promised to get urgent information either by trunk calls or telegraphically from the Chief Ministers of the States. So, even if eleventh hour attempts are made, there may be some communities which might have been left out from being included in the lists given in the Schedules attached to this Bill or there may be some others who might erroneously have got into these lists. Therefore, if a power like this is being given to the Central Government, I think any mistakes that shall be made known later on can be rectified. I, therefore, support this amendment. After all, it is a salient feature to give power to the Central Government, and I think the Central Government will try to do justice to these communities as it has been doing uptill now. Therefore, I consider that the Minister will have no objection to accept this amendment which will enable the Government to rectify mistakes without coming before the Parliament.

Shri A. M. Thomas (Ernakulam):
Mr. Speaker, Sir, I wish to make a few observations on clause 3.

Mr. Speaker: Has the hon. Member already spoken?

Shri A. M. Thomas: No, Sir.

Mr. Speaker: I just wanted to make a general request that hon. Members who have already spoken need not speak; let them give preference to other hon. Members.

Shri A. M. Thomas: Sir, you will find that clause 3 (1) says:

"The Constitution (Scheduled Castes) Order, 1950, is hereby amended in the manner and to the extent specified in Schedule I."

Schedule I says:

"1. For paragraph 3, substitute:—

"3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste."

In my observations on this clause I wish to raise a point of fundamental importance, and on which there is practical unanimity as far as my State is concerned. I approach this question from two angles. The primary intention of the Constitution (Scheduled Castes) Order as well as this Bill is to catalogue a list of Scheduled Castes for the purpose of reservation of seats in the House of the People and the Legislative Assemblies of the States. One qualifying criterion for this is the religion that the person professes and a restriction is made, according to paragraph 3 in Schedule I, that a person who professes any religion other than Hindu or Sikh will not be entitled to the benefits conferred by this Bill. But that restriction does not apply to the Scheduled Tribes. In effect, the Hindu Schedule Castes are entitled to the privileges conferred by this Bill. According to the first Constitution (Scheduled Castes) Order, the President conferred this benefit only to those persons who professed the Hindu religion, but later on those who professed Sikh religion were also brought into this category.

Shri B. S. Murthy: And also Buddhists.

Shri A. M. Thomas: You will find, Sir, that the Sikh religion does not recognise any caste system. All the same, Hindu Schedule Castes who have adopted Sikh religion suffer social disabilities and on that basis they were also taken in. I submit, Sir, the very basis, if extended to Scheduled Caste converts to other religions—converts to Christianity and Islam—in many parts, especially in the south, they also would be eligible. If the same criterion is extended, they are also to be included without any distinction of religion. You will find from page 6 of the Report of the Backward Classes Commission, that there is a note by the Chairman which says:

"We discovered to our pain and sorrow that untouchability did obtain in the extreme south among Indian Christians....." (1)

Mr. Speaker: Has the hon. Member got any amendment in his name, or is he just generally discussing the clause?

Shri A. M. Thomas: I tabled an amendment for deletion of this paragraph, but as it was for deletion that has not been admitted.

Mr. Speaker: He wanted deletion of a portion or the whole paragraph?

Shri A. M. Thomas: I wanted deletion of paragraph 3. Clause 3 says that the "Constitution (Scheduled Castes) Order is hereby amended in the manner and to the extent specified in Schedule I". So, I can make my observations only with respect to that amendment.

12.00 Noon.

Now, let me quote from page (vi) of the Report of the Backward Classes Commission, Vol. I. What the Chairman of the Commission says is this:

"We discovered to our pain and sorrow that untouchability did obtain in the extreme South amongst Indian Christians, and Indian Christians were prepared in many places to assert that they (2)

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were still guided by caste not only in the matter of untouchability but in social hierarchy of high and low. Their social and religious leaders in their anxiety to secure some Governmental help for their own people supported the contention that caste was rampant among Indian Christians also".

Again, at page 28 of the report also,—in the body of the report—more or less the same observations have been made.

"We were informed that this segregation has spread even beyond the secular side of life and sometimes Harijan converts were not allowed to pray together with the upper class Christians. We were also told that in some places in the South these classes are forced to have a separate cemetery for their dead."

So, although they became converts to other religions, still, they suffer the same social disabilities from which they were suffering formerly. This discrimination, because of the fact of conversion to another religion, will result in great hardship to those Scheduled Caste Hindus who have got themselves converted to other religions. I know that this list is mainly for the purpose of reserving seats in the House of the People as well as in the various Legislative Assemblies of States.

This list is purported to be prepared under article 341(1) of the Constitution which says:

"The President may, after consultation with the Governor or Rajpramukh of a State, by public notification, specify the castes, races or tribes or parts or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State".

I would not have raised this question at this stage if it was only for

the purpose of representation in the House of the People and in the various State Legislative Assemblies.

Shri Velayudhan: Please read article 341 (2).

Shri A. M. Thomas: That only refers to variations. So, if it was only for the purpose of reservation of seats in the House of the People and in the various Legislative Assemblies of States, I would not have raised this question. But, because the various Scheduled Castes are catalogued in this list, only those Scheduled Castes are entitled to other benefits, such as educational concessions, State aid in several forms, etc. It is because of this that I have sought your permission to raise this question here.

You will find that when the Scheduled Castes Order was promulgated by the President, a point was raised from various States, namely, whether this list would affect the grant of concessions in other matters also. You will find from a letter received from the President's Secretariat, dated the 17th December, 1956, the following observation:

"I should however state at once that so far as educational and economic facilities to the backward classes are concerned, it is not the intention of the Government of India that there should be any differentiation on grounds of religion or caste".

Mr. Speaker: The Scheduled Castes Order is sought to be amended to some extent. We have had the general discussion. The policy has been accepted by the House. We are now in clause 3 which says that only certain castes among the Hindus and the Sikhs are entitled to this benefit. I do not think we can go into this matter now, having disposed of the principles which have been agreed to. If other communities are to be brought in here, then, that would become a major issue. We should now confine ourselves to clause 3, which speaks of only certain portions or

classes among the Hindus and the Sikhs. We have disposed of the principle of the Bill, and there has been no amendment to clause 2. Under the circumstances, I do not feel called upon to allow such discussion at present. The hon. Member referred to Christians and others. But then Parsees and Buddhists also may come under the class 'Hindus'.

Shri B. S. Murthy: The Buddhists are included among the Hindus.

Mr. Speaker: There is no knowing how they will be expanding this list. I am really sorry that I cannot allow such a discussion as the hon. Member was concentrating upon.

Shri A. M. Thomas: I wish to ask for a clarification from the Government, namely, whether this list is prepared only for the purpose of representation in the Parliament and in the State Legislative Assemblies. If the Government is guided by this list and this list alone, the other concessions such as aid given to the Scheduled Castes in the matter of education, etc. will be awarded only on the basis of this list. My objection is to that aspect of the matter.

Mr. Speaker: There may be substance in that point. Was there a different Scheduled Castes list for the purpose of representation and another list for the purpose of other benefits? But whatever was there earlier is now sought to be continued. If there was one list for the purpose of scholarships, etc. and another list for the purpose of representation in the Legislative Assemblies of States and in Parliament,—if there were different lists—then, either they could be unified or they might continue the two lists. That is a matter of policy. Whatever was prevailing earlier, is now continued. Were there two different lists earlier?

Shri A. M. Thomas: No.

Mr. Speaker: So, that would be a matter of policy.

Shri A. M. Thomas: I would request you to go through paragraph 3 in Schedule I. My objection is to that aspect. I can urge arguments over that paragraph and ask for the deletion of it.

Mr. Speaker: I do not agree. This is an amending Bill. Some portions of the previous Constitution Order are sought to be amended. The paragraph now sought to be amended relates to Hindus and Sikhs. Whether it ought to be enlarged or not is a matter of principle.

Shri A. M. Thomas: It is not a question of enlargement.

Mr. Speaker: The hon. Member's question appears to be that the list should apply not only to the representation in Parliament and in the State Legislative Assemblies but to the other amenities that are provided for the Scheduled Castes. That is also an enlarging of the purpose in view. This is only an amending Bill. Whatever the original Bill contemplated and to whatever the original Bill applied, this Bill will also apply. If the original list applied only to the question of representation, this will also apply only to that question. If the original list applied to scholarships also, this list will also apply to scholarships.

Shri B. S. Murthy: There is one point for clarification. This Bill is intended to give political representation to communities known as Scheduled Castes who are suffering from the stigma of untouchability, whereas, in the matter of welfare and other ameliorative measures, the Scheduled Caste Christians, wherever they are, are being included in the other list.

Mr. Speaker: What is the other list?

Shri B. S. Murthy: The backward classes list.

Mr. Speaker: The list regarding the backward classes is different from the list of Scheduled Castes.

Shri A. M. Thomas: That is a different matter. I am entitled to argue in favour of the detention of this paragraph. An amendment of mine was not admitted because it was for the deletion of paragraph 3. So, I can oppose the inclusion of paragraph 3.

I shall not take more time. I shall take only a few minutes so that I can finish my point. From the President's Secretariat, a communication was issued which said:

"The only differentiation between the backward classes and other backward groups who are called scheduled castes can be in regard to certain political rights such as separate representation".

Later on, it has been clarified and it has been said that "the President has not decided any such thing by the order made by him under article 341 of the Constitution". It was said that the "enumeration of the Scheduled Castes among Hindus is mainly for purposes of reserving seats for their representatives in Parliament and State Legislatures. It has nothing to do with aid and facilities". But in practice, what happens is that when the question of aid and other facilities comes up, the aid and facilities are conferred only on those Scheduled Castes who are either Hindus or Sikhs.

Shri N. Rachiah (Mysore-Reserved-Sch. Castes): It has definitely recommended that the backward classes are eligible for such aid and facilities.

Mr. Speaker: The hon. Member may wait for his turn.

Shri A. M. Thomas: I have read in the newspapers that all the benefits that are given to the Scheduled Castes Hindus are extended to Scheduled Castes converts also, in the State of Andhra.

Shri Velayudhan: Madras State.

Shri A. M. Thomas: As far as my State, Travancore-Cochin, is concerned, they are treated on a different footing and they do not enjoy the same benefits enjoyed by their brethren among other Scheduled Castes. That is my grievance.

My request at this stage to the Home Ministry would be to clarify the position that this list is drawn up only for the purpose of reservation of seats to the House of the People and the State Assemblies. With regard to aid and other facilities, all those who are in the Scheduled Castes, irrespective of their religion, will be given the benefits. It is a matter of great importance. As far as my State is concerned, almost all the members of the erstwhile Legislative Assembly, irrespective of caste or community—Nayars, Ezhavas, Scheduled Castes etc.—have all jointly demanded that all those benefits should be enjoyed by the Scheduled Castes converts also. All the same, I understand the Central Government has not thought it fit to give them the concessions. That is my grievance. So, I again and again request the Home Ministry to clarify the position that this list, especially its qualifying prescription with regard to religion, will apply only in the matter of reservation of seats to the House of the People and the Legislative Assemblies.

Shri Balakrishnan (Erode-Reserved-Sch. Castes): Mr. Speaker, Sir, I oppose the suggestion of Shri Thomas who wanted to include converts in the list of Scheduled Castes. In some institutions which are run by christian Missionaries, unless the Harijan students convert themselves into Christianity, they are not admitted into Christian schools. Knowing that there are certain educational facilities in Christianity, they joined that religion. In such cases, how can we include them in the Scheduled Caste list? He says Harijan converts also suffer the same social difficulties. Then why should they join in a

religion which does not give them equal rights. If they give up Christianity and come back to Hinduism, we can include them in the list? Otherwise, how can we include them?

Regarding the list, I find there are thousands of castes included here. If you want to maintain a list for giving special facilities for representation in Parliament and the State legislatures, it is enough if you maintain a few common names in the whole country. For instance, *Adi Dharmi* is a common name throughout India except in the south. In the south, there are certain common names like *Adi Dravida*, *Adi Andhra* and *Adi Karnataka*. These are the names applied to all the Harijan communities. It is enough if such common names are maintained in the list. Otherwise, there is a loop hole through which non-Harijans also manage to enter into the list under one or other of the thousands of names mentioned in the list. For example, in Madras State there are two castes *Vettuvan* and *Kanakkan*. *Vettuvan* and *Kanakkan* is a common name for Harijans and also caste Hindus; and some caste Hindus who belong to the *Vettuvan* caste, are very rich people. *Kanakkan* community is a very orthodox community just like the Brahmins.

Shri Veeraswamy (Mayuram-Reserved—Sch. Castes): There is no caste by name Harijan in any part of the country.

Shri Balakrishnan: In the last general election one caste Hindu *Vottuvan* contested with me; I objected to his nomination saying that he was not an untouchable. Even then the Returning Officer did not accept my objection, because the name "*Vettuvan*" was found in the list of Scheduled Castes. So, in my opinion, it is enough if a few common names are put in the list. I do not know why the name "*Harijan*", which was mentioned by Mahatma Gandhi, Father of the Nation, is not included in the list. Though several representations were made to the Backward

Classes Commission to include the name "*Harijan*" in the list, the name was not included. So, I request the Government to introduce the name "*Harijan*" in the list.

There are certain unwanted names like "*Chandala*" in the list. Instead of that the name "*Harijan*" should be put. Who is a *Chandala*? There are *Chandalas* in every community. I request the Government to replace all such ugly names by the name "*Harijan*".

Shri Thimmaiah (Kolar—Reserved—Sch. Castes): I shall first refer to the observations made by my friend, Mr. Thomas. If I understood him correctly, he said that the converts to Christianity must also be recognised as Scheduled Castes. Scheduled Castes are decided on the basis of untouchability. Certain communities in India had to suffer from untouchability and they were treated as outcasts. They were not allowed to mix with the society and enjoy the facilities available to other communities since time immemorial. This is the only criterion to judge whether a particular community is a Scheduled Caste or not.

After the Britishers came to India, some people were being attracted by the missionaries because of the high status and other amenities available in Christianity. I do not object to that; whatever help the Christian missionaries have given to the Scheduled Castes people is good. Some of the Scheduled Castes people converted their religion into Christianity. The rest of them stuck to their old faith in Hinduism, even though they were treated like dogs by their own brethren. Then, when Congress Government came to power, we got some privileges. I do not call them privileges, but some concessions which are given to us to become human beings and to rise to the level of others. Now, our friends here who were long back converted to Christianity because they wanted to have a higher status, who betrayed their faith and changed it, now say that

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they should also be treated as Scheduled Castes people and given the same concessions.

I request the House to consider whether there is any justice in these communities being treated as scheduled caste people. I request my friend to judge whether what he says is just. I do not say that the converted Christians should be discouraged or they should not be given any preferences.

But there is another list, list of backward classes and they can as well be grouped as backward classes and yet all the amenities available to the Backward classes will be available to them also. But there is no justification and there is no reason why we should treat these converted Christians as scheduled caste people.

I will now refer to the amendment moved by Shri Ramachandra Reddi. He says that on the basis of the Reorganisation Bill the communities should be recasted and, from time to time, addition and subtraction should be made to the list. Though I agree with him that recasting of the list on the basis of the States Reorganisation Bill should be done, I do not think it is necessary that we should go on adding and subtracting from time to time. Therefore, I submit that taking into consideration the basis of the reorganisation of States, the Government should add some communities after the new States have come into existence.

For example, in the State of Mysore, some districts have been transferred from Bombay, some districts from Andhra and some districts from Madras. There are certain communities which, under the Bill, are treated as scheduled castes in the States of Bombay, Andhra etc. But they are not treated as scheduled castes in the State of Mysore. I, therefore, suggest to the Government that after the reorganisation those communities must be treated as scheduled castes and scheduled tribes in Mysore also.

Lastly, I come to the question of the population of scheduled castes. The population of scheduled castes is becoming less and less at every census. I do not know why the Government is not seeing to it that the population of these communities is correctly assessed. This may be the last time when we have reservation of seats.

Shri B. S. Murthy: Last time.

Shri Thimmaiah: Yes, last time. This is the last time when we have reservation of seats for the State Assemblies and Parliament. Therefore we should see that the State Governments are doing justice by assessing the correct figure of the population of scheduled castes. I know that in some States some officers, thinking that the population of scheduled castes will be very high and so they will be demanding higher percentage of jobs in the Government, do not correctly assess the population of our people. In our villages the poor and ignorant people do not understand what is the meaning of census as there are no educated people among the scheduled castes and so they do not know what is happening. Therefore, I would request the Government to see that the correct figure as to the population is assessed and we are given sufficient number of seats according to the population.

श्रीहनुमन्त (संचाल परगनाव हजारीबाग रजित—अनुसूचित आदिम जातियां): अध्यक्ष महोदय, आज से ५, ६ साल पूर्व राष्ट्रपति के १९५० एवं १९५१ के आर्डर के अनुसार विभिन्न राज्यों में अनुसूचित जातियों एवं अनुसूचित आदिम जातियों की सूची बनायी गई थी और उस समय कुछ ऐसी उपेक्षित जातियां छूट गई थीं और जिस समय पिछड़े वर्ग आयोग ने इन जातियों की आर्थिक एवं सामाजिक व्यवस्था की जांच के लिये सम्पूर्ण देश का दौरा किया तब उस अवसर पर ऐसी सभी उपेक्षित जातियों ने भी स्मरणपत्र दिये जिन्हें कि सूची से छोड़

दिया गया था। यह बड़े सन्तोष का विषय है कि इस वर्तमान विधेयक के द्वारा जो जातियाँ छूट गई थीं उन्हें भी सूची में जोड़ा जायेगा और यह बड़ी प्रसन्नता की बात है कि इसके अनुसार उन जातियों की जनसंख्या की गणना होगी और जनसंख्या के अनुसार विधान सभाओं एवं संसद् में हमारे सदस्यों की संख्या बढ़ाई जाएगी।

मैं यह मानता हूँ कि भारत सरकार ने प्रथम पंचवर्षीय योजना में आदिवासी जनजाति तथा ऐसे अन्य लोगों के लिये कल्याण कार्य किया है फिर भी यह स्वीकार किया जाएगा कि उनके लिए अभी भी बहुत कुछ करना बाकी है। आज के दिन भी मैं आपको बतलाना चाहता हूँ कि हमारे बिहार में जंगल और पहाड़ी इलाकों में जो आदिवासी रहते हैं, उनकी दशा बड़ी दयनीय है। दुमका संथल परगना क्षेत्र के आदिवासी अत्यन्त गरीब अन्नपद तथा शोषित हैं। ४ वर्ष होने को भ्रायें वहाँ के लोगों की हालात बेहतर और सुधार करने के हेतु सरकार ने एक कमेटी बैठाई थी लेकिन अभी तक कुछ नहीं हुआ है और उनकी बैसी ही हालत बनी हुई है। आज उनका हर प्रकार से शोषण हो रहा है। ईसाई मिशनरीज उनके जन्मजात धर्म का अपहरण करते हैं, व्यापारी वर्ग उनके साथ दुगने, तिगुने मूल्य पर सामान बेच कर रुपये ँँठते हैं, ठेकेदार मजदूरी करा कर कम पैसे देते हैं और राज्रि में काम के घंटे बढ़ा कर यदाकदा चरित्र-हीनता का परिचय देते हैं और उनकी नव-युवतियों के चरित्र को बिगाड़ते हैं। विदेशी मिशनरीज उनको रोटी के चन्द टुकड़ों का आलस्य देकर धर्म परिवर्तन करवाते हैं। उन मिशनरियों का धर्म परिवर्तित लोगों को "राइस क्रिश्चियन" कहना मात्र ही इसका यथेष्ट प्रमाण है। केन्द्रीय सरकार ने इसके रोकथाम के हेतु १९५४-५५ में राज्य सरकारों के नाम एक परिपत्र जारी कर उस से आग्रह किया था कि वे अपने यहां इस निमित्त

एक क्षेत्रीय समिति नियुक्त करें जो राज्य सरकारों और केन्द्रीय सरकार को ऐसी बातों की जानकारी कराये। खेद है कि बिहार स्टेट अब तक भी इस और सक्रिय नहीं हुई और मेरा अनुरोध है कि उसका ध्यान शीघ्र ही इस और आकृष्ट कराया जाए।

आज बन में रहने वाली आदिवासी जातियों में शिक्षा का नितान्त अभाव है और जिसका कि परिणाम यह हो रहा है कि उनका हर क्षेत्र में शोषण हो रहा है और लोग उनकी अज्ञानता का लाभ उठा कर अपना उल्लू सीधा करना चाहते हैं, अतः सरकार को सर्वप्रथम उन्हें शिक्षा देनी चाहिये और उनको साक्षर बनाना चाहिये।

पढ़ाई का इंतजाम करने के साथ साथ हमें उनके लिये रोटी की भी व्यवस्था करनी होगी क्योंकि भूखे पेट पढ़ाई का काम सफलता पूर्वक नहीं चल सकता है।

इसके साथ साथ हमें उनके स्वास्थ्य की तरफ भी ध्यान करना होगा। अतः उनके लिए मुफ्त दवादारू का प्रबन्ध करना भी उतना ही आवश्यक है और इसके लिए प्रत्येक पांच मील की दूरी पर एक सरकारी दातव्य शोधालय खोल कर इसका निदान किया जा सकता है।

जहाँ तक उनके कपड़े का सवाल है, वह आप सहकारी संघों के नियंत्रण में संचालित सहयोग समितियों के जरिये कर सकते हैं। ऐसी समितियाँ रूई उगाने, सूत कातने तथा वस्त्र बुनवाने का प्रबन्ध करेंगी। वे झम्बर चर्खों का भी पूरा लाभ उठावेंगी। इस सिलसिले में ग्राम पंचायतों को व्यापक अधिकार देने होंगे। बन जीवन के सामाजिक, आर्थिक तथा राजनीतिक अवस्था को मद्देनजर रख कर उनके निवास ग्राम में या उसके सन्निकट ही सच्चे सस्ते तथा सुलभ न्याय की व्यवस्था करनी होगी। कारण यह है कि दूर जा कर या खर्च कर न्याय पाने की उनमें क्षमता नहीं है अतः वर्तमान

[श्री हेमब्रूम]

व्यवस्था उनके लिए कतई उपयुक्त नहीं है तभी तो हम भ्राए दिन देखते हैं कि निर्दोष आदिवासी भी अपनी गरीबी के कारण सजा पा जाते हैं ।

यह सारे काम केन्द्रीय सरकार विभिन्न राज्य सरकारों के सहयोग के बिना पूरा नहीं कर सकती है और राज्य सरकार भी बिना स्थानीय लोगों के सहयोग के ऐसा नहीं कर सकती है । अतः आवश्यक यह है कि केन्द्रीय गृह मंत्री महोदय के निर्देशन पर राज्य सरकार व्यापक अधिकार सम्पन्न प्रदेश जिला तथा थाना आदिवासी समितियों कायम करायें जो अपने माध्यम से सम्पर्क तथा सेवाओं के बल पर पिछड़े आदिवासियों को रोजी, रोटी, न्याय तथा अन्य कल्याणकारी सुविधायें दिलाने में सहायक हों ।

हमारे क्षेत्र के आदिवासियों के लिये शाधारणतः मुख्य सड़क पर पहुंचने के लिये छोटी सड़कें नहीं हैं, बच्चों को पढ़ाने के लिये विद्यालयों की कमी है, दवादारू या उपचार के लिये अस्पतालों का अत्यन्त अभाव है और पानी पीने के इंदारे भी नगण्य हैं ।

मैं सरकार से आग्रह करूंगा कि वह एक मोटी रकम का अनुदान राज्य सरकार को दे कर वहां के निवासियों के लिये हर पांच मील की दूरी पर एक अस्पताल और एक डेढ़सो की आबादी पर एक कुंआ बनवाया जाए । अगर देश को वेलफेयर स्टेट बनाना है तो यह आवश्यक है कि हम लोगों के दुखों को सोलह भाना दूर किया जाए । मैं इस को मानता हूं कि प्रथम पांच वर्षीय योजना में आदिवासी जनजातियों के लिये काफी किया गया है लेकिन फिर भी अभी बहुत कुछ करना बाकी है ।

आदिवासी लोगों को न्याय मिलने में बड़ी कठिनाई होती है । वह लोग दिन दिन भर अदालत में जा कर बैठे रहते हैं फिर भी कमी कमी उन के मामलों की

सुनवाई नहीं हो पाती है । मैं कहना चाहता हूं कि जहां पर हमारे आदिवासी लोगों रहते हैं वहां से पांच मील से ज्यादा दूर उन को न्याय पाने के लिये जाने की आवश्यकता नहीं होनी चाहिये । इस के लिये मैं प्रार्थना करूंगा कि जो हमारी ग्राम पंचायतें हैं उनको ग्यापक अधिकार मिलने चाहिये उन को सोलह घाने पावर दीजिये कि वह हमारी तकलीफों और दिक्कतों को दूर करने के लिये प्रयत्न कर सकें । ग्राम पंचायतों के फंसलों की अपीलें मुनने के लिये समय समय पर कोई अधिकारी हमारे यहां इजलास किया करे । लेकिन उसके लिये भी हमें पांच मील से दूर जाने की जरूरत नहीं पड़नी चाहिये ।

इस के साथ ही मैं एक बात की प्रार्थना और करना चाहता हूं । आदिवासियों के बीच में क्रिश्चियन मिशनरीज प्रचार किया करते हैं । चूंकि आदिवासी गरीब होते हैं इस लिये वह लोग हम को रुपयों का लालच देते हैं और लाचार हो कर हम उन के बहकावे में आ कर ईसाइयों में शामिल हो जाते हैं । इस तरह से जो लोग ईसाई बनते हैं उन के समाज में उन का कोई आदर नहीं होता है वह लोग घमं परिवर्तन के बाद भी अपने पुराने रीति रिवाजों पर ही चलते रहते हैं क्योंकि दूसरे ईसाइयों में वह मिल नहीं सकते हैं । सब प्रकार से वह आदिवासी ही बने रहते हैं हां क्रिश्चियन की इस पालिसी से उन की संख्या जरूर बढ़ जाती है । इस के लिये हम ने बार बार सरकार से प्रार्थना की कि आप कोई ऐसा कानून बनाइये कि जो लोग गांवों में क्रिश्चियन बनाने जाते हैं तो वह पहले आप के पास दर्खास्त भेजें और जब आप की मंजूरी मिल जाए तब वह किसी को क्रिश्चियन बना सकें । लेकिन आप ने कहा कि आप को इस के करने में दिक्कत है और यह नहीं हो सकता है । लेकिन

मैं यह कहना चाहता हूँ कि अगर आप आदिवासियों की कुछ सेवा करना चाहते हैं तो उस को ठीक से करना चाहिये। अगर इस तरह से नहीं करेंगे तो आपगे चल कर उनको कोई फायदा नहीं हो सकता है। आज पालिसी यह है कि क्रिश्चियन मिशनरों को पहले से अधिक पैसा मिल रहा है। बाहर से भी वह अधिक पैसा पा रहे हैं और यहाँ पर भी उन को रुपया अधिक मिल रहा है। आप भी उन के लिये रकम अलग कर देना ठीक है। हमारी रकम जो होती है उस को आप हम को अलग से देना चाहिये। ईसाई व गैर ईसाई को साथ देना उचित नहीं है। क्योंकि इस तरह से तो उन को दोनों ही तरफ से मिलता है। बात असल यह है कि वह आप के सामने फर्स्ट क्लास अंग्रेजों में बात कर सकते हैं आप उनकी बात को समझते हैं इस लिये आप उन की बात जल्दी मान जाते हैं।

स्कालशिप्स (छात्र वृत्तियाँ) वगैरह का जो कोटा होता है वह भी बराबर सा होता है लेकिन बिहार में ८०० आदिवासियों में से मुश्किल से १५० आदिवासी आदिमियों को मिला। बाकी सारे स्कालशिप्स मिशनरों के आदिमियों को मिले। इसी और हमारी सरकार का ध्यान जाना चाहिये। मैं तो केवल यह प्रार्थना करना चाहता हूँ कि आप हम को कुछ सुभोते दीजिये। आप हम को पढ़ा लिखा दीजिये हम आप से कोई राज पाट नहीं मांगना चाहते हैं हम अपना खाना अपनी जमीन से पैदा करना चाहते हैं हम चाहते हैं कि हम को दवा-दारू का सुभीता प्राप्त हो जिस में कि हम बीमारियों से बच सकें। हम को खेतों का सामान मिलना चाहिये हम को कृषि करने में बहुत दिक्कत होती है उस के लिये हम को सुविधा मिलनी चाहिये। मैं आपसे कहूँगा कि केन्द्रीय सरकार राज्य सरकारों के जरिये से रुपये दे कर इंतजाम कराये कि हर पांच मील की दूरी पर एक अस्पताल हो

हर डेढ़ सौ की आबादी पर या हर गांव में एक कुआँ हो, मुख्य सड़क से मिलाने वाली छोटी छोटी सड़कें हों, पांच हजार की आबादी पर एक कल्याण केन्द्र हो, ग्रेन गोला का भी इंतजाम होना चाहिये। एक ग्रेन गोला से सिर्फ दो चार हजार आदिमियों को ही काम चल सकता है जब कि एक क्षेत्र में ६० और ७० हजार तक आदिमी रहते हैं। इन जगहों पर ज्यादा ग्रेन गोले रखने चाहिये। मैं चाहता हूँ कि उन लोगों को हमारे बीच में काम करने के लिये भेजा जाए जो अब तक हमारा काम करने वाले हैं जो हमारी दिक्कत को जानते हों। जो हमारी दूसरी फाइव इधरस प्लैन (द्वितीय पंच वर्षीय योजना) है उस में हम को इस प्रकार की पूरी मदद मिलनी चाहिये। स्टेट गवर्न-मेंट के जरिये यह सब काम होने चाहिये ताकि इस में कोई गड़बड़ी न हो।

मैं अम्बर चर्खे के बारे में भी कहना चाहता हूँ। अम्बर चर्खे को हम लोग भी चाहते हैं। उस चर्खे से हम लोग अपने घर के लिये भी कपड़ा बना सकते हैं और अपनी जरूरत से बच रहे तो उस को बेच भी सकते हैं। जंगलों की हमारे यहाँ भरमार है। अगर उन जंगलों की तरफ ध्यान नहीं दिया जायेगा तो दो चार वर्ष में वह जंगल नष्ट हो जायेंगे। उन जंगलों की रक्षा करने के उपाय नहीं किये जा रहे हैं। उनको बचाने के लिये आदिवासियों को कोई भी मदद नहीं दी जा रही है। उसके लिये हम को पूरी सुविधा मिलनी चाहिये। वहाँ बांस बहुत होता है। उस से हम लोग अपने घर बनाते हैं और लकड़ी का काम लेते हैं। इस काम के लिये हम को पूँजी मिलनी चाहिये। हम लोगों के यहाँ पुराने रीति रिवाज ही चल रहे हैं। उन के लिये हम को अनाज की जरूरत पड़ती है बाहर के लोग वहाँ पर आते हैं और हम को बहका कर चावल आदि देने का लालच दिखा

[श्री हेमचोम]

कर हमारे सारे जंगलों और जमीनों को नीलाम कर देते हैं जिस से लोगों को हर साल तकलीफ मिलती है। इस लिये बेरा कहना यह है कि हम को मदद करने के लिये ग्रैन गोला का इन्तजाम होना चाहिये और वहाँ से हम को चावल वगैरह मिलना चाहिये। अगर आप इस पर ध्यान देंगे तो बिहार सरकार भी हम को ज्यादा मदद देगी। हमारे यहाँ कालेज खोलने चाहियें ताकि हमारे लड़कों को पढ़ने के लिये दूर न जाना पड़े। एक कालेज खुला भी है। लेकिन वहाँ पर छात्रावास का भी प्रबन्ध होना चाहिये जिस में कि दूर वाले लड़के उस में रह सकें।

Mr. Speaker: Order, order. All this may be reserved to a discussion of the report.

श्री हेमचोम : मैं बहुत थोड़ा समय और चाहता हूँ। बिहार से धनी कोई और नहीं बोला है।

Mr. Speaker: The hon. Member is not speaking on this Bill at all. He is referring to the Report of the Backward classes Commission.

So far as this clause is concerned, I will put this amendment to the vote of the House. This is becoming a general discussion.

Shri Balmiki (Bulandshahr Distt.—Reserved—Sch. Castes): I will require two minutes to speak on this particular clause.

Mr. Speaker: What I propose to do is this. I have got a list of hon. Members.

Shri Balmiki: Only two minutes, Sir.

Mr. Speaker: I have got a list of about 15 Members here who have not spoken on this and who belong to the Scheduled Castes and Scheduled Tribes. What I find now is there is

a general discussion on the whole matter, not only on this Bill but upon the Commission's report also. Therefore, let us dispose of all the amendments and then allow discussion till the clock strikes 3:15. I will ask all hon. Members to speak and then put it to the vote of the House. So far as this amendment is concerned, I will ask the hon. Minister to reply.

Shri Kelappan: I have given an amendment. I believe there is some misunderstanding about one of these entries in Malabar.

Mr. Speaker: I will come to it. Let us dispose of this amendment.

Shri Kelappan: Schedule I.

Mr. Speaker: Regarding the entries, they will all be taken up together. Regarding this particular amendment, Shri Reddi has asked in view of the States' reorganisation, what happens to them. The hon. Minister feels there will not be any difficulty. Let him explain.

Shri Pataskar: I will try to explain so that the matter may not be again raised and discussed in the House.

You will find that what had happened in this case was that we expected this Bill would have been passed first. As a matter of fact, the States Reorganisation Bill has been passed first and this Bill has come after that.

Clause 41 of the States Reorganisation Bill which we have already passed, reads like this:

"As soon as may be after the commencement of this Act, the President shall by order make such modifications in the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Part C States) Order, 1951, the Constitution (Scheduled Tribes) Order, 1950 and the Constitution (Scheduled Tribes) Part C States) Order, 1951, as he thinks

fit having regard to the territorial changes and formation of new States under the provisions of Part II."

These new States will come into being from 1st November. At the present moment we are passing this law generally. With regard to those States special provision has been made with regard to the Constitution (Scheduled Castes) and the Constitution (Scheduled Tribes) Orders in clause 41 of the States Reorganisation Bill.

Then again, section 42 of that Act dealing with determination of population of Scheduled Castes and Scheduled Tribes reads:

"(1) After the said Orders have been so modified, the population as at the last census of the scheduled castes and of the scheduled tribes in the territory which, as from the appointed day, will be comprised in each of the States of Andhra Pradesh, Bombay, Kerala, Madhya Pradesh, Madras, Mysore and Rajasthan shall be ascertained or estimated by the census authority in such manner as may be prescribed and shall be notified by the authority in the Gazette of India.

(2) The population figures so notified shall be taken to be the relevant population figures...."

Then we have also got section 43. It is a scheme complete in itself as to what is to be done with regard to the modification of the Orders, with regard to delimitation, ascertaining the population and everything. Then it may be argued why this provision arose. Not only on account of States Reorganisation have these Orders to be modified, but also on account of an enquiry which was made by a commission appointed under the provisions of the Constitution by the President. According to the report of that commission certain changes are being made even in other States which are not affected by States reorganisation. Naturally some castes are now to be included and

some will go out. For that also something has to be done. So, these are the general provisions so far as this matter all over India is concerned. With respect to whatever happens as a result of the change on account of States reorganisation, we have already made provision there. Therefore, I hope my hon. friend will be convinced that this amendment is not necessary at all.

Shri Ramchandra Beddi: In view of the explanation, I withdraw my amendment, but I would like to know whether "modification" implies addition also.

Mr. Speaker: "Modification" means addition, alteration, subtraction. Therefore, this amendment need not be put. I have not placed it formally before the House. Therefore, there is no question of withdrawing. The question is:

"That clause 3 stand part of the Bill".

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

Clause 5— *Determination of population. etc.*

Shri Pataskar: I beg to move:

Page 2—

after line 18, add:

"Provided that nothing in this section shall apply to any State in relation to which provision for re-determining the population of scheduled castes and scheduled tribes is made in section 42 of the States Reorganisation Act, 1956, or in section 15 of the Bihar and West Bengal (Transfer of Territories) Act, 1956."

Only a few minutes ago I have explained why this is necessary.

Mr. Speaker: Amendment moved:

Page 2—

after line 18, add:

"Provided that nothing in this section shall apply to any State in relation to which provision for re-determining the population of

[Mr. Speaker]

scheduled castes and scheduled tribes is made in section 42 of the States Reorganisation Act, 1956, or in section 15 of the Bihar and West Bengal (Transfer of Territories) Act, 1956."

Shri Jangde (Bilaspur—Reserved—Sch. Castes): I beg to move:

(i) Page 2—

after line 18, insert:

"(IA) if the population of a particular Scheduled Caste or Scheduled Tribe in the list can not be ascertained on the basis of the census of 1951 or if there is no separate figure of population of that caste or tribe in the census of 1951 or if there is no separate figure of population of that caste or tribe in the census of 1941, the population shall be determined and increased in such manner as may be prescribed on the basis of the census of 1931, 1921, 1911 or 1901 as may be convenient."

(ii) Page 2—

after line 21, add:

"(3). As far as possible population so varied by this Act can also be ascertained on the basis of the figures of the National Register of Citizens in relation to that State."

अध्यक्ष महोदय, मैं आपको अपने अनुभव के आधार पर यह बताना चाहता हूँ कि १९५१ में जो जन-गणना हुई थी उसमें हरिजनों की जनसंख्या के बारे में बहुत सी गलतियाँ पाई गई हैं। मैंने स्वयं इलेक्शन कमिश्नर (निर्वाचन आयुक्त) को और लोकल (स्थानीय) अधिकारियों को इस सम्बन्ध में तीन चार महीने पहले जानकारी दी थी परन्तु कुछ भी नहीं किया गया है जो भी उनके विचार इस सम्बन्ध में हैं उनसे मुझे संतोष नहीं है। मैं यह कह सकता हूँ कि जो रूल आप (नियम) प्रेस्क्राइब (विहित) करेंगे जो अधिनियम बनायेंगे और जो जो

जानकारी हरिजनों की जातियों और उप-जातियों के बारे में जो इस बिल के द्वारा जोड़ी जा रही है आप प्राप्त करने की कोशिश करेंगे उससे उनकी कोई निश्चित संख्या मालूम नहीं हो सकेगी। मैं जानता हूँ कि कई प्रान्तों में नेशनल रिजिस्टर ऑफ सिटिज़न्स (नागरिकों की राष्ट्रीय पूंजी) रखा हुआ है और यदि आप उसको देखें तो आपको पता चल जायेगा कि उसमें एक एक घर के एक एक आदमी का नाम लिखा हुआ है और उससे आप को हर बात का पता चल जायगा। आप कह सकते हैं कि इसमें बहुत ज्यादा मेहनत पड़ेगी। मैं भ्रष्ट करना चाहता हूँ कि यह मेहनत का सवाल नहीं है यह तो एक प्रिंसिपल (सिद्धान्त) का सवाल है। मैं समझता हूँ कि इसमें देरी का भी कोई सवाल नहीं उठना चाहिये। अगर आप इस सिद्धान्त को मानते हैं तो आपको येन केन प्रकारेण इसको करना ही होगा। आप अगर देखें तो आपको भवश्यक ही जो गणना हुई थी उसमें गड़बड़ी मिलेगी। इस वास्ते यदि आप सिद्धान्त को मानते हैं तो आप इसे जल्दी करें और चाहे देर में आपको उनकी ठीक ठीक संख्या मालूम करनी होगी। और मैं तो कहता हूँ कि देरी लगने का भी कोई कारण नहीं है। यदि आप यहां से आदेश जारी करें और स्टेट गवर्नमेंट्स (राज्य सरकारों) को कहें कि वे तहसीलदारों और डिस्ट्रिक्ट आफिसर्स (जिला पवाधिकारियों) को हिदायतें जारी कर दें कि वे लोग इस काम को एक महीने के अन्दर या १५ दिन के अन्दर खत्म करें तो वे इसको १० दिन में ही खत्म कर सकते हैं। वे लोग हर एक गांव के हरिजनों की और उनकी जाति-वार संख्या आपको उपलब्ध कर सकते हैं। मैं आपको अपने अनुभव से बतलाता हूँ कि एक जिले के अधिकारियों ने एक तहसीलदार को कहा कि वह बताये कि उस तहसील में कितने हरिजन जातिवार हैं तो उसने

दस दिन के अन्दर इस काम को खत्म कर दिया और पता चला कि उनकी संख्या ५०,००० कम दिखाई गई थी। यह किस्सा विलासपुर की जाजगीर तहसील का है। यह काम उसने नेशनल रजिस्टर आफ सिटिजंस (नागरिकों की राष्ट्रीय पंजी) को देख कर पूरा किया।

Mr. Speaker: The hon. Member has already spoken on a prior occasion.

Shri Jangde: This relates to the national register of citizens.

Mr. Speaker: He cannot have a hundred opportunities. He has already explained the position as to how census ought to be taken.

Shri Jangde: I will not take much time. I will speak on what is pertinent to this clause.

मेरा मतलब सिर्फ यही है कि लोक-गणना के अधिकारी और राज्य सरकारें इन्हीं आधारों को ले कर हरिजनों और भूमिजनों की संख्या निर्धारित करें। बहुत सी जातियां ऐसी हैं जिनका उल्लेख १९४१ और १९५१ की सैन्सस में नहीं किया गया परन्तु १९०१, १९११, १९२१ और १९३१ की सैन्सस में उन के आंकड़े मिल सकते हैं। मैं यह चाहता हूँ कि इन वर्षों की जन-गणनाओं के आंकड़ों के आधार पर उन जातियों की जन-संख्या निर्धारित की जाय। मेरे दूसरे संशोधन का उद्देश्य यह है कि नेशनल रजिस्टर आफ सिटिजन्स को भी उतना ही महत्व दिया जाय जितना कि १९४१ और १९५१ की सैन्सस (जनसंख्या) के आंकड़ों को दिया जा रहा है। जो जातियां सैन्सस के आंकड़ों में शामिल नहीं की जा सकीं उनकी संख्या के सम्बन्ध में निश्चय नेशनल रजिस्टर आफ सिटिजन्स के आंकड़ों के आधार पर किया जाय।

Mr. Speaker: Shri Jangde's amendments are before the House.

श्री बाभ्मीकी : अध्यक्ष महोदय, बड़ी मुश्किल से मुझे समय मिला है। उस के लिये

मैं आपको धन्यवाद देता हूँ। इस धारा पर मैंने जो अमंडमेंट्स (संशोधन) मूव (प्रस्तुत) की हैं, मैं उन को पढ़ कर सुनाना चाहता हूँ।

I beg to move:

(i) Page 2—

after line 18, insert:

“(1A) All persons belonging to any Scheduled Caste or Tribe mentioned in the list of any State will enjoy all facilities, economic, social and political, not only throughout that State but throughout the whole country”.

(ii) Page 2—

after line 21, add:

“(3) All State Governments will be authorised to include in the lists of Scheduled Castes or Scheduled Tribes any such caste or tribe which has been left or neglected and which deserves inclusion on prescribed basis or criterion”.

My amendment No. 352, which is to clause 6, reads thus:

Page 2—

after line 37, add:

“(1A) The Central Government will also see that, in accordance with the recommendations of the Backward Classes Commission, most backward communities like Balmiki, Bhangi, Mehtar, Sansiya, Kanjar and Dhobi will be adequately represented in Parliament, State Assemblies and, in particular, in Corporations, Municipalities and other local bodies, by nomination or other means as may be deemed proper”.

यह जरूर है कि ये तीनों अमंडमेंट्स (संशोधन) कुछ विचित्र सी नजर आती हैं, लेकिन फिर भी जब कि हम इस बिल पर विचार कर रहे हैं, जिस में कुछ जातियां घटाई बढ़ाई जा रही हैं, तो मेरी इन अमंडमेंट्स में निहित सिद्धान्त पर विचार किया जा सकता है। मैंने इस बिल को देखा है और मैं महसूस करता हूँ कि कुछ जातियां, जो कि नहीं आनी चाहियें थीं, इस में शामिल

[श्री बाल्मीकी]

कर ली गई है, जो पहले नहीं थीं, वे आ गई हैं और कुछ रह गई हैं। इस सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि आज हमारा देश हर एक क्षेत्र में प्रगति कर रहा है और संसार की सम्यता तथा उन्नति में आगे चल रहा है। ऐसे समय में भी अगर यहां पर जात-पात का जिक्र हो और जातियों के घटाने बढ़ाने की चर्चा हो, तो उससे हमें बड़ा सदमा पहुंचता है। आज हमारे देश में वह समय और वह व्यवस्था लाने की जरूरत है, जब कि यहां पर जातियों का इस रूप में जिक्र न हो। हमें इस बात की प्रसन्नता है कि हमारे महान नेता, पंडित जवाहरलाल नेहरू, पंडित गोविन्द वल्लभ पन्त और दूसरे नेता इस बात के लिये पूर्णतया प्रयत्नशील हैं कि इस देश में जातिवाद की भावना पर कुटाराघात हो और यहां पर एक जाति-विहीन समाज की स्थापना हो—एक ऐसे समाज की स्थापना हो, जिस में किसी प्रकार की जाति न हो—केवल एक भारतीय जाति हो। इस लिस्ट में भंगी, चमार आदि जातियों को रख कर और इस प्रकार की पर्यायवाची सब जातियों को एक ही स्तर पर और एक ही लाइन में रख कर एक समझ-दारी की बात की गई है। हम तो यह चाहते हैं कि हम सब में किसी भी प्रकार का घृणा और द्वेष न होना चाहिये। मैंने डा० जाटव-वीर के भाषण को सुना है। मैं यह कहना चाहता हूँ कि :

न जच्चा वसलो होति,
न जच्चा होति ब्रह्मणो,
कम्मना वसलो होति,
कम्मना होति ब्रह्मणो ।

इसका अर्थ यह है कि कोई भी व्यक्ति अपनी जाति के अनुसार ऊंचा या नीचा नहीं है, बल्कि वह अपने कर्म के अनुसार ऊंचा और नीचा है। वेद में कहा गया है कि “अकर्मादित्यु”—जो कर्म नहीं करता वह चोर है। हमने तो सदैव कर्म किया है। यह

हमारे मूलक की बदकिस्मती है कि जो कर्म करते हैं, वे चोर समझे जाते हैं, नीच समझे जाते हैं, और जो कर्म नहीं करते, वे हर प्रकार से उच्च समझे जाते हैं। तमाम हरिजन जातियां कर्म करने वाली हैं, लेकिन वे हर दृष्टि से पीछे रह गई हैं। जो जातियां कर्म करने वाली नहीं हैं, वे आगे चली गई हैं। परन्तु मैं इस समय इस विवाद में नहीं पड़ना चाहता हूँ। आज आवश्यकता इस बात की है कि इस प्रकार के भेदभाव को दूर किया जाय। जहां तक इस बात का सम्बन्ध है कि अब हम को पांच सीटें लोक सभा में मिल गई हैं और ३२ सीटें विधान-सभाओं में मिल गई हैं, उससे न हमें खुशी है और न रंज है। जो गलतियां पहले की गई हैं, उन को पहचाना गया है।

श्री जांगड़े के संशोधन से सहमत हूँ कि इन जातियों की संख्या को जन गणना में निर्धारित करने के सम्बन्ध में १९०१, १९११, १९२१, १९३१ व १९४१ की जन-गणना के आंकड़ों को भी उचित महत्व दिया जाय और नेशनल रजिस्टर आफ सिटीजनज का भी ध्यान रखा जाय और जो जातियां इस तरह बड़े, उन को भी मौका दिया जाय।

इस के बाद मैं यह कहना चाहता हूँ कि जातियां तो मिट रही हैं, लेकिन जातिवाद खत्म नहीं हो रहा है। इस में कमी मेरी है या किसी और की है, लेकिन वह है जरूर। इस विषय में तमाम देशवासियों को प्रयत्न करने की जरूरत है—हृदय को साफ करने की जरूरत है और सारी स्थिति को समझने की जरूरत है। जब भी जातियों का जिक्र आता है तो मुझे गांधी जी के शब्द याद आते हैं। उन्होंने कहा था कि समाज की सब से नीची सीढ़ी पर भंगी खड़ा है। मैं आज विभिन्न जातियों में घृणा नहीं फैलाना चाहता हूँ। उन के हृदय में इस विषय में जो कराहट, दुख और वेदना थी, मैं केवल उस को सब के सामने प्रकट करना चाहता हूँ। मैं तमाम

देशवासियों से कहना चाहता हूँ कि हम को जातिवाद की नहीं फैलाना चाहिये, बल्कि गिरी हुई जातियों में बल और शक्ति बढ़ाने का प्रयत्न करना चाहिये। जहाँ तक भंगियों, बाल्मीकियों और मेहतरों का सम्बन्ध है, वे सिर्फ इस मुल्क में ही नहीं, बल्कि सारे संसार में छाये हुये हैं। मैं यह बताना चाहता हूँ कि नैरोबी में भंगियों का मन्दिर है और जिबराल्टर और इंग्लैंड तथा अन्य स्थानों में भंगी और बाल्मीकी हैं। वे पूर्णतया अपने धर्म का पालन करते हैं। मैं यह कहना चाहता हूँ कि हम लोगों का हिन्दू धर्म से गहरा सम्बन्ध है। हम हरिजनों ने हिन्दू धर्म में रह कर बहुत बर्दाश्त किया है, बहुत लानतें और चोटें बर्दाश्त की हैं, लेकिन जरा हमारे दिलों में वर्तमान धर्म की भावना को देखिये।

धर्मव हतो हन्ति धर्मो रक्षति रक्षतः

तस्मात् धर्मो न हन्तव्यः मानो धर्मो
हतोऽवधीत।

अर्थात् जो धर्म की रक्षा करता है, धर्म उसकी रक्षा करता है और जो धर्म की रक्षा नहीं करता है, धर्म भी उसकी रक्षा नहीं करता है। इस देश में धर्म की सच्चे मायनों में अगर किसी ने रक्षा की है, वेदों की रक्षा की है, तो वह हम ने—हरिजनों ने—की है।

प्रथम वेद उद्धार देवमच्छ हत्तन किन्नौ
द्वितीय वेद उद्धार ब्रह्म वराह लिन्नौ
(चन्द्रवरदाई)

हम लोगों ने ही इस देश में सदा हिन्दू धर्म की रक्षा की, आर्य संस्कृति की रक्षा की। इस प्रकार हम आज भी धर्म की भावना रख कर हिन्दू धर्म में जीवित हैं। आशा है कि देश वासी व हिन्दू हमारे साथ न्याय करेंगे।

१ म० ५०

कहा जाता है कि जो जाति एक सूबे के अन्दर सिड्ल्यूल्ड कास्ट (अनुसूचित जाति) मानी जाती है वह दूसरे सूबे में जाने पर अछूत नहीं रह जाती। मैं बतलाना चाहता

हूँ कि आसाम में, कलकत्ते में, नागपुर में और दूसरे सूबों के अन्दर जब दूसरे प्रान्तों से बाल्मीकी भाई या भंगी जाते हैं तो चाहे उनको मेहतर के बजाय मेहतोर कहा जाता हो, लेकिन उनको जो आसानियां मिलनी चाहिये वे नहीं मिलतीं। जब आप सारे देश की एकता के लिये लोगों को आसानियां दे रहे हैं तो उन को भी हर जगह आसानियां मिलनी चाहियें। आपने देश की एकता के लिये राज्यपुनर्गठन बिल पास किया। उस को पास करने में आपका उद्देश्य देश में एकता और समानता लाने का था। तो मैं माननीय मंत्री महोदय का इस ओर खास तौर से ध्यान दिलाना चाहता हूँ कि हमारी असुविधाओं का पूरा ध्यान रखा जाये। साथ ही मैं यह भी कहना चाहता हूँ कि यदि कुछ जातियां इस सूची में आने से रह जायें तो स्टेट गवर्नमेंट्स को भी अधिकार दिया जाना चाहिये कि वे उनको बाद में भी सूची में शामिल कर सकें।

अब मैं दो मिनट अमेंडमेंट नं० ३५२ पर बोलना चाहता हूँ।

Mr. Speaker: Order, order. The hon. Member cannot take any opportunity to go on with a general discussion. I allowed him to move his amendments Nos. 350 and 351.

Shri Balmiki: I require only two minutes, Sir.

Mr. Speaker: I won't allow an irrelevant matter. He has spoken on his amendments Nos. 350 and 351 and he wants that if any particular scheduled caste is declared to be so in a particular area then that must be recognised as a scheduled caste for the purposes of this section throughout India. These are his amendments 350 and 351. Now, he is going further and wants that they must be given representation in Municipal Councils etc. That portion is irrelevant.

Shri Balmiki: Only two minutes, Sir.

Mr. Speaker: No; even one minute cannot be allowed for an irrelevant matter.

[Mr. Speaker.]

The two amendments of Shri Balmiki are now before the House. The hon. Minister may offer his remarks with reference to these amendments.

श्री गणपति राम (जिला जौनपुर, पूर्व, रझित, अनुसूचित जातियाँ) : मैं क्लाज ५ पर दो मिनट लेना चाहता हूँ।

Mr. Speaker: Regarding clause 5 only without getting down to a general discussion regarding Scheduled Castes and Scheduled Tribes.

श्री गणपति राम : शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स के बारे में ही बोलना चाहता हूँ आप सुनिये तो।

यह देखा जाता है कि हर स्टेट में सन् १९२१ के बाद से शिड्यूल्ड कास्ट (अनुसूचित जाति) और शिड्यूल्ड ट्राइब्स (अनुसूचित आदिम जातियाँ) की आबादी बढ़ने की बजाय घटती जाती है। प्रकृति का यह नियम है कि गरीबों के घर बच्चे ज्यादा पैदा होते हैं लेकिन आश्चर्य की बात है कि हिन्दुस्तान में जब गरीबों की गणना की जाती है तो शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स की आबादी घट जाती है। मैं नहीं कह सकता कि यह कहाँ तक ठीक है। लेकिन मुझे यह लम्बीद है कि सरकार संविधान की धाराओं के अनुसार इन जातियों के प्रति अपनी वफादारी दिखाना चाहती है और मुझे आशा है कि जो भी गलतियाँ इन की गणना के बारे में रह गयी हैं उनको दूर करने का प्रयास किया जायेगा। जैसा कि अमी श्री जांगड़े ने कहा है कि सन् १९४१ और १९५१ की जनगणना में अगर और जातियों की संख्या में सन् १९३१ की जनगणना की तुलना में वृद्धि हुई है तो उसी अनुपात में शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स की गिनती में भी वृद्धि कर दी जाये। इस तरह जो नुकसान उनको आज तक रिप्रेजेंटेशन (प्रतिनिधित्व) आदि के मामलों में होता रहा है वह आगे से पूरा कर दिया जाये।

उत्तर प्रदेश में कुछ चमारों की उपजातियाँ हैं जो कि अपने को विभिन्न नामों से सूचित करती हैं। उन्होंने अपने को चमार न लिखवा कर चमकार, जैसवाल, कुरील, रविदास या रहदास आदि नामों से लिखवाया है। इसलिये उनको चमारों में शामिल नहीं किया गया है और छोड़ दिया गया है। इस प्रकार की गलती उत्तर प्रदेश में चमारों की गणना में हुई है। मेरा सुझाव है कि इनको भी चमारों में गिना जाना चाहिये और उनको उनके हक मिलने चाहिये।

एक बात मुझे और कहनी है और वह यह कि उत्तर प्रदेश में केन्द्रीय सरकार ने, प्रान्तीय सरकार के अनुरोध पर कोरी जाति को शिड्यूल्ड कास्ट माना है लेकिन आगरा, रहेलखंड और मेरठ डिवीजनों में उनको शिड्यूल्ड कास्ट नहीं माना जाता है। इस कारण उनकी ढाई लाख की आबादी संविधान द्वारा प्रदत्त राजनीतिक और शैक्षणिक अधिकारों से वंचित हो जाती है। मेरा सुझाव है कि कोरी जाति को इन तीन डिवीजनों में भी उत्तर प्रदेश में शिड्यूल्ड कास्ट माना जाये और उनको उनके अधिकारों से वंचित न किया जाये।

मेरा इतना ही सुझाव है। आशा है इस पर ध्यान दिया जायेगा।

डा० सत्यनारी (करनाल, रझित, अनुसूचित जातियाँ) : श्री जांगड़े ने जो अर्मेडमेंट नं० ३१५ और ३१६ हरिजनों की तादाद के मुतालिक पेश किये हैं उन पर मुझे कुछ आंकड़े आपके सामने रखने हैं। अमी धानरेबिल मिनिस्टर ने कहा कि मडुंमशुमारी (जनगणना) के लिये यह ऐतराज करना कि वह गलत की गयी है, सही नहीं है। जो आंकड़े मेरे पास हैं उनसे जाहिर होता है कि सन् १९५१ में पंजाब में मजहबी लोगों की संख्या ९४४ लिखी गयी है, जिसको कि बैंकवर्ब क्लासेज कमीशन (पिछड़ी जाति आयोग) ने अपनी रिपोर्ट

में कोट किया है। श्रीर पेप्सू में उनकी तादाद ११६ लिखी है। मुझे यकीन है कि पेप्सू में मजहबी लोगों की तादाद पंजाब से ज्यादा है, और पंजाब में उनकी तादाद २ लाख से कम नहीं है। पंजाब में तमाम रीजन्स में जितने भी स्वीपर्स हैं वे मजहबी हैं और वे अक्सीरियत में हैं, लेकिन उनकी तादाद एक हजार भी नहीं दिखायी गयी है गो कि उनकी तादाद कई लाख है।

अभी मेरे भाई बतला रहे थे कि कई राज्यों में शिड्यूल्ड कास्ट (अनुसूचित जाति) और शिड्यूल्ड ट्राइब्स (अनुसूचित आदिम जातियां) की तादाद कम होती चली जा रही है। मैंने स्वीपर्स के बारे में कुछ आंकड़े देखे हैं और उनको आपके सामने रखता हूँ ताकि आपको मालूम हो कि सन् १९२१ से १९३१ तक उनकी तादाद पर क्या असर पड़ा है। मरुमशुमारी की रिपोर्ट के मुताबिक इन दस सालों में मुल्क की आबादी में करीब २५ फीसदी का इजाफा हुआ है। १९२१ में बाल्मीकियों की तादाद २,२१,००० लिखी गयी थी और वह सन् १९३१ में १,५५,००० रह गयी यानी २६.५ फीसदी की कमी हुई। इन्हीं का दूसरा सेक्शन लालबेगी है। उनकी तादाद सन् १९२१ में ४,३७,२६५ थी और वह सन् १९३१ में ५८,८६७ रह गई जिसका मतलब है कि ८६.५ फीसदी इस अर्से में उनकी तादाद कम हो गयी। तीसरा इन्हीं का सेक्शन बाले शाही है जिनकी तादाद में ६३.५ फीसदी की कमी हुई है इस दस साल के अर्से में। लेकिन इन दस सालों में मुल्क की आबादी में २५ फीसदी का इजाफा हुआ है। मैं सन् १८८१ के मुकाबले में आपको बताऊँ कि इनकी तादाद कितनी कम हो गयी है। सन् १८८१ में पंजाब में इनकी तादाद मजमुई तौर पर १०,३६,०३६ थी और यह तादाद १९११ में १२,३५,५४१ हो गई। जो तादाद सन् १९११ में १२,३५,००० थी उसके मुताल्लिक आप यह सुम कर हीरान होंगे कि बँकपठें क्लार्किंग

कमीशन ने जो १९५१ के आंकड़े दिये हैं उनमें जो तादाद सन् १९११ में १२ लाख थी वह ५१,२५५ रह जाती है। यह किस कदर ताज्जुब की बात है।

तो यह बिल्कुल जाहिर है कि इसमें दो बातें हैं कि लोगों ने गलत इंदराजात (प्रविष्टियां) किये हैं क्योंकि सन् १९२१ के बाद से मरुमशुमारी पर सियासी असरात का गलबा हो गया और लोगों ने अपनी अपनी तादाद को बढ़ाने के लिये ऐसा किया। मैं सन् १९४१ की मरुमशुमारी (जनगणना) के दिनों में नालागढ़ में था और जब एक एक हलके के कागजात की पड़ताल कराई गई तो मालूम हुआ कि एक पटवारी ने अपने तमाम हलके में जिसकी कि आबादी कोई १३ हजार थी, उस सारी १३ हजार की १३ हजार आबादी को एक नुक्ते के फर्क के बगैर "आर्य हिन्दू" लिख दिया हालांकि वहां पर ब्राह्मण, खत्री आदि अन्य जातियां रहती थीं। मैंने यह बात नोट कराई और इस तरीके से मुझे मालूम है और मैं ने देखा कि कई जगहों पर उनकी तादाद को इस तरीके से कम दिखाने की कोशिश की गई है।

श्री जांगड़े ने हरिजननों की तादाद के मुताल्लिक जो अपना अमेंडमेंट रक्खा है तो मेरा कहना यह है कि हमारी तादाद सन् १९११ में १२ लाख ३५ हजार थी और अगर आप आंकड़ों के मुताल्लिक तादाद शुमार करके देखना चाहते हैं तो आप कम से कम बाल्मीकियों के मुताल्लिक यह देख सकते हैं कि पिछले पचास सालों में उनकी तादाद में कितना इजाफा हुआ है और बढ़ोतरी हुई है, उस ऐतबार से उनकी तादाद को मानना चाहिये? इन प्रश्नों के साथ श्री जांगड़े के जो ३१५ और ३१६ नम्बर के संशोधन हैं, मैं उन की तारीफ करता हूँ।

Shri Pataskar: I am in sympathy with the object of the amendments, but I believe that if the hon. Mem-

[Shri Pataskar.]

bers have taken care to look a little more carefully into the provision, they will find that their amendments are unnecessary.

With regard to amendment No. 315, I do not know whether the suggestion made therein would be a happy way in every case. If there is no mention of that particular caste in the census of 1941, something will certainly have to be done. That is why it has been provided in this clause "shall be ascertained or estimated by the census authority in such manner as may be prescribed". Power has been given to them to decide in what manner it should be ascertained. If anything needs to be done, it will be done by them.

Similarly with regard to amendment No. 316, I wish to say that the point is covered by the expression "shall be ascertained or estimated by the census authority in such manner as may be prescribed". More than that it is not necessary to go.

Shri N. Rachiah: Under sub-clause (2) of clause 4, 1951 census may be taken into consideration. In that case.....

Shri Pataskar: Apart from other things, what has been laid down here is "shall be ascertained or estimated by the census authority in such manner as may be prescribed". What is to be done in a particular case will be arrived at correctly and there is no desire whatever to see that any injustice is done to anybody.

The spirit of the amendments is already there and as far as possible justice will be done, and there is no desire on anybody's part to exclude people who legitimately ought to be included. I can assure hon. Members to that effect.

The amendment mentions "on the basis of the figures of the National Register of Citizens". Where is the provision to say that one should not look into the National Register? Whatever is necessary in order to find out the position will be done.

Shri Anandchand (Bilaspur): May I interrupt the Minister for a moment?

Mr. Speaker: Let him finish first and then question may be asked.

Shri Pataskar: Why not hear me and then put the question? Regarding amendment 350, which says—

"All persons belonging to any Scheduled Caste or Tribe mentioned in the list of any State will enjoy all facilities, economic, social and political....."

I do not know how all this comes in here. This is the purpose for which provision is made in Part XV of the Constitution. This Bill only enumerates the castes. But the amendment is a general proposition and it does not even fit in with the purpose of the Bill.

Similar is the case with amendment No. 351. This also is against the spirit of the Constitution. The Constitution makes provision with regard to these things. First of all, the President issues orders under one of those articles of the Constitution, and once it was examined by the Commission, orders are made. Naturally when those orders are modified, we have to get the approval of Parliament. How can we authorise State Governments to go on changing these things by including or excluding some castes? That is against the very spirit of the Constitution. There is no desire on anybody's part, especially on the part of Government, to exclude people who are legitimately entitled to be included here. On the contrary, it will be seen that every possible thing is being done—first of all there was a Commission appointed; after that lists were prepared; then State Governments were consulted in the matter and ultimately the lists have been finalised. Again, we will be considering the schedules in which all these castes are mentioned and at that time we shall naturally examine this point again.

Therefore, all these amendments are entirely unnecessary. Even though I

am unable to accept them, I can understand the spirit of the amendments.

Shri Anandchand: The hon. Minister has just now said that the method would be devised. In 1951 we already have a method, the Constitution Determination of Population Order 1950, under which all this is done. My question is whether the basic principles of that Order will be taken into consideration at the time new instructions are issued under this clause?

Shri Pataskar: Every single relevant factor will be taken into consideration for the purpose of arriving at a correct and just decision in regard to this matter.

Mr. Speaker: The question is:

Page 2—

after line 18, add:

"Provided that nothing in this section shall apply to any State in relation to which provision for redetermining the population of scheduled castes and scheduled tribes is made in section 42 of the States Reorganisation Act, 1956, or in section 15 of the Bihar and West Bengal (Transfer of Territories) Act, 1956."

The motion was adopted.

Mr. Speaker: Regarding Shri Jangde's amendments Nos. 315 and 316.....

Shri Jangde: I may be allowed to withdraw my amendments as the hon. Minister has accepted the spirit of the amendments. They are amendments Nos. 315 and 316.

The amendments were, by leave, withdrawn.

Mr. Speaker: What about amendments Nos. 350 and 351?

श्री बाल्मीकी : चूँकि मंत्री महोदय ने मेरे अमेंडमेंट्स के द्वारा जो सुझाव दिये गये

हैं उनकी स्प्रिट को मान लिया है, इसलिए मैं उनको प्रैस नहीं करता हूँ।

Mr. Speaker: Is the hon. Minister accepting the spirit of Shri Balmiki's amendments?

Shri Pataskar: If it is a Scheduled Caste in one State, it should be throughout India. I cannot accept that and I have already made this point clear.

श्री बाल्मीकी : मान ए प्वाइंट आफ आर्डर सर, मैं यह कहना चाहता हूँ कि यू० पी० के मेहतर या विहार के रावतों को ले लीजिये, वे कलकत्ता और आसाम में छाये पड़े है लेकिन उन्हें शिक्षा सम्बन्धी तथा अन्य सुविधायें बिल्कुल नहीं मिलती है। इसके अतिरिक्त मैं आपको बतलाना चाहता हूँ कि बाल्मीकी लोग काफी बड़ी तादाद में मध्यप्रदेश, हैदराबाद दक्षिण तथा अन्य सूबों में और यहां तक कि आंध्र और मद्रास के भी कुछ भागों में छाये हुए है और उन्हें क्या न सुविधायें मिलें, मैं इसका कारण जानना चाहता हूँ।

Shri Pataskar: I never said anything that he would not get any facility.

Mr. Speaker: Merely because the name of a particular community is given, it does not indicate whether a person belongs to the Scheduled Caste or Tribe. It is a question of practice. There may be a person. Take for instance, Andhra. He may be an untouchable there. But in some district, it may not be so. That is not what the hon. Members say. Large sections of population migrate from one State to another. They are Scheduled Castes people all over the place and are not touched. Would they lose the benefit because they go to some other place in search of employment? Or, do they not get the same benefits of scholarships, etc. in that State?

Shri Pataskar: He has moved amendments Nos. 350 and 351. Certain

[Shri Pataskar.]

communities enjoy certain benefits because they belong to backward classes. We have not fixed these things ourselves. We have consulted the State Governments concerned. It may happen. One community is untouchable in one State and enjoys the privilege of being treated as a Scheduled Caste. In another State, the State Government says that it is not a Scheduled Caste. I understand your point. A person migrates to another State and there he is one with the others and his community is not recognised as a Scheduled Caste in that State. So, he is not able to enjoy the special privileges which had been conceded to him. But to accept an amendment like this would not be proper. The whole scheme would then go out of order. I think we need not go so far as to do things like this. These things will be done in the spirit in which we have to carry out certain things.

Shri Thimmaiah: Under the Constitution, anybody can contest anywhere for election to this House. As it is, a person belonging to a Scheduled Caste and who is recognised to belong to a Scheduled Caste in one State goes to another State, where that community is not recognised as such. Can he contest?

Mr. Speaker: He cannot contest for the reserved seat.

Shri Thimmaiah: I am a Scheduled Caste man in my State. Can I contest the reserved seat in another State where my community is not recognised as belonging to the Scheduled Caste?

Shri Pataskar: I have not looked into that matter. I think it will be governed by the Representation of the People Act. I think there will not be any difficulty; along with the others he will be able to contest a seat anywhere.

श्री वास्वीकी : मैं क्लैरिफिकेशन के लिये एक मिनट चाहता हूँ।

अध्यक्ष महोदय : कितने बार क्लैरिफिकेशन चाहिये ?

Mr. Speaker: The question is:

Page 2—

after line 18, insert:

“(1A) All persons belonging to any Scheduled Caste or Tribe mentioned in the list of any State will enjoy all facilities, economic, social and political, not only throughout that State but throughout the whole country.”

The motion was negatived.

Mr. Speaker: The question is:

Page 2—

after line 21, add:

“(3) All State Governments will be authorised to include in the lists of Scheduled Castes or Scheduled Tribes any such caste or tribe which has been left or neglected and which deserves inclusion on prescribed basis or criterion.”

The motion was negatived.

Mr. Speaker: The question is:

“That clause 5, as amended, stand part of the Bill.”

The motion was adopted.

Clause 5, as amended, was added to the Bill.

Clause 6.— (Amendment of orders of the Delimitation Commission)

Shri Pataskar: There is a verbal amendment which has been necessitated by the passing of the States Reorganisation Bill. There is no change in the substance. It aims at proper drafting.

Mr. Speaker: The No. is 186.

Amendment made: Page 2 and 3—
for clause 6, substitute:

“6. Amendment of orders of the Delimitation Commission.—
In addition to the duties imposed by section 44 of the States Reorganisation Act, 1956, and any other law on the Delimitation Commission constituted under section 43

of the said Act, it shall be the duty of that Commission—

37 of 1956
(a) to redetermine, on the basis of the population figures notified under section 5 of this Act for any State, the number of seats to be reserved for the scheduled castes and scheduled tribes of that State in the House of the People and in the Legislative Assembly, if any, of that State, having regard to the relevant provisions of the Constitution and of the States Reorganisation Act, 1956;

81 of 1952
(b) if on such redetermination the number of reserved seats of any class in any State is found to be different from the number fixed in Final Order No. 1 of the former Delimitation Commission, to make such amendments in any of the orders made by that Commission under section 8 of the Delimitation Commission Act, 1952, as may be necessary for the purpose of giving proper representation to the scheduled castes or the scheduled tribes, as the case may be, of that State; and

37 of 1956
(c) to take into account the provisions of this section while preparing the Order referred to in sub-section (2) of section 47 of the States Reorganisation Act, 1956."

[Shri Pataskar]

श्री बाल्मीकी : मेरा इमॅडमेंट नं० ३५२ है, जिस पर मैं एक शब्द कहना चाहता हूँ, वह इस प्रकार है :

"The Central Government will also see that in accordance with the recommendations of the Backward Classes Commission, most backward communities like Balmiki, Bhangi, Mehtar, Sansiya, Kanjar and Dhobi will be adequately represented in Parliament, State Assemblies and, in particular, in Corporations, Municipalities and other Local Bodies, by nomination or other means as may be deemed proper."

Mr. Speaker: That is beyond the scope of this Bill. This is intended to add to, or subtract from, the list of Scheduled Castes for the purpose of representation. This only relates to the four orders, two relating to Part C States and the other two relating to Part A and B States. There cannot be any such amendment that as there are a large number of Scheduled Castes, adequate number of people should be brought in the various States or that even if a Scheduled Caste Member gets only one vote, he should be elected. All these are beyond the scope of the Bill.

So, the question is:

"That Clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, amended, was added to the Bill.

Clause 7 was added to the Bill.

Schedules I to IV

Mr. Speaker: Now, we go to the schedules. I will allow the hon. Minister to move all his amendments.

Shri Jangde: May I suggest one thing? Each Member has tabled many amendments with regard to these schedules and therefore all these may be taken up together and the Members allowed to speak on all the amendments at a time.

Mr. Speaker: I will dispose of the Government amendments first to all the Schedules. Then, if necessary, I will allow other hon. Members who have given notice of amendments to move his or her amendments. There is a Government amendment No. 378, which is an amendment to their amendment No. 199. I shall now put amendment No. 199, as amended by amendment No. 378.

Amendment made:

Pages 30 and 31—

for lines 28 to 37 and 1 to 9 respectively, substitute:

"(a) for the words beginning with 'In (1) Melghat taluk of

[Mr Speaker]

Amravati district' and ending with the words 'Samari and Sitapur tahsils of Surguja district' substitute:

'In (1) Bastar, Chhindwara, Mandl and and Surguja districts,

(2) Melghat tahsil of the Amravati district,

(3) Baihar tahsil of the Balaghat district,

(4) Betul and Bhainsdehi tahsils of the Betul district,

(5) Bilaspur and Katghora tahsils of the Bilaspur district,

(6) Gadchiroli Sironcha tahsils of the Chanda district,

(7) Durg and Sanjari tahsils of the Durg district,

(8) Murwara, Patan and Sihora tahsils of the Jabalpur district,

(8A) Hoshangabad, Narsimhapur and Sohagpur tahsils of Hoshangabad district,

(9) Harsud tahsil of the Nimar district,

(10) Gharghoda, Jashpur, Raigarh, Sarangarh and Udaipur tahsils of the Raigarh district,

(11) Bindra-Nawagrah, Dhamtari and Mahasamund tahsils of the Raipur district,

(12) Kelapur, Wani and Yeotmal tahsils of the Yeotmal district.

[Shri Pataskar]

Mr. Speaker: Now I shall put all the other Government amendments.

Amendments made:

(i) Page 6, line 3—

for "Swasi" substitute: "Sawasi".

(ii) Page 6, line 20—

for "Kanigar, Rohidas or Rohit" substitute "Ranigar, Rohidas, Rohit or Samgar"

(iii) Page 7—

(i) omit line 3

(ii) line 4,—

for "sedva" substitute—"Sedma"

(iv) Page 7, line 21—

for "Dankhni-Mang Mang Mahashi" substitute "Dankhni-Mang, Mang Mahashi"

(v) Page 7, line 26—

for "Dhayat" substitute—"Dahat"

(vi) Page 11, line 29—

for "Jhala Malo" substitute—"Jhala, Malo"

(vii) Page 14—

after line 30 insert:

Mazhabi"

(viii) Page 17—

omit line 15

(ix) Page 20—

(i) line 20—

after "5" insert—"10"; and

(ii) after line 23, insert: "10. Kuravan, Sidhanar"

(x) Page 22, line 20—

for "atva Chamar" substitute:

"Jatav Chamar"

(xi) Page 27—

(i) line 12—

for "Sidhoppaiko" substitute:

"Sidhopaiko"

(ii) line 20—

for "Porja" substitute:

"Porja (Parangiperaja)"

(xii) Page 30—

(i) line 2—

for "Newasi Bhil" substitute:

"Mewasi Bhil"

"Bhilala, Pawra, Vasava and vasave"

(iii) line 4—

omit "or Chaudhri"

(iv) for line 9, substitute:

"Vesava, Vasave and Valvi"

(v) line 13—

omit "Kohni Kunbi or Kunbi"

(vi) for lines 15 to 26, substitute:

"13. Naikda or Nayaka, including Cholivala Nayaka, Kapadia Nayaka, Mota Nayaka and Nana Nayaka

14. Pardhi, including Advichincher and Phanse Pardhi.

15. Patelia

16. Pomla

17. Rathawa

18. Varli

19. Vitolia, Kotwalia or Barodia.

2. In Dnags district:
Kunbi

3. In Surat district:
Chaudhri

4. In Thana district:
Koli Malhar

5. (a) In Ahmednagar district—

Akola, Rahuri and Sangamner talukas.

(b) In Kolaba district—

Karjat, Khalapur, Alibagh, Mahad and Sudhagad talukas.

(c) In Nasik district—

Nasik, Niphad, Sinnar, Chandor, Baglan, Igatpuri, Dindori and Kalvan Talukas and Surgana and Peint Mahals.

(d) In Poona district—

Ambegaon, Junnar, Khed, Mawal and Mulshi talukas and Velhe Mahal.

(e) In Thana district—

Thana, Murbad, Bhivandi, Bassein, Wada, Shahapur, Dhanu, Palghar, Umbergaon, Jawhar and Mokhada talukas.

6. (a) In Ahmednagar district—

Akola, Rahuri and Sangamner Talukas.

(b) In Kolaba district—

Karjat, Khalapur, Pen, Panvel and Sudhagad talukas and Matheran.

(c) In Nasik district—

Igatpuri, Nasik and Sinner talukas.

(d) In Poona district—

Ambegaon, Junnar, Khed and Mawal talukas.

(e) In Thana district—

Thana, Kalyan, Murbad, Bhivandi Bassein, Wada, Shahapur, Palghar, Jawhar and Mokhada talukas.

(xiii) Page 31—
after line 30, insert:

"Gond Gowari"

(xiv) Page 32, line 15—
for "Mouasi Nihal" substitute:
"Mouasi, Nihal"

(xv) Page 33, line 1—
for "Kudiya" substitute:
"Kudiya or Melakudi"

(xvi) Page 33—
after line 17, insert:
"2A. In Malabar and Nilgiri districts—
Kurumbas"

(xvii) Page 33—
omit line 29

(xviii) Page 35, line 21—
omit "Tibetan"

(xix) Page 36, line 11—
before "Maheshwar" insert:

"tehsils of Sindhwa, Barwani, Rajpur, Khargone, Bhikangaon and"

Thakur or Thakar including Ka Thakar, Ka Thakar, Ma Thakar, and Ma Thakar.

Koli Mahadev

or Dongar Koli

[Mr. Speaker]

(xx) Page 36—

after line 18, insert:

"1A. Hakkikipikki"

(xxi) Page 38—

for lines 27 to 30, substitute:

"3. Jad, Lamba, Khampa and Bhot or Bodh

4. Kanaura or Kinnara

5. Lahaula

6. Pangwala."

(xxii) Page 39, line 17—

for "Lushai" substitute "Any Mizo (Lushai) tribes"

(xxiii) Page 39—

after line 31, add:

"29. Zou"

(xxiv) Page 40, line 17—

omit "(except in Agartala)"

(xxv) Page 27—

after line 24, add:

"21. Sugalis (Lambadis)

22. Yenadis

23. Yerukulas".

—[Shri Pataskar]

Mr. Speaker: Now, does any hon. Member wish to move his or her amendments?

Shrimati Ganga Devi (Lucknow Distt. cum Bara Banki Distt.—Reserved—Sch. Castes): Sir, I beg to move:

(i) Page 14, line 3—

add at the end:

"Ravidasi, Raidasi, Ahirwars, Bhagat, Jaiswars, Dohoar, Nona Chamar, Dheb Chamar or Jatia and Mochi or Achhut"

(ii) Page 14—

after line 14, insert:

"35A. Ghasiara or Ghosi".

(iii) Page 14, line 20—

add at the end:

"Sang Trash, Pathar Kat, Sirki Band, Kuncha-Bandhiya, Giahar Sapera and Saperia"

(iv) Page 14, line 26—

add at the end "Chikwa or Chik"

(v) Page 14, line 28—

add at the end "Karua"

(vi) Page 14, line 30—

add at the end "Manjhi, Nishad or Mallha"

(vii) Page 14, line 35—

add at the end:

"Gujar Pasi, Kaithwas, Bau-rasi, Rajpasi or Raj Bhar, Rasulia, Kamani, Tirsulia, Gauduha, Khatri, Aheriah, Arakh, Bhar, Pas-mangta, Tarsukhia, Porarami, Paschamra, Sikari, Guala Pesi, Thiyar, Suari, Rohtas, Sabar (Sabri) and Dholia"

(viii) Page 15—

after line 3, insert:

"61A. Bedia, Barhia"

(ix) Page 15, line 4—

add at the end:

"Lohar or Agris, Iron miners, Black-smiths, Copper smiths, Carpenters, Tailors, Auji, Bhul, Tanta or Brazier, Chunaurya, (Turner of Wooden Vessels), Chunyal, Sunar, Koli (Weavers), Harkiya, Badi, Mistri, Gud (Masons), Dhunar, Mochi or Baiswas, Bardhi, Mirasi (Hindu), Rudia (basket makers), Orhs or Ors (Oil men) or Teli"

(x) Page 15—

after line 5, add:

"64. Sirki band

65. Sikligar

66. Bhoksa

67. Bajigar

68. Madari

69. Bagri or Bagdi

70. Bhil

71. Bot or Bhuttiya

72. Dhewa

73. Julaha or Chamar Julaha or Kabirpanthi Julaha

74. Banjara
75. Kamkar or Kamhar
76. Luniya
77. Tharu
78. Boyer
79. Saun
80. Bandi
81. Kabaria
82. Dhari
83. Kingharia
84. Pawariya
85. Gidhiya
86. Khairwa
87. Kotwar
88. Bhimyar
89. Bind
90. Bhimgas
91. Pahriss
92. Patharis
93. Bargahis
94. Dangis
95. Tiyar
96. Rangrez or Rangsar
97. Ballki
98. Raj
99. Sonkar
100. Kartiataks
101. Bhawapureal
102. Dabra Kahar
103. Ondhia"

(xi) Page 15—

after line 5, add:

"64. Kureel"

अध्यक्ष महोदय, अपनी एमेंडमेंट्स की सपोर्ट में मैं कुछ कहना चाहती हूँ। सन् १९५० में राष्ट्रपति ने शैड्यूल्ड कास्ट्स (अनुसूचित जाति) की जो लिस्टें (सूची) बनाई थीं उनमें बहुत सी ऐसी अनुसूचित जातियां तथा उनकी उप-जातियां छोड़ दी गई थीं, जिनका कि जिक्र उनमें होना चाहिये था। इन लिस्ट्स को यदि इस भवन के सामने लाया जाता और उस पर वादविवाद

किया जाता तो हम अपने संशोधन पेश कर सकते थे और कुछ जातियों को उन लिस्ट्स में जोड़ने का प्रयास कर सकते थे। इससे बहुत ज्यादा फायदा होता। इस बीच मैं इन अनुसूचित जातियों की काफी आर्थिक, सामाजिक और राजनीतिक हानि हुई। अब कुछ संशोधन किया जा रहा है और इसको ध्यान में रखते हुए इस बिल को इस भवन के सम्मुख उपस्थित किया गया है। इसके लिये मैं माननीय गृह मंत्री जी को बहुत बहुत धन्यवाद देती हूँ।

बहुत सी जातियां जो सन् १९५१ में शैड्यूल्ड कास्ट्स (अनुसूचित जाति) की लिस्ट में गिनी गई थीं उनको सन् १९५१ में छोड़ दिया गया। मैं चाहती थी कि उनको इस समय शैड्यूल्ड कास्ट (अनुसूचित जाति) की लिस्ट में हमें शामिल कर लेना चाहिये था। हम को ऐसा भी कहा गया है कि इन जातियों को जो हिन्दुस्तान में काफी संख्या में हैं, हम शैड्यूल्ड कास्ट्स की लिस्ट में तो नहीं रखेंगे लेकिन उनको बहुत सी सामाजिक तथा शैक्षणिक सुविधायें दी जा सकती हैं और जो सुविधायें शैड्यूल्ड कास्ट्स को भी गई हैं वे उनको भी हम दे सकते हैं। इससे हम सहमत नहीं हो सकते। हम चाहते हैं कि हम को राजनीतिक अधिकार दिये जायें जिन की हमें सब से ज्यादा आवश्यकता है। इस वास्ते जब तक हमको राजनीतिक अधिकार नहीं मिलते तब तक हमें इससे कोई फायदा नहीं हो सकता। इस वास्ते जो एमेंडमेंट्स (संशोधन) मैं ने दी हैं उनके द्वारा मैं ने चाहा है कि जो जातियां छूट गई हैं उनको भी इन लिस्ट्स में शामिल कर लिया जाये। कई जातियों को सन् १९३१ में लिस्ट्स (सूचियां) में नहीं लिया गया, उसके बाद सन् १९४१ में भी उनको छोड़ दिया गया और उसके बाद फिर १९५१ में उनको लिस्ट्स में शामिल नहीं किया गया। इससे शैड्यूल्ड कास्ट्स (अनुसूचित जाति) की जो जनसंख्या है

[Shrimati Ganga Devi]

बहुत बहुत कम हो गई है। मैं आपका ध्यान इस ओर दिलाना चाहती हूँ कि उत्तर प्रदेश में १९३१ की मत गणना के अनुसार अनुसूचित जातियों की संख्या १,२८,००,००० थी। उस के बाद १९४१ में वह घट कर १,१६,००,००० हो गई और १९५१ में वह १,१४,००,००० हो गई। इस प्रकार से लगातार यह संख्या घटती चली गई। हमारी समझ में नहीं आता कि इन नीची कही जाने वाली जातियों की पापुलेशन (जन संख्या) किस प्रकार घटती जा रही है, जब कि जन-गणना अधिकारियों ने इस बात को माना है कि जितनी भी छोटी जातियाँ होती हैं, उन की पापुलेशन (जनसंख्या) दूसरों की अपेक्षा हर साल ज्यादा बढ़ जाती है। इस कमी होने का कारण हम को तो यह मालूम होता है कि जन-गणना लिये जाने के तरीके बहुत गलत होते हैं और उन को देखते हुए यह नहीं कहा जा सकता है कि जन-गणना ठीक तरह से ली गई है। यह तथ्य है कि सरकारी पटवारी और सरकारी मास्टर जन-गणना के लिये हरिजन-बस्तियों में जाना पसन्द नहीं करते। वे देहात में मुखिया के घर जा कर पूछ ताछ कर लेते हैं और उसके अनुसार ही संख्या दर्ज कर देते हैं। इस तरीके से हम लोग कभी भी सन्तुष्ट या सहमत नहीं हो सकते हैं। जो जन-गणना इस तरह से ली जाती है, वह कभी भी सही नहीं हो सकती है। इस लिये इस बात की बहुत आवश्यकता है कि अनुसूचित जातियों की जन-गणना करने के लिये कोई दूसरा तरीका निकाला जाय, जिस से उन लोगों की संख्या सही ढंग से पता लग सके। यह देखते हुए कि इस गरीब और बहुत ही पिछड़े हुए वर्ग के स्तर को हम ऊँचा उठाना चाहते हैं, हम जातिवाद को मिटाना चाहते हैं और उन लोगों को सामाजिक, आर्थिक और राजनीतिक अधिकार देना हम ने अपने संविधान में स्वीकार किया है, सरकार का यह कर्तव्य है कि उन लोगों की जन गणना लेने का एक

बहुत सही तरीका ष्कित्यार किया जाय। यह नहीं होना चाहिये कि जैसे जिस ने लिख दिया, उस को मान लिया गया। सरकार इन लोगों के लिये जो कुछ कर रही है, उस को हम भूल नहीं सकते, लेकिन जो मशीनरी काम करती है, उस का काम इतना सन्तोषजनक नहीं होता कि हमारा सामाजिक, आर्थिक और राजनीतिक स्तर ऊँचा उठ सके। इस कारण हम लोगों की जो हानि हुई है, उस को हम बखान नहीं सकते। इस बिल (विधेयक) के जरिये पार्लियामेंट (संसद्) और विधान सभाओं में हमारी सीटों को बढ़ाया जा रहा है। १९५१ के जनरल इलैक्शन (सामान्य चुनाव) में जितनी सीटें हम को मिलनी चाहिये थीं, वे नहीं मिलीं। वे सीटें हम को जिस जन-गणना के आधार पर दी गई थीं, वह सही तरीके से नहीं हुई थीं।

हम चाहते हैं कि इन संशोधनों को मन्जर कर लिया जाय और हम लोगों की पूरे राजनीतिक अधिकार उपलब्ध किये जायें। तभी हम समझ सकते हैं कि हमारे साथ—अनुसूचित जातियों के साथ—न्याय हो रहा है। इन शब्दों के साथ जितने भी संशोधन आये हैं, मैं उन का समर्थन करती हूँ।

Mr. Speaker: Sardar A. S. Saigal.

Shri B. S. Murthy: On a point of information about the Schedules.

Mr. Speaker: After Sardar A. S. Saigal finishes his speech, you may ask for it.

Shri B. S. Murthy: I am just..

Mr. Speaker: Whatever he wants to say, let him say afterwards, A. S. Saigal.

Sardar A. S. Saigal (Bilaspur): I beg to move:

(i) Page 5—

for line 17, substitute

"12. Munchi, Mochi, Rishi, Ravidas, Rabidas, Ramnami, Kanojia

or Satnami, Suryavanshi and Suryavanshi Ramrami”

(ii) Page 5—

for line 24, substitute:

“4. Chamar, Mochi, Satnami, Ravidas, Rabidas, Ramnami, Kanojia, Ramrami Suryavanshi, Suryavanshi Ramrami”

(iii) Page 7—

for lines 14 to 24, substitute:

- “1. Bahna or Bahana
2. Balahi or Balai
3. Basor, Burua, Bansor or Bansodi
4. Chamar, Chamra, Chamri, Ahuwar, Mochi, Noha, Ravidas, Rabidas Ramrami, Satnami, Suryavanshi, Suryavanshi Ramrami or Mandal Kanojia

5. Dom or Dumar

6. Katik, Chikwa or Chikwi

7. Mang, Darkhi Mang, Maheshi Mang, Garndi, Madari, Garudi, Redha-Mang or Dang Chagaha

8. Mehtar or Bhangi, Jamadar, Ganda, Panka, Dhobi, Mela

9. Sansi, Sahis or Ghasiya”

(iv) Page 30 line 35—

after “Katghora” insert “Mungali”

(v) Page 31, line 6—

after ‘Udhaipur’ insert “Sanargarh”

(vi) Page 31, line 8—

after “Mahasmund” insert “Bindra-Navagarh”

(vii) Page 31, line 9—

after “Kelapur” insert “Wani and Yestmal”

सभापति जी, जो शिड्यूल (अनुसूची) दिया हुआ है, उस में यदि आप मध्य प्रदेश के बारे में देखेंगे, तो आप को मालूम होगा कि उस में पनका, धोबी, माला और गांडा लोगों को सम्मिलित नहीं किया गया है। इस सम्बन्ध में मैं यह निवेदन करना चाहता हूँ कि मिस्टर प्रार० बी० रसेल से अपनी

किताब “दि ट्राइब्स एंड कास्ट्स आफ दि सेंट्रल प्राविन्सज आफ इंडिया, वाल्यूम ३” में गांडों के बारे में कहा है—

“...Since the transfer of this territory to Bengal, only about 1,50,000 Gandas remain in the Central Provinces in Raipur, Bilaspur and Raigarh. In this Province the Gandas have become a servile caste of village drudges, acting as watchmen, weavers of coarse cloth and musicians. They are looked on as an impure caste and are practically in the same position as the Mehars and Chamars of other Districts”.

1-46 P.M.

[MR. DEPUTY-SPEAKER in the Chair]

१ जो १,५०,००० गांडे थे, उन को इस में शामिल नहीं किया गया था। खैर, माननीय मंत्री जी जो दूसरी अमेंडमेंट (संशोधन) लाये हैं, उस के द्वारा उन्होंने इन को सम्मिलित कर लिया है।

उसी तरह से यदि आप पनका के बारे में मिस्टर प्रार० बी० रसेल की किताब “दि ट्राइब्स एंड कास्ट्स आफ दि सेंट्रल प्राविन्सज आफ इंडिया, वाल्यूम ४” में देखें, तो आप को मालूम होगा कि इस वक्त पनकों की संख्या क्या है। आप की आज्ञा से मैं १९५१ की सैन्सस रिपोर्ट (जनगणना प्रतिवेदन) आप के सामने रखना चाहता हूँ।

According to the Census of 1951, the total population of Scheduled Castes in Madhya Pradesh is 28,98,968. The population in 1921, 1931, 1941 and 1951 is given in Appendix B of the Census Report. You will find that in 1921, the population of Scheduled Castes was 29,64,859, which worked out to 19 per cent. of the total population in Madhya Pradesh. In 1931, out of a total population of 1,68,98,689, the population of Scheduled Castes was 31,80,075 which worked out to 17.7 per cent. In the same way, in 1941,

[Sardar A. S. Saigal.]

out of a total population of 1,86,50,946, the population of Scheduled Castes was 32,65,453, working out a percentage of 16.9. In 1951, while the total population was 2,12,47,533, the population of Scheduled Castes, as I said, was 28,98,968, which works out to 13.6 per cent. Thus, the percentage of Scheduled Castes to the total population in Madhya Pradesh has been consistently reducing — from 19 per cent in 1921 to 17.7 per cent in 1932, from 17.7 per cent in 1931 to 16.9 per cent in 1941, and finally to 13.6 per cent in 1951. This reduction in the percentage of Scheduled Castes in Madhya Pradesh is very regrettable. If the castes mentioned by me earlier are included in the list of Scheduled Castes, there will be an increase in the number of Scheduled Castes by 7,50,000.

Now, this reduction of population of the Scheduled Castes has debarred the Scheduled Castes from sending at least one Member to the Lok Sabha. So, I request that this question may be examined, and I request that the communities mentioned by me may be included in the list of Scheduled Castes.

In the same way, the population of Dhobis has gone up to 1,88,000, as mentioned at page 523 of Volume II, by R. V. Russell. The population of the Malas has gone up to 12,000. I have quoted the figures given by Russell and I think that will satisfy our Scheduled Castes friends.

In Schedule III, they have included "Bilaspur and Katghora tehsils of Bilaspur district", but even in the amendment which has been moved by the hon. Minister, he has left Mungali tehsil, Mungali is a Scheduled Tribes area altogether. I request the hon. Minister to go and make an on the spot enquiry if what I say is correct or not. So, my suggestion is that Mungali tehsil should also be added in Schedule III. For this I have already submitted an amendment.

With these words, I support the Bill which has been brought by the hon. Minister.

Shri B. S. Murthy: I am moving my amendment Nos. 169 and 170. I am not moving amendment No. 168.

I beg to move:

Page 5—

after line 1 insert:

"21A. Madiga Dasu and Mash-teen".

Page 5—

after line 7, insert "27A. Relli".

There was an informal meeting the other day in which the hon. Home Minister was pleased to be present, and we explained to him these communities. In the Schedule, item 19 is "Madiga". A section amongst the Madigas are known as "Madiga Dasu", because they are Vaishnavites. Therefore, there is nothing much to be explained about this.

The other one is Mashteen; it is a Harijan community which lives by acrobatic performances. In page 5, item 24 is "Paky or Moti". Ralli is a synonym of Paky. I am also informed that the Government are accepting these amendments. Therefore, I do not want to make a lengthy speech. These are merely formal amendments.

✓ **Shri Rane (Bhusaval):** I beg to move:

Page 30—

after line 24 insert:

"21. Banjara or Vanjari Naik excluding Kunbi Vanjari".

Page 30—

after line 26 add:

"3. In the District of East Khandesh,—Banjara or Vanjari Naik excluding Kunbi Vanjari."

The object of my amendment is that the Banjaras should be included among Scheduled Tribes. As a mat-

ter of fact, Banjaras are Adivasis and they generally live in forests. They are the most backward educationally, socially and economically. I cannot understand how they were excluded from the Scheduled Tribes. Even the hon. Minister of Legal Affairs knows that these people are very backward, because many of them are in his constituency and some of them are in my constituency. Besides this, Banjaras are included amongst Scheduled Tribes in this Bill in Bihar, as you will find from line 30 of page 29:

'(i) after entry 2, insert:

"2A Banjara";

You will find from line 27 at page 33 in this Bill that Banjaras are included amongst Scheduled Tribes in Orissa also among the Scheduled Castes.

I request the Government to accept my amendment No. 375 or 376. 375 is a general amendmen in the whole of Bombay State. If the Government is not prepared to accept that amendment, at least my specific amendment No. 376 which is confined to my district only, namely East Khandesh, may be accepted and the Banjaras be included in the Scheduled Tribes.

Dr. Satyawadi: I beg to move:

(i) Page 5—

after line 10, add:

"31. Valmiki, Balmiki or Boyas"

(ii) Page 5, line 15—

after "Malo" insert:

"Lal Begi, Mehtar, Bhangi or Balmiki"

(iii) Page 5—

(i) Omit line 31;

(ii) line 32, add at the end:

"Balmiki, Lalbegi or Halalkhor"; and

(iii) omit line 35.

(iv) Page 6, line 22—

add at the end "Khakrob or Jamadar"

(v) Page 7, line 23—

add at the end:

"Balmiki, Jamadar, Gomda, Parta, Mala Halalkhor or Lalbegi"

(vi) Page 9, line 2—

add at the end "Bhangi, Valmiki or Balmiki"

(vii) Page 11—

(i) line 12, add at the end:

"Mala, Jhalo-Malo, Zala Mehtar Bhangi, Valamiki or Balmiki"; and

(ii) omit lines 29 and 33.

(viii) Page 12—

omit line 29.

(ix) Page 12—

(a) after line 33, add:

"(i) omit entry 3"; and

(b) line 36, add at the end;

"Mehtar, Lalbegi, Raja Shahi, Halalkhor, Khakrob, Jamadar, Achhut, Barar, Sansi or Jhalo Malo"

(x) Page 13—

after line 12, add:

'(vi) after entry 34, add:
"35. Turi".'

(xi) Page 13, line 26—

add at the end:

"Mehtar, Bhangi, Halalkhor, Khakrob, Chuhra, Jamadar, Bahar, Kharotia or Achut"

(xii) Page 14, line 7—

add at the end "or Dhanak"

(xiii) Page 14—

omit line 29.

(xiv) Page 15—

(i) omit line 28; and

[Dr. Satyawadi.]

(ii) line 32, add at the end:

"Balmiki, Bhangi, Jhalo Malo or Malo Mehtar, Lalbegi, Halalkhor, Khakrob, Jamadar, Chuhra or Dom"

(xv) Page 16—

omit lines 12 and 17.

(xvi) Page 17, line 5—

add at the end:

"Balmiki, Dhed, Dom, Khakrob, Halalkhor, Lalbegi, Jamadar or Chuhra"

(xvii) Page 17, line 9—

add at the end "or Dhanak"

(xviii) Page 17—

after line 29, insert:

"2A. Balmiki or Bhangi"

(xix) Page 18—

omit line 8.

(xx) Page 18—

after line 9, insert:

'(1a) for entry 7, substitute:

"7. Balmiki or Chura, Bhangi, Halalkhor, Lalbegi, Mehtar, Bala Shahi, Jamadar, Khakrob, Barar, Jhalo Malo or Sweeper."

(xxi) Page 18—

after line 21, add:

"34. Turi"

(xxii) Page 19, line 3—

add at the end:

"Balmiki, Chuhra, Mehtar, Lalbegi, Bala Shahi, Halalkhor, Khakrob, Jamadar or Harijan."

(xxiii) Page 19, line 11—

add at the end "Dhanak or Dhaunk"

(xxiv) Page 20—

omit line 9.

(xxv) Page 20, line 14—

add at the end:

"Balmiki, Mehtar, Halalkhar, Lalbegi, Olgana, Malkana, Korar, Zadmal, Jamadar or Khakrob"

(xxvi) Page 21—

after line 2, add:

'(i) in entry 9, add at the end:

"Balmiki, Mehtar, Lalbegi, Jamadar, Halal, Khakrob"

(xxvii) Page 21, line 28—

add at the end "or Dhanak"

(xxviii) Page 21, line 36—

add at the end:

"Balmiki, Halalkhor, Lalbegi, Khakrob or Jamadar"

(xxix) Page 22, line 18—

add at the end:

"Chohra, Balmiki, Sweeper, Lalbegi, Halalkhor, Jamadar or Mehtar"

(xxx) Page 22—

omit lines 21, 22 and 35.

(xxxi) Page 22, line 25—

add at the end:

"or Julaha"

(xxxii) Page 23—

(i) line 19, add at the end:

"Chuhra, Mehtar, Khakrob, Sweeper, Lalbegi, Jamadar, Barar or Rehar"; and

(ii) omit lines 24 and 32.

(xxxiii) Page 24—

omit line 22.

(xxxiv) Page 24—

after line 36, insert:

"1A. Lalbegi, Mehtar, Bhangi or Balmiki"

(xxxv) Page 26, line 6—

add at the end "Balmiki or Bhangi"

(xxxvi) Page 26, line 17,—

add at the end "Mehtar, Balmiki, Bhangi or Domar"

(xxxvii) Page 26—

omit line 24.

(xxxviii) Page 27—

omit line 28.

- (xxxix) Page 5—
after line 1, insert:
“21A. Mahar”
- (xl) Page 5—
after line 35, insert:
“15A. Mahar
15B. Mala”
- (xli) Page 6—
after line 31, insert:
“13A. Mala”
- (xlii) Page 7—
after line 20, insert:
“6A. Mahar
6B. Mala”
- (xliii) Page 8—
after line 37, insert:
“30A. Mahar”
- (xliv) Page 11—
after line 12, insert:
“39A. Holeya or Holar”
- (xlv) Page 14, line 17—
add at the end “Holeya”
- (xlvi) Page 14—
after line 30, insert:
“51A. Mahar or Mala”
- (xlvii) Page 15—
after line 32, insert:
“18A. Holeya”
- (xlviii) Page 16, line 15—
add at the end “or Mala”
- (xlix) Page 17—
after line 11, insert:
“13A. Holeya”
- (l) Page 17—
after line 17, insert:
“19A. Mala”
- (li) Page 17—
after line 34, insert:
“7A. Holeya or Holer”
- (lii) Page 17—
after line 37, insert:
“10A. Madiga
10B. Mang”
- (liii) Page 18—
after line 1, insert:
“11A. Mahar
11B. Mala”
- (liv) Page 19—
after line 30, insert:
“39A. Madiga”
- (lv) Page 19—
after line 31, insert:
“40A. Mahar
40B. Mala
40C. Mang”
- (lvi) Page 20, line 17—
add at the end:
“Holeya, Mahar, Mala Mang,
Madiga”
- (lvii) Page 21—
after line 6, add:
“20A. Holeya”
- (lviii) Page 21—
after line 7, add:
“28A. Madiga
28B. Mahar
28C. Mala
28D. Mang”
- (lix) Page 21—
after line 33, insert:
“13A. Madiga
13B. Mahar
13C. Mala or Holeya”
- (lx) Page 22—
after line 28, insert:
“16A. Holeya”
- (lxi) Page 22—
after line 36, insert:
“24A. Madiga
24B. Mahar
24C. Mala”
- (lxii) Page 23—
after line 1, insert:
“25A. Mang”

(Dr. Satyawadi).

आज सुबह मैं ने एक दूसरी लिस्ट (सूची) दी है। यह दो सेट है। इनको कंसालीडेट (समन्वय) करके सकुलेट (परिचालित) कर दिया जायेगा। मेरे तीन किस्म के अमेंडमेंट (संशोधन) हैं। दो तो बहुत छोटे किस्म के हैं। मेरे अमेंडमेंट (संशोधन) नम्बर १४०, १४६, १५० और १५४ तो धानुक कम्युनिटी से सम्बन्ध रखते हैं। इनको कहीं धानुक कहा जाता है, कहीं धानक कहा जाता है और कहीं धनकिया कहा जाता है इनके ये दो तीन नाम हैं इन सब को धानुक ही समझा जाये। मेरे अमेंडमेंट (संशोधन) नम्बर १३३ और १४४ तुरी कम्युनिटी के बारे में है। यह पंजाब और पेप्सू से सम्बन्ध रखते हैं। ये बिरादरी हिमाचल प्रदेश में और पंजाब के पहाड़ी इलाके में है जिसमें सिमला भी आ जाता है। बम्बई, बिहार, सौराष्ट्र, उड़ीसा, वैस्ट (पश्चिम) बंगाल और हिमाचल प्रदेश में इस तुरी जाति को शिङ्गूल्ड कास्ट (अनुसूचित जाति) में माना है। सिर्फ पेप्सू में जो पिछले दिनों लिस्टें (सूचियाँ) बनी थीं उनमें इस बिरादरी को शिङ्गूल्ड कास्ट (अनुसूचित जाति) नहीं लिखा गया है। ऐसा होना चाहिये।

हिमाचल प्रदेश का एक हिस्सा जो पहले पंजाब में शामिल था, उस तमाम इलाके में तुरी आबाद और उनमें आपस में रिश्तेदारियां हैं लेकिन धूक शिमले में तुरी शिङ्गूल्ड कास्ट (अनुसूचित जाति) में नहीं शुमार किये जाते तो उस इलाके में छोटी सी नदी के इस किनारे एक तुरी शिङ्गूल्ड कास्ट रहता है जब कि उसका सगा भाई जो उस छोटी सी नदी के उस पार रहता है वह शिङ्गूल्ड कास्ट (अनुसूचित जाति) नहीं है। इस के बारे में मैं ने पहले भी स्टेट गवर्नमेंट (राज्य सरकार) को लिखा था लेकिन हालात कुछ ऐसे हुए हैं कि वे हमारी बात भी नहीं मान सके।

2 P. M.

लेकिन अब तो सारा पंजाब और पेप्सू इकट्ठा हो गया है और शायद कुछ असें बाद हिमाचल प्रदेश भी इस युनिट (इकाई) में आजायगा। तुरी को शिङ्गूल्ड कास्ट बनाने के मुताल्लिक मेरी दो तरमीमें (संशोधन) हैं।

मेरी ज्यादातर तरमीमें स्वीपर्स कम्युनिटी के मुताल्लिक है। यह एक ऐसी कम्युनिटी है जो हर इलाके में मुस्तलिफ नामों से पुकारी जाती है। मुस्तलिफ जमानों में लोगों ने जैसा चाहा इनका नाम डाल दिया। पंजाब में जहां तक उस बिरादरी का सम्बन्ध है, उसके दो तीन खास सैक्शन हैं। वह पंजाब यू० पी० दिल्ली और राजस्थान वगैरह में आम तौर पर पाई जाती है और आसाम में और बंगाल में भी है और वह खास सैक्शन है। बाल्मीकी, लालबेगी, बालाशाही और झालोमालो कुछ इस किस्म के उस बिरादरी के नाम हैं। यह उस बिरादरी के अपने सैक्शन और हिस्से हैं और उनको मुस्तलिफ जगह मुस्तलिफ नामों से पुकारा जाता है। यह तमाम उस स्वीपर (भंगी) समुदाय (कम्युनिटी) के सैक्शन हैं और यह मुस्तलिफ जगहों पर शिङ्गूल्ड कास्ट में अलग अलग शामिल हैं। मिसाल के तौर पर मैं आपको बतलाऊं कि लालबेगी कई जगहों पर शिङ्गूल्ड कास्ट अनुसूचित जाति हैं, बाल्मीकी शिङ्गूल्ड कास्ट हैं और पंजाब और राजस्थान में बाल्लाशाही का नाम इनको दिया गया है। कहने का मतलब यह है कि लोगों ने मुस्तलिफ जगहों पर इस स्वीपर्स कम्युनिटी को मुस्तलिफ नाम दे डाले हैं क्योंकि स्वीपर्स का काम ऐसा गंदा और गलीज है कि जो लोग उस काम को करते हों उनको तबियतों पर उसका असर न हो, इस वास्ते लोगों ने उनको कुछ अच्छे नाम दे दिये हैं, जैसे मेहतर और हलालखोर ताकि उस अच्छे नाम का नशा उन पर कायम रहे और वह उस गंदे काम को

करते रहें। काम तो उनका गंदा है लेकिन नाम उनको अच्छा दे दिया जाता है जैसे कि महात्मा गांधी ने उनको "हरिजन" नाम दिया था। कुछ लोग स्वीपर्स को हलाल-खोर कहते हैं लेकिन मैं तो सब को ही हलाल खोर कहता हूँ और मैं समझता हूँ कि कोई भी इसके वस्ते तैयार न होगा कि उन स्वीपर्स को छोड़ कर बाकी लोगों को हम जो हलालखोर का उलटा होता है, वह उनको कहें। कहीं पर उनको भंगी कहा जाता है, कहीं पर चूड़ा कहा जाता है और कहीं पर जमादार और मेहतर के नाम से स्वीपर्स को पुकारा जाता है। मेरी स्वीपर्स कम्युनिटी के मुताल्लिक जो तरमीम (संशोधन) है उसमें एक तो यह है कि मिसाल के तौर पर हमारे पंजाब में लालबेगी को अलहदा कर दिया है, बाल्मीकी को अलहदा कर दिया है और मजहबी को अलहदा कर दिया है, इस कानून ने एक अच्छी बात की है कि हमारे हिन्दू और सिखों में जो तफरीक पैदा हो गई थी वह भी दूर हो गई है। मैं अभी अपने भाई श्री जांगड़े की तरमीम पर बोलते हुए बतला रहा था कि पैम्बु में ११६ मजहबी लिखे हुए हैं और पंजाब में सिर्फ ६४४ मजहबी (धर्मी) सरकारी आंकड़ों में दिये हुए हैं और जब हम भरदमशुमारी के कागजों पर देखते हैं तो हिन्दू चूड़ों और सिक्ख चूड़ों के नाम अलग अलग सरकारी कागजात पर लिखे हुए हैं मिले जब कि सन् १९२१ में ४७ हजार सिक्ख चूड़े के नाम से दर्ज हुए। अब वहां पर मैं समझता हूँ कि २ लाख के करीब मजहबी कम्युनिटी के आदमी मौजूद हैं और उनको उस हिसाब से एंडमिनिस्ट्रेशन (प्रशासन) में हिस्सा मिलना चाहिये तो हमारे सामने सरकारी रिपोर्ट का हवाला दे कर कह दिया जाता है कि तुम्हारी तादाद तो केवल ११६ लिखी हुई है और वह ४७ हजार जो सिक्ख चूड़े लिखे हुए हैं वे अलहदा हो जाते हैं। नतीज यह हुआ है कि मुस्लिफ सैक्युण्डरियों को अलग अलग दर्ज करने से उनकी तादाद बंट गई है और वे अब किसी एक

जगह भी अपने लिये कोई मांग नहीं कर सकते तो बाल्मीकी विरादरी के मुताल्लिक यह तरमीम है कि कहीं पर उनको बाल्मीकी कहा जाता है, कहीं पर भंगी, कहीं पर लाल-बेंगी, कहीं पर बालाशाही, कहीं पर मेहतर, कहीं पर झालामालू, इस तरह के नाम हैं। कहीं पर उनको चांडाल कहा जाता है तो कहीं पर चूंक वे फांसी देने का काम करते हैं इसलिये उनको जल्लाद का नाम दे दिया गया है। मेरी तमाम तरमीमों में यह नाम अलहदा अलहदा दिये गये हैं और मेरा कहना यह है कि यह तमाम के तमाम स्वीपर्स कम्युनिटी से ताल्लुक रखते हैं और इनके मुताल्लिक यह शुबहा नहीं हो सकता कि किसी खास सूबे में वे शेड्यूल्ड कास्ट (अनुसूचित जाति) नहीं हैं, अछूत नहीं हैं और उनसे छुआछूत और भेदभाव नहीं बर्ता जाता।

बाल्मीकी शब्द के मुताल्लिक मेरे भाई श्री बी० एस० मूर्ति ने कहा था कि उनके यहां उनसे भेदभाव नहीं बर्ता जाता और उनसे छुआछूत नहीं की जाती। हो सकता है कि वहां पर ऐसा हो और मुझे मालूम है कि कई इलाके ऐसे हैं कि जहां बाल्मीकी ब्राह्मण भी मिलते हैं और हमें उसमें कोई झगड़ा करने की बात नहीं है।

Shri B. S. Murthy: Page 27 of this Bill.

डॉ० सत्यवादी : मैं यह अर्ज कर रहा था कि अगर आपके यहां बाल्मीकी कोई ऐसा तबका है जो लिडयूल्ड कास्ट (अनुसूचित जाति) में नहीं आता और उससे आप छुआछूत नहीं करते लेकिन मैं आपको बतलाना चाहता हूँ कि इतनी बड़ी तादाद में स्वीपर्स कम्युनिटी के लोग पंजाब, यू० पी० और राजस्थान से मुल्क के मुखतलिफ हिस्सों में गये हैं, मिसाल के तौर पर मैं आपको बतलाऊँ कि लाखों बाल्मीकी पंजाब और राजस्थान से बंगाल और आसाम में गए हुए हैं और मुझे मालूम है कि वहां के हमारे लोगों

[डा० सत्यवादी]

ने शिकायतें की हैं कि हम बाल्मीकियों को यहां अछूत होने के नाते जो रियायतें मिलनी चाहिये थीं, वह हमें हासिल नहीं हैं। मैं अभी बंगलोर में पिछले दिनों गया था तो उधर जो हमारे बाल्मीकी भाई गये हुए हैं वे मुझ से मिले और उन्होंने बतलाया कि उनको अछूत होने के नाते जो रियायतें मिलनी चाहिये थीं, वे उनको मुलभ नहीं हैं। सैंड रिफार्म (भूमि सुधार) का जो किस्सा चला है और उसकी वजह से जो देहात में जमींदार और किसानों और मजदूरों के दरमियान झगड़ा पैदा हो गया है, उसकी वजह से बहुत बड़ी तादाद हरिजनों की देहात से निकल कर शहरों में आ रही है और जो स्वीपर्स हैं वे बाहर जाकर भी स्वीपर्स का ही काम करते हैं, तो मैं अपनी तमाम तरमीमों (संशोधनों) पर अलहदा अलहदा तफ्तील में बातें न करते हुए खुलासे के तौर पर यह अर्ज कर रहा हूँ कि जहां तक स्वीपर्स कम्युनिटी का ताल्लुक है यह जहां जहां जिस नाम से भी पुकारा जाता है जैसे कि लालबेगी, जमादार, हलालखोर आदि, उन्हीं स्वीपर्स लोगों को मुस्तलिफ हालात में और मुस्तलिफ जगहों पर मुस्तलिफ नामों से पुकारते रहते हैं, हालांकि वे सब के सब एक लोग हैं, मेरे कहने की मंशा यह है कि उनके मुस्तलिफ सूबों में चाहे कुछ भी नाम क्यों न हों लेकिन जो लोग स्वीपर्स कम्युनिटी के हैं और स्वीपर का काम करते हैं, उन तमाम ग्रुप्स (वर्गों) को एक जाति में एक बिरादरी में शामिल करके उनको शेड्यूल्ड कास्ट (अनुसूचित जाति) में गिना जाय, यह मेरी इन तमाम तरमीमों (संशोधनों) की मंशा है।

Mr. Deputy Speaker: Hon. Members should be very brief. There are a very large number of Members who want to speak and the time is very short.

Shri Gadilingana Gowd (Kurnool): I beg to move:

(i) Page 5—

after line 10, add:

- “31. Lingathari Madiga.
- 32. Lingathari Kumari.
- 33. Lingathari Mangali.
- 34. Lingathari Chakali.”

(ii) Page 27—

after line 24, add:

- “21. Valini or Bajas.
- 22. Ediga Gowds.
- 23. Mangali.
- 24. Korachi.
- 25. Sugali.
- 26. Thaudas.
- 27. Kumari.
- 28. Saliyan.
- 29. Kurni.
- 30. Padmasale”.

(iii) That in the amendment proposed by me, printed as No. 98 in List No. 11 of amendments—

for the proposed entry 21, substitute:

“21. Valmiki or Boyas”.

Regarding my amendment No. 90, I request the Government to consider the inclusion of Lingathari Madiga, Lingathari Kumari, Lingathari Mangali and Lingathari Chakali among the Scheduled Castes.

My amendment No. 98 relates to the tribes. You will see from page 27 of the Bill that in Schedule III ‘valmikiis’ in Agency tracts have been included among the Scheduled Tribes while ‘valmikiis’ of Rayalaseema of Andhra have been excluded. As you know, Andhra is almost divided into two sections—Circars and Rayalaseema—and the Circar area is the advanced area whereas Rayalaseema is the most backward area. The ‘valmikiis’ of Rayalaseema are more backward than the ‘valmikiis’ of Agency Tracts. Therefore, I submit

that Boyas, Mangalis, Korachis, Sugalis etc. should be included in the list of Scheduled Tribes.

The Thandas and Sugalis in most of the other States have been included in the list of Scheduled Tribes while in Andhra they have been eliminated. The Sugalis earn their livelihood by rearing cows and by selling fuel. They are very backward people and their number is not very high. Therefore, I submit that these people of Andhra also should be included in the list of Scheduled Tribes.

Shri Ram Dass (Hoshiarpur—Reserved—Sch. Castes): I beg to move:

(1) Page 13—

after line 2, insert:

“11B. Ghai”.

(ii) Page 13—

after line 4, insert:

“12B. Sipi.

12C. Hali.

12D. Badhi

12E. Lohar (untouchable).

12F. Barahai.

12G. Thawai”.

(iii) Page 13—

after line 12, add:

“30A. Dosali.

30B. Pumba.

30C. Hadi.

30D. Dhobi (Chhimba).

30E. Soi.

30F. Jogi (untouchables).

(iv) Page 18—

after line 13, insert:

“(iia) for entry 16, substitute:—

“16. Kabirpanthis or Jilahas”.

Regarding my amendment No. 7, Ghais are people who sell cows and thereby earn their living. They are very backward people and so they may be included in the list.

In my amendment No. 8, I have asked for the inclusion of certain communities. They are living in the mountains and they are very backward.

My amendment No. 10 is for the inclusion of Dosalis, Pumbas, Hadis, Dhobis, Sois and Jogis. Regarding Dhobis, there are two classes of Dhobis. One community of dhobis are not untouchables. But there are Dhobis who are untouchables. But their number is very small and so they have not been able to draw the attention of the Government for their inclusion in the list of Scheduled Castes.

In Punjab Kabirpanthis are already accepted as Scheduled Castes. In Delhi also it is the same position. In some places they are known as Julahas. I request that they may also be included as Scheduled Castes in PEPSU also.

Shri Amjad Ali (Goalpara—Garo Hills): Sir, I beg to move:

Page 29—

after line 27, add:

“(iii) after entry 8, add:

‘9. Garo’”.

It is a tribe inhabiting the Garo Hills in Assam. The Garo Hills, as you know, is one of the six Autonomous districts of Assam. Though Garos happen to be the inhabitants of that particular Hill, that being the original home, a large number of them live outside and are spread throughout the whole of Assam. The Garo tribes are governed by the same law throughout the State. In succession they are governed by matriarchal system. The Garos living in the plains and Garos living in the Autonomous Hill Districts have the same customs and customary laws. There is a greater concentration of Garo population in Goalpara and Kamrup districts. Though their number is considerably here, they are spread throughout the whole of Assam. My amendment seeks to include them, I

[Shri Amjad Ali.]

mean the Garos in plains also are included in the list of Scheduled Tribes plains. They are not getting the benefits because they are not included in the list of Scheduled Tribes in Assam, their own home State. But all the same they are included in the list of Scheduled Tribes in West Bengal. Because of this disability that they are suffering handicaps, I hope the Minister will accept my amendment.

An Hon. Member: What is the disability that they suffer now?

Shri Amjad Ali: They suffer in every way, economically and politically.

An Hon. Member: They have suffered nothing.

Shri Amjad Ali: I want that to be recorded.

Mr. Deputy-Speaker: It needs no reply.

Shri Rishang Keishing (Outer Manipur—Reserved—Sch. Tribes): I beg to move:

(i) Page 21—

Omit line 37.

(ii) Page 29—

after line 5, add:

“15. Paite”.

(iii) Page 39—

after line 31, add “29. Lois”.

I am very glad that at long last the Backward Classes Commission has included Lois community in the list of backward classes in order to extend some facilities which we people have been enjoying since the last 4, 5 years. But they have done one injustice to this community and I wish to draw the pointed attention to this fact of the Minister. The Community has been included in the list of Scheduled Castes. Not only this country, but the whole world knows that in Manipur, untouchables, as a class, do not exist.

Mr. Deputy-Speaker, I wish to know who will listen to our speeches and take action.

Mr. Deputy-Speaker: The hon. Minister must be here to listen to the speeches of hon. Members.

Shri Pataskar: I would like to explain my difficulty, particularly in this matter. There are hundred of castes mentioned. I am trying to do as much justice as possible. If I am not here, Let me not be misunderstood as neglecting anybody.

Mr. Deputy-Speaker: I would advise the hon. Minister to take one or two Deputies for the present so that they may take down notes. We have no objection.

Shri Pataskar: I am trying to listen.

Mr. Deputy-Speaker: Every hon. Member appreciates the difficulty of the hon. Minister at this juncture. There ought to be somebody who will take notes.

Shri Rishang Keishing: I was just now saying that while I appreciate that the Lois as a backward community would be now enjoying all the facilities that the Scheduled Castes and Scheduled Tribes are having now, the Backward Classes Commission has done an injustice by including them in the list of Scheduled Castes. In Manipur, untouchables as a class do not exist. The Lois are aboriginals and if they had been living in any other part of the country, they would be treated as Adivasis. These people have written to the Government of India and to the Backward Classes Commission that they might be treated as a backward class or Scheduled Tribe. When the hon. Home Minister visited Manipur, these people asked me to write to him and I wrote to him saying that they were never untouchables and untouchables as a class do not exist there. He said, they cannot be Scheduled

Castes unless they are untouchables. Surprisingly enough, I find that they have been included in the list of Scheduled Castes. I wish, therefore, to move the amendment that they should be omitted from line 3, page 24 of Schedule II, and a new entry made in page 39 making them a Scheduled Tribe.

I have got another amendment. According to the Census of 1951, the population of Paite tribe in Assam is said to be 1734 males and 1639 females and 5 males in Khasi Hills. The total population is 3,378. This community has been completely omitted from the list of Scheduled Tribes in Assam. I have moved that the Paite community may be entered in the list of Scheduled Tribes of Assam.

All the sub-tribes of Nagas and Kukis in Manipur have been mentioned as independent tribes. The common name Naga or Kuki does not appear in any of these. As I said on another occasion, this will be simply considered or treated by the local people as an attempt to disintegrate the entire community. I request the hon. Minister to consider this, classify and group all the sub-tribes and put them as Naga or Kuki tribe.

श्री भक्त बर्षान (जिला गढ़वाल—पूर्व व जिला मुरादाबाद—उत्तर-पूर्व) : माननीय उपाध्यक्ष महोदय, इस विधेयक के शेड्यूल (अनुसूची) १ में मेरे तीन संशोधन हैं, जिनके नम्बर हैं, १६३, १६४ और १६५ और शेड्यूल (अनुसूची) ३ में मेरा एक संशोधन नम्बर १६७ है, जिनको मैं प्रस्तुत करता हूँ।

I beg to move:

(i) Page 13—

Omit line 36.

(ii) Page 14—

Omit lines 4, 25, 27 and 28.

(iii) Page 15—

Omit lines 9 to 11.

(iv) Page 35—

after line 21, insert:

“8A—After Part VII—Punjab, insert:

PART—VII—A—UTTAR PRADESH

1. Bhil (Bhopa).
2. Bhoksa.
3. Bhuiya.
4. Bhutia (Khampa, Marcha, Tolcha, Jad).
5. Bora.
6. Cheru.
7. Gond (Dhuria, Naik, Ojha).
8. Jaunsari.
9. Kharwar.
10. Kol.
11. Korwa (Korku).
12. Raji (Banmanus).
13. Tharu.”

उपयुक्त संशोधनों में मेरे साथ तीन और माननीय सदस्यों ने अपने हस्ताक्षर किये हैं जिन के नाम हैं श्री राम शरण, श्री बीरबल सिंह और श्रीमती कमलेन्दुमति शाह। मेरे संशोधनों का असली मतव्य यह है कि जब कि देश के अन्य प्रान्तों में सब जगह जन-जातियों को माना गया है, केवल उत्तर प्रदेश ही ऐसा प्रान्त है जहाँ कि एक भी व्यक्ति शेड्यूल्ड ट्राइन्स (अनुसूचित आदिम जातियों) की श्रेणी में सम्मिलित नहीं किया गया है। आपको यह जानकर आश्चर्य होगा कि सन् १९४१ की जनगणना में लगभग तीन लाख व्यक्ति शेड्यूल्ड ट्राइन्स की श्रेणी में सम्मिलित किये गये थे, लेकिन १९५० में राष्ट्रपति जी का जो आदेश था उसके अनुसार ५० पी० के अन्दर शेड्यूल्ड ट्राइन्स को बिल्कुल ही समाप्त कर दिया गया था। अब जो यह संशोधन विधेयक वहाँ पर उपस्थित किया गया है, उसमें भी उनको सम्मिलित नहीं किया गया है। बैंक-बड़ क्लासेज कमीशन (पिछड़ी जाति आयोग) ने, जिसके सभापति हमारे देश के इतने बड़े समाज-सुधारक हैं, तथा जो बहुत अनुभवी तथा बुद्धिमान व्यक्ति हैं, बहुत श्रेय

[श्री भक्त दशन]

विचार के बाद उत्तर प्रदेश की १३ जातियों के बारे में सर्वसम्मत सिफारिश की है कि उनको शैड्यूल्ड ट्राइब्स (अनुसूचित आदिम जातियों) में यानी जन-जातियों की श्रेणी में सम्मिलित किया जाये, लेकिन फिर भी चूंकि यू० पी० की सरकार ने शायद इसका विरोध किया है, इसलिये हमारी केन्द्रीय सरकार का गृह-मंत्रालय इसको स्वीकार नहीं कर रहा है। इस सम्बन्ध में मैं दो-एक उदाहरण आपके सम्मुख पेश करना चाहता हूँ। हमारे यू० पी० के मिर्जापुर जिले में गोंड जाति के लोग रहते हैं, लेकिन उनको शैड्यूल्ड ट्राइब्स में शामिल नहीं किया गया है। इनको सन् १९५० के आदेश के अनुसार शैड्यूल्ड कास्ट्स में रखा गया था। उनका एतराज यह है कि हमें क्यों शैड्यूल्ड कास्ट्स में रखा जा रहा है, जब कि हम शैड्यूल्ड कास्ट नहीं हैं, हमें शैड्यूल्ड ट्राइब्स में रखा जाये। उनका अपना एक इतिहास है। वे अपने आप को राजपूत जाति का मानते हैं। आप जानते ही हैं कि गोंडवाना नाम का एक बड़ा राज्य भारत वर्ष में था। अतः उनको, मैं समझता हूँ, शैड्यूल्ड कास्ट्स में रखना उनके प्रति एक अन्याय करना है। विन्ध्य प्रदेश में गोंड लोगों को शैड्यूल्ड ट्राइब्स में शामिल किया गया है। अब आप देखिये कि एक बराबर वाले प्रान्त में एक जाति के लोगों को तो शैड्यूल्ड ट्राइब्स में रखा जाता है, परन्तु उसी के साथ लगने वाले दूसरे प्रान्त में उनको शैड्यूल्ड कास्ट माना जाता है। इस तरह का भेद क्यों किया जाता है, यह मेरी समझ में नहीं आया।

इसी तरह से हमारे यू० पी० में अल्मोड़ा, गढ़वाल और टिहरी-गढ़वाल यह तीन पर्वतीय जिले हैं और भोटिया जाति के जो लोग यहां रहते हैं। उनके रीति-रिवाज, वेष-भूषा इत्यादि सभी दूसरे लोगों से भिन्न हैं। हिमाचल प्रदेश में, पंजाब में तथा दार्जिलिंग में, उनको शैड्यूल्ड ट्राइब्स की श्रेणी में रखा गया है, परन्तु यू० पी० ही एक ऐसा प्रदेश है जहां

पर उनको, इस श्रेणी में न रख कर, सब सुविधाओं से वंचित कर दिया गया है। यह उनके प्रति बड़ा अन्याय है। मैं जानना चाहूंगा कि वे कौन से विशेष कारण हैं जिनको दृष्टि में रखते हुये उनको सब सुविधाओं से वंचित किया गया है। मैं आपको बतलाना चाहता हूँ कि गढ़वाल जिले की नीतिघाटो के जो भोटिया लोग हैं उनमें से कुछ न बी० ए० पास कर लिया है। चूंकि वहां पर शिक्षा की सुविधायें उपलब्ध नहीं हैं, इस वास्ते उन्होंने देर में पढ़ाई आरम्भ की और अब वे नौकरी तलाश कर रहे हैं। लेकिन चूंकि उनकी उम्र चार या पांच साल अधिक हो गई है, इस लिये उनको नौकरी में नहीं लिया जा रहा है। यदि उनको शैड्यूल्ड ट्राइब्स में शामिल कर लिया जाये तो उनको बड़ी आसानी से नौकरी मिल सकती है और वे अपने तथा अपने घर वालों का पेट भर सकते हैं तथा अपने इलाके का विकास भी कर सकते हैं। इस सम्बन्ध में मैं और अधिक न कहते हुये केवल इस सदन का ध्यान कमीशन की रिपोर्ट के पृष्ठ १५५ के पैरा ८ की ओर दिलाना चाहता हूँ। कमीशन (आयोग) ने कहा है:

"The policy of the Uttar Pradesh Government regarding the Tribes in their State is somewhat unusual. The Government have refused to classify any group as tribals. They insist that there is no need to classify any of the tribes as such. The reason advanced by them was that this would create new problems, though they conceded that some of the communities who were living in inaccessible forest areas and in the hilly regions of Uttar Pradesh were very backward and deserved all help that was now being accorded to the tribals in other States. This, in our view, is not a sound policy."

यह उनकी राय है। The Commission adds:

"It is unwise for Uttar Pradesh to follow a distinctly different

policy from that pursued by the neighbouring States, especially when the conditions of life and surroundings of these tribals are almost identical. The poor hill people in the border areas fail to understand why they are tribals in one place while their kith and kin in the neighbouring hamlets are not tribals. We are unable to accept the opinion of the Government of Uttar Pradesh and recommend that the tribals found in Uttar Pradesh should be included in the list of Scheduled Tribes."

मैं समझता हूँ कि कमीशन ने बहुत अच्छी तरह से जांच पड़ताल करने के बाद सिफारिश की है और भारत सरकार को उसे टालना नहीं चाहिये। मैंने जो संशोधन रखे हैं, उन पर मेरे प्रान्त के अन्य सदस्यों ने भी हस्ताक्षर किये हैं। अतः मैं आशा करता हूँ कि गृह मंत्री महोदय और भारत सरकार उन पर ध्यान देंगे और उन को स्वीकार करेंगे।

Shri B. R. Verma (Hardoi Distt.—North-West cum Farrukhabad Distt.—East cum Shahjahanpur Distt.—South—Reserved—Sch. Castes): I beg to move:

- (i) Page 5—
after line 7, insert:
"27A. Dhobi or Rajaka".
- (ii) Page 6—
after 25, insert:
"7A. Dhobi, Dhoba, Rajaka".
- (iii) Page 7—
after line 19, insert:
"5A. Dhobi, Rajaka, Mala, Agasa, Madiwala".
- (iv) Page 8—
after line 23, insert:
"16A. Dhobi, Rajaka, Madiwala, Agasa, Mala".
- (v) Page 13—
after line 4, insert:
"12B. Dhobi, Rajaka".

- (vi) Page 15—
after line 25, insert:
"11A. Dhobi, Rajaka".
- (vii) Page 17—
after line 11, insert:
"13A. Dhobi, Dhoba, Rajaka".
- (viii) Page 17—
after line 32, insert:
"5A. Dhobi, Madiwala, Agasa, Dhoba, Rajaka".
- (ix) Page 18—
after line 11, insert:
"11B. Dhobi, Rajaka".
- (x) Page 19—
after line 13, insert:
"22A. Dhobi".
- (xi) Page 21—
after line 6, insert:
"20A. Dhobi".
- (xii) Page 24—
after line 5, insert:
"25A. Dhobi".
- (xiii) Page 26—
after line 20, insert:
"7A. Dhobi"

इस सम्बन्ध में मैं अधिक नहीं कहना चाहता हूँ। मैं केवल इतना ही कहना चाहता हूँ कि हरिजनों में धोबी जाति बहुत ही पिछड़ी हुई है। कई सूबों में तो यह जाति बेहतर और भंगी वगैरह से भी ज्यादा गिरी हुई है। इस के बावजूद हम देखते हैं कि आंध्र, बम्बई, मैसूर, पंजाब, मध्य भारत, मध्य प्रदेश, पेंपूर, राजस्थान और विन्ध्य प्रदेश में उन को शिड्यूल्ड कास्ट्स में नहीं रखा गया है। जहाँ तक राजस्थान का सवाल है, वहाँ इन लोगों की हालत बहुत गिरी हुई है। इन की आर्थिक दशा बहुत खराब है और शिक्षा में तो वे "निल" हैं। मैं कहना चाहता हूँ कि आदि-काल से लेकर आज तक भंगी, धोबी और घानुक ये तीन जातियाँ इतनी गिरी हुई समझी जाती हैं कि उन का छुआ हुआ पान भी नहीं खाया जाता है।

Shri Thimmaiah: Dhobies are not untouchables.

Shri B. R. Verma: They are untouchables.

Mr. Deputy-Speaker: The hon. Member has got only two minutes to speak, and not to converse.

श्री वु० रा० वर्मा : जैसा कि हमारे भाई कहते हैं, हो सकता है कि मैसूर में घोबी अनटचेबल न हों, लेकिन दूसरे सूबों में तो उनकी हालत बहुत गिरी हुई है। जहां तक विन्ध्य प्रदेश, मध्य भारत और मध्य प्रदेश का सवाल है, वहां पर बैकवर्ड क्लासिज कमिशन (पिछड़ी जाति आयोग) ने भी घोबियों को शिड्यूलड कास्ट्स में रखने की सिफारिश की है, लेकिन इस बिल में उन सूबों में भी घोबियों को शिड्यूलड कास्ट्स में नहीं रखा गया है। हिमाचल प्रदेश में घोबियों को शिड्यूलड कास्ट्स में रखा गया है, लेकिन पंजाब और पेषू में, जहां उन की हालत हिमाचल प्रदेश के घोबियों से अच्छी नहीं है, उन को शिड्यूलड कास्ट्स की लिस्ट में नहीं रखा गया है।

मध्य भारत और मध्य प्रदेश में भी घोबियों की हालत अत्यन्त शोचनीय है। शिक्षा में भी वे "निल" हैं। उन के बच्चे गरीबी के कारण पढ़ नहीं सकते हैं और सरकार द्वारा उन को कोई सहायता नहीं मिलती है। अगर इन प्रदेशों में इन को शिड्यूलड कास्ट्स में शामिल कर लिया जाय, तो इन की दशा कुछ सुधर सकती है। अगर ऐसा नहीं किया गया, तो एक दिन वह घाबे वाला है जब इनकी हालत बहुत ज्यादा खराब हो जायगी और समाज में वे सबसे नीचे हो जायेंगे।

Shri B. D. Pande (Almora Distt.—North-East): I have got a small amendment.

Mr. Deputy-Speaker: Everybody who is being called has an amendment.

Shri Ganpati Ram (Jaunpur Distt.—East—Reserved—Sch. Castes): I beg to move:

(i) Page 6, line 18—

after "Chamar" insert "Jaiswar".

(ii) Page 14, line 3—

after "Chamar" insert "Charmakar".

(iii) Page 14, line 3—

add at the end "Jaiswar".

(iv) Page 22, line 20—

after "Chamar" insert "Charmakar".

(v) Page 22, line 20—

after "Chamar" insert "Jaiswar".

(vi) Page 14, line 3—

add at the end:

"Jaiswar or Kureel or Charmakar".

(vii) Page 15—

(i) after line 5, add:

"64. Gond" and

(ii) omit lines 9 to 11.

(viii) Page 15, lines 6 and 7—

omit "excluding Agra, Meerut and Rohilkhand divisions".

(ix) Page 14, for line 3; substitute:

"24. Chamar, Ravidas, Dhusia, Jhusia, Jatava, Jaiswar or Kureel."

उपाध्यक्ष-महोदय, सब से पहले मैं आपका ध्यान इस बात की तरफ आकर्षित करना चाहता हूँ कि उत्तर प्रदेश में कुछ ऐसी जातियाँ हैं, जो कि चमारों की सब-कास्ट्स कही जाती हैं, जैसे रैदास, रविदास, चर्मकार, जैसवार, कुरील और जाटव। ये जातियाँ चमारों में आती हैं लेकिन हम देखते हैं कि जब कभी इन जातियों के पढ़ने वाले विद्यार्थी स्कालरशिप का फार्म भरते हैं और अपनी जाति चर्मकार, जैसवार, या कुरील लिखते हैं, तो उन को स्कालरशिप नहीं मिलता है। उन का फार्म वापिस कर दिया जाता है और उन को वैरिफिकेशन

(सत्यापन) वगैरह करानी पड़ती है और बहुत कठिनाई का सामना करना पड़ता है। मेरी यह साधारण सी अपील है कि उत्तर प्रदेश में शिड्यूल्ड कास्ट्स में जहां चमार, वूसिया, झूसिया और जाटव को रखा गया है उन्हीं के साथ कुरील, रैदास, रविदास, चर्मकार और जैसवार को भी जोड़ दिया जाय।

मुझे इस बात की बड़ी प्रसन्नता है कि कमीशन ने जिन आठ जातियों को शिड्यूल्ड कास्ट्स में शामिल करने का सुझाव दिया था, उन में से सरकार ने बलाई, खटिक, कोरी, मुसहर और तारपाली की शामिल कर लिया है। लेकिन एक जाति बियार को छोड़ दिया गया है, हालांकि उस की दशा मुसहर से भी खराब है। वे लोग फावड़ा चला कर और कलड़ी बंच कर रोजी कमाते हैं और पत्तों के झोंपड़े बना कर रहते हैं। मेरे ख्याल में उन लोगों में एक लाख में से एक भी शिक्षित न होगा। वे लोग मिरजापुर और बनारस की पूर्वी तहसील में रहते हैं। मेरा अनुरोध है कि जैसे मुसहर को लिस्ट में रखा गया है, उसी तरह बियार को भी रख कर और उन को शैक्षिक, आर्थिक, और औद्योगिक सहायता दे कर उन का उत्थान किया जाय।

मुझे इस बात की भी प्रसन्नता है कि कमीशन (आयोग) की रीकमेंडेशन (सिफारिश के अनुसार भूइया, बोरा, बेरू, गोडर, घुरिया नायक, मोझा, खलार, कोल, कोरवा और वनमानुष जातियों को शामिल कर लिया गया है, लेकिन बारू, मोंड, मोडिया, मोड़, घोमर, दुतिया, सोरहिया और रवानी जातियों को शामिल नहीं किया गया है, हालांकि उन की शैक्षिक, आर्थिक, सामाजिक और राजनीतिक दशा उतनी ही दयनीय है, जितनी कि अन्य जातियों की है। अगर सरकार इन को भी लिस्ट में शामिल कर लें तो उन का भी उत्थान हो सकता है।

मुझे इस बात का बड़ा आश्चर्य है कि १९३१ में हरिजनों की आबादी १,२८,५०,०००

थी, लेकिन १९४१ में वह १,१६,००,००० रह गई और १९५१ में वह घट कर १,१४,५०,००० रह गई, जब कि उत्तर प्रदेश में हिन्दुओं की आबादी १९३१ में ३,६७,००,००० थी, १९४१ में बढ़ कर ४,४६,००,००० हो गई और १९५१ में और भी बढ़ कर ५,१७,००,००० हो गई। दूसरे शब्दों में १९३१ से १९४१ तक शिड्यूल्ड कास्ट्स की आबादी ७.२८ परसेंट घट गई और १९४१ से १९५१ तक ३.७८ परसेंट घट गई। १९३१ से १९५१ के बीच उन की आबादी १०.८ परसेंट घट गई है। इस के मुकाबले में और जातियों की आबादी १९३१ से १९४१ तक ३३.६८ परसेंट (प्रतिशत) बढ़ी, १९४१ से १९५१ तक १३.७४ परसेंट बढ़ी और टोटल आबादी ४०.४८ परसेंट बढ़ी।

तो इन लोगों की टोटल आबादी

उपाध्यक्ष-महोदय : अब माननीय सदस्य का समय पूरा हो गया है।

श्री यशपाल राम : मुझे केवल इतना ही और कहना है कि शिड्यूल्ड कास्ट और शिड्यूल्ड ट्राइब्स को संविधान द्वारा प्रदत्त अधिकारों की रक्षा की जाये।

Shri Gopi Ram (Mandi-Mahasu—Reserved—Sch. Castes): I beg to move:

(i) Page 24, line 15—

after "Lohar" insert:

"(untouchable)".

(ii) Page 24—

after line 32, add:

"53. Pumba

54. Soi

55. Hadi

56. Ghai

57. Thawin (untouchable)".

(iii) Page 35, line 21—

add at the end "Lamba Khampa, Kanaura".

[Shri Gopi Ram]

(iv) Page 35—

after line 21, add:

“(4) Gujar

(5) Lahaula”.

मैं अपना अमेन्डमेंट नम्बर (संशोधन संख्या) १२ पेश नहीं करना चाहता। मेरा काम बैकवर्ड क्लासेज कमिशन ने बहुत कुछ पूरा कर दिया है। मेरे अमेन्डमेंट्स में मेरे साथ श्री हेमराज और श्री रामदास का भी नाम लिखा है।

उपाध्यक्ष-महोदय : श्री रामदास तो बोल चुके हैं।

श्री गोपी राम : मुझे अमेन्डमेंट नम्बर १३ के बारे में यह कहना है कि हमारे यहां लोहार दो प्रकार के होते हैं, एक सवर्ण और दूसरे अछूत। मेरा सुझाव है कि जो अछूत लोहार हैं उनके सामने ब्रेकिट (कोष्ठक) में अछूत लिख दिया जाना चाहिये।

अमेन्डमेंट नम्बर १४ के बारे में मुझे यह कहना है कि हमारे यहां की कुछ सिड्यूल्ड कास्ट की जातियों को लिस्ट में शामिल नहीं किया गया है जैसे पुम्बा, सोई, हाडी, घाई और थाविन। पुम्बा रुई धुनने का काम करते हैं। सोई दरजी का काम करते हैं, हाडी लकड़ी का काम करते हैं, घाई घास आदि लाने का काम करते हैं और थाविन मकान बनाने का काम करते हैं। ये थाविन दो प्रकार के होते हैं एक टचेबिल और दूसरे अनटचेबिल। मैं चाहता हूँ कि ये जो अनटचेबिल (अस्पृश्य) थाविन हैं उनके आगे ब्रेकिट में अनटचेबिल लिख दिया जाये।

Shri Niranjan Jena (Dhenkanal—West Cuttack — Reserved — Sch. Castes): I beg to move:

Page 11—

Omit line 22.

The community called Kummari has been included in item No. 49 in Part

VI relating to Orissa, as belonging to the Scheduled Castes. But I regret to say that Kumbhara and Kummari are one and the same caste. In north Orissa they use the expression 'Kumbhara' and in South Orissa they are called 'Kummari'. But they are one caste and they have been treated as caste Hindus, and they have got their relationship with each other throughout the State.

I do not understand why Kumbhara has been excluded and Kummari has been included. If you go through the Report of the Backward Classes Commission, you will find that Kumbhara has been recommended for inclusion among backward classes. But here I do not understand why Kumbhara has been left out and Kummari has been included.

If the population of the Scheduled Castes is to be increased in this way from year to year, I do not understand how their upliftment is possible within a short period. Whatever amount is allotted by the State Government or by the Central Government from year to year is not at all sufficient for the upliftment of the Scheduled Castes and Scheduled Tribes. Again, if large sections of people or caste Hindus are to be included in the list of Scheduled Castes, I do not think it would be possible to solve the problem within the time scheduled under the Constitution. I think it will take a long time to bring these sections of people on to an equal level with the Hindus.

I therefore request the Home Minister to exclude Kummari from the list of Scheduled Castes.

श्री मटकर (बलडाना अकोला—रक्षित—अनुसूचित जातियां) : डिप्टी स्पीकर साहब, मैं यह कहना चाहता हूँ कि सन् १९३१ की मर्दूम शमारी में जो सिड्यूल्ड कास्ट्स लिखी हैं और जो बिल में शामिल की गयी हैं वे बराबर नहीं हैं। बिल में कम जातियां शामिल की गयी हैं। इन जातियों की संख्या बराबर कम होती चली गयी है। इनकी

जो संख्या १६३१ को मर्दुमणुमारो के समय थी वह आगे बराबर सन् १६५१ तक कम होती चली गयी है। ऐसा मालूम होता है कि स्टेट गवर्नमेंट जैसा चाहती है वैसी ही इनकी संख्या लिख दी जाती है। स्टेट गवर्नमेंट लिस्ट में घोबी आज भी शिङ्गूल्ड कास्ट में लिखे जाते हैं मगर इस संशोधन में नहीं है। बुफ्ट या बुरुड शिङ्गूल्ड कास्ट के हैं इनको भी शामिल किया जाना चाहिये। वैसे ही कुछ चमार हैं जिनको शामिल नहीं किया गया है। हमारे यहां मध्य प्रदेश में मराठी चमार बोले जाते हैं। उनको मराठी डोर भी कहते हैं। मेरा मुझाब यह है और मैं चाहता हूं कि मराठी चमार और मराठी डोर भी इसमें शामिल कर लिये जायें ताकि इनको भी फायदा मिल सके।

Shri K. L. More (Kolhapur-cum-Satara—Reserved—Sch. Castes): I beg to move:

(i) Page 7—

after line 6, add:

- “26. Chakrawadya-Dasar
- 27. Chuhar or Chuhra
- 28. Dakaleru
- 29. Kolcha or Kolgha
- 30. Shingdav or Shingadya
- 31. Sochi
- 32. Timali
- 33. Vankar
- 34. Vitholia”.

(ii) Page 7—

for lines 21 and 22, substitute:

“7. Mang, Matang, Dankhni-Mang, Mang-Mahashi, Mang-Garudi, Madari, Garudi or Radhe-Mang”.

(iii) Page 6, line 19—

omit “Madig”.

(iv) Page 6—

for line 34, substitute:

“16. Mang, Matang, Mini-madig, or Madig”.

The purpose of my amendments Nos. 354 and 355 is to place “Madig” in the proper order. If my amendment is accepted, item 16 would read as follows: “Mang, Matang, Mini-madig or Madig”. The reason why I am placing “Madig” in this way is that formerly this community was in list No. 21, under the Scheduled Castes and Scheduled Tribes Order, 1950. So I am not making any substantial change. Only I am putting them in proper order.

My purpose in moving amendment No. 253 is for the inclusion of certain castes which have been excluded. They were in the former order. The Backward Classes Commission has not given any substantial or convincing reasons for their exclusion. So I am requesting the hon. Minister to include them. The castes are: Chakrawadya-Dasar, Chuhar or Chuhra, Dakaleru, Koldha or Kolgha, Shingdav or Shingadya, Sochi, Timali—it is “Timali”; in the list through misprint it is put as “Jimali”—, Vankar and Vitholia.

With regard to amendment No. 325, I am just giving the synonym or better word for “Mang” because in Maharashtra and in the Marathwada area and in Madhya Pradesh, all of them are called “Matang”. “Mang” is a very contemptuous or detestable word. Therefore, I am suggesting that lines 21 and 22 may be put as I have indicated in amendment No. 325. These are, of course, very simple amendments and I hope there would not be any objection for accepting them. I commend my amendments.

Several Hon. Members rose—

Mr. Deputy-Speaker: I am sorry I cannot call any more hon. Members now. I have to call the hon. Minister and I am sure that Government have considered all those amendments that have come and they must have made up their minds and will give a reply to them, and see whether they can be accepted.

Shri B. K. Das (Contai): We would have to submit our memoranda.

Mr. Deputy-Speaker: You may.

Shri B. K. Das: Will they go on record?

Mr. Deputy-Speaker: I am sure Government must have looked into all the amendments that have been submitted.

Shri B. K. Das: We do not know that.

Mr. Deputy-Speaker: The hon. Member would appreciate that the House itself had placed a time limit.

Shri Balmiki: There are so many amendments of mine to the First Schedule and I have little time at my disposal. I want to speak only on one.

Mr. Deputy-Speaker: I have already said that it is not possible now to extend the time.

Shri Balmiki: I want to speak only on one amendment; one minute.

Mr. Deputy-Speaker: If one minute for everybody is given then it may make 20 minutes.

Shri Jangde rose—

Mr. Deputy-Speaker: Shri Jangde has already spoken twice.

Shri Keshavaiengar (Bangalore North): Let me move my amendment; the Home Minister was pleased to accept it.

Mr. Deputy-Speaker: If it is brought to the notice of the hon. Minister he will reply to that.

An Hon. Member: Only one minute, Sir.

Mr. Deputy-Speaker: One minute for each Member would mean another 20 minutes; how can I accommodate?

Shri Balmiki: About the Koris nobody has said anything; there is my amendment.

Mr. Deputy-Speaker: If Members wish that one minute may be given to each Member, I am prepared to give.

Is this the desire of the House that another 15 minutes may be given to this?

Several Hon. Members: Yes.

Mr. Deputy-Speaker: I have no objection.

An Hon. Member: Time should be given State-wise.

Shri I. Eacharan (Ponnani—Reservé—Sch. Castes): Sir, I have my amendment No. 103. It is to add the 3 communities, 'Kanakkan, Pulayan and Vettuvan'.

These are the three major communities in Malabar. Pulayan has been classified as a Scheduled Tribe. They have not got the characteristics of the Scheduled Tribes. Their social customs and occupations and other things are just as those of the Scheduled Caste. I, therefore, say that this caste should be added along with the other two castes Kanakkan and Vettuvan who are the Scheduled Castes in Malabar district and these three should be classified as Scheduled Castes throughout the new State of Kerala when it is formed.

श्री बाल्मीकी: I beg to move:

Page 15—

for lines 6 to 11, substitute:

"64. Kori

65. Gond".

आज हमारे देश में भंगियों और बाल्मीकियों की हालत अछूतपन के लिहाज में बिल्कुल गिरी हुई है और कम से कम गांधी जी ने "भंगी" शब्द अपने मुँह से इस्तेमाल किया है, तो सारी स्टेट्स के अन्दर मैं माननीय मंत्री जी से चाहता हूँ कि भंगी शब्द शामिल कर लिया जाये।

दूसरा जो मेरा अमेंडमेंट नम्बर (संशोधन संख्या) ३५६ है जिसमें कोरी और गोंड के वास्ते कहा गया है और कोरी और गोंड कुछ क्षेत्र के अन्दर ही नहीं बल्कि सारे सूबे के अन्दर परिगणित जाति लिस्ट

में शामिल कर लिये जायें, यह मेरे अमेंट-मेंट की मंशा है। यह बात ठीक है कि कोरियों का हालत यकीनी तौर से खराब है और उसके बारे में माननीय मंत्री जी को ध्यान देना चाहिये और वे काफी गरीब और पिछड़े हुये लोग हैं और सारे पूरे में उनको शेड्यूल्ड कास्ट में शामिल ममत्ता जाये।

जहां तक गोंडों का ताल्लुक है वे हमारे यहां भरे पड़े हैं। वह कहां तक ट्राइब्स (आदिम जातियों) के अन्दर है यह हमारे प्रदेश का प्रश्न है। जब मैं पढ़ता था तो मेरे साथी गोंड लड़कों को अछूतपन के लिहाज से मूकलियतें मिलती थीं लेकिन प्रायः वह अलहदा होना चाहते हैं। ट्राइब्स के लिहाज में जो कुछ मेरे साथी श्री भक्त दर्शन जी ने कहा है वह बहुत ठीक है। मैंने ट्राइब्स के बीच में अपने सुबे में काम किया है और मैं जानता हूँ कि जौनपुर बाबर और दूसरे स्थानों में उन की हालत बड़ी नाजुक है। उनकी स्थिति को उनके रहन सहन, सम्पत्ता, नृत्य तथा कला और जीवन को ध्यान में रख कर सुधारा जाय। मैं चाहता हूँ कि उनको भी उन्नति का अवसर दिया जाय।

श्री जांगड़े : उपाध्यक्ष महोदय, मैं केवल सदन का एक मिनट समय लेना चाहता हूँ। पहले तो मुझे यह कहना है कि मैंने देखा है कि कई राज्य सरकारों ने बहुत सी ऐसी जातियों को शामिल किया है, १०, १५ जातियां जिन की कि टोटल पापुलेशन (कुल जनसंख्या) केवल १५ या २० हजार के हैं जब कि उन्होंने एक, दो ऐसी जातियों को उस में शामिल करने से छोड़ दिया है जिन की संख्या २, २ लाख और ३, ३ लाख है और ऐसा करना हम हरिजनों के साथ बहुत बड़ा अन्याय करना है। मैं चाहता हूँ कि हरिजनों का यह आखिरी चुनाव है और इस प्रकार की नीति किसी राज्य सरकार को बर्तनी नहीं चाहिये।

इतना कहने के बाद मैं अपने संशोधनों पर आता हूँ। मेरा संशोधन यह है कि सत्यनामी जाति के लोग बिहार, आसाम और बंगाल में हजारों और लाखों की तादाद में पहुंचे हुए हैं और वहां पर इंडस्ट्रियल ऐरिया में औद्योगिक क्षेत्रों में जा कर काम करते हैं। उन को वहां पर हरिजन माना जाय।

इस के अतिरिक्त मुझे यह कहना है कि मध्य प्रदेश में गोंडा और पनका बहुत पिछड़ी हुई जातियां हैं और उन्हें आज भी अछूत माना जाता है, वे ट्राइबल ऐरिया में कम रहती हैं, प्लेस में ज्यादा रहती हैं मैं चाहूंगा कि गोंडा जाति को और पनका जाति को हरिजनों में शामिल किया जाय। जहां तक पनका जाति का ताल्लुक है उस को भी अछूत माना जाता है और कई स्थानों पर उस के प्रति छुआछूत बर्तने जाने की शिकायतें मिली हैं और मैं चाहूंगा कि पनका जाति जिस की हालत बहुत खराब है और जिन के पास जमीन नहीं है, उन को भी शामिल किया जाय।

श्री प० ल० बाख्ताल (गंगानगर-झुंझनू-रक्षित-अनुसूचित जातियां) : उपाध्यक्ष महोदय, मेरे संशोधन ११८ नम्बर से १२२ नम्बर तक हैं। मैं अधिक न कह कर राजस्थान के विषय में यह निवेदन करना चाहता हूँ कि राजस्थान में जो अनुसूचित जातियां पहले सूची में शामिल होने से छूट गई थीं उन को गृह मंत्रालय ने शामिल कर ली है जिस से यह होगा कि आज तक जो परिगणित जाति होते हुए भी अपने अधिकारों से वंचित थीं अब उन के बाजब अधिकार प्राप्त हों जायेंगे।

यहां पर मैं यह सरकार से निवेदन करना चाहूंगा कि राजस्थान में कुछ ऐसे लोग जो कि स्वीपर्स का एक ही पेशा करते हैं, जैसे कि भंगी, मेहतर, बाल्मीकी, आदि डमी प्रकार दूसरी जातियां जैसे मेघ, मेघवंशी, मेघवाल, कोट-वाल, चमार, बालाई, वैश्या, भांभी और कामड़िया, उन सब को एक ही सूची में

[श्री प० ल० बाबूपाल]

शामिल कर दिया जाय और ज्वाइंट कर के रक्खा जाय और ऐसा होने से हरिजनों के अन्दर एकता बढ़ेगी और भाईचारे का भाव बढ़ेगा। जब तक कि हम लोग इस देश के अन्दर से छमाछूत को खत्म नहीं कर देंगे और आपस में एक दूसरे के साथ सहयोग नहीं करेंगे तब तक इस देश के अन्दर जातीयता और साम्प्रदायिकता बढ़ेगी और मैं समझता हूँ कि इस मुल्क से जातीयता और साम्प्रदायिकता को खत्म करने का एक ही तरीका है कि ऐसी तमाम हरिजन जातियाँ जो एक पेशा करती हैं, जिन की एक संस्कृति है, एक खान पान, रस्म और रिवाज हैं, उन को एक ही लिस्ट में रक्खा जाय तो इस से हरिजनों में आपस में बंधुत्व और भातृभाव बढ़ेगा। मैं प्रार्थना करता हूँ कि जो मेरे ११८ से ले कर १२२ तक संशोधन हैं उन को मान लिया जाय और जो जुदा जुदा हैं उन को एक जगह करने में सरकार को क्या आपत्ति हो सकती है। क्योंकि वह जातियाँ परिगणित जाति की सूची में तो सरकार ने मान ही ली हैं आशा है इस में सरकार को कोई आपत्ति नहीं होगी।

Shri B. K. Das: Sir, I beg to move:
Page 16, line 1—

add at the end "or Dalai".

3 P.M.

This caste Dalai was recommended by the Backward Classes Commission to be included in the list of Scheduled Castes. I do not know why this caste has been omitted. I understand that in the opinion of the State Government this caste appears to be an obscure one. I do not know the reason for this. This caste lives in my constituency and also in my district and the contiguous district of the 24 Parganas. I know that in the West Bengal list, in entry 23, the caste Kandra is there. I know that this is the same caste and is known, in some parts of the district, as Dalai. During the census enumeration, they men-

tioned their name as Dalai but they have not been enumerated so. Kandra caste is given there but the number has been less than what it ought to be. For that reason, I have mentioned Dalai with Kandra and I think there will be no difficulty in including this caste.

श्री कृष्ण चन्द्र (जिला मथुरा—पश्चिम):

उपाध्यक्ष महोदय, मेरे अमेंडमेंट २५५ और २५८-हैं जो कि इस प्रकार हैं :

(i) Page 13—
omit line 33.

(ii) Page 15—

for lines 6 to 8 substitute: "64.
Kori".

अमेंडमेंट (संशोधन) नं० २५५ के बारे में मैं यह कहना चाहता हूँ कि बेलदार एक जाति है जो शेड्यूल्ड कास्ट्स (अनुसूचित जातियाँ) में सम्मिलित की गई है इस आर्डर के मुताबिक। बेलदार जाति की एक कॉफ़ेम दिसम्बर, १९५१ में उत्तर प्रदेश में हुई थी। उस में उन्होंने मांग की थी कि हमारी जाति को पिछड़ी जातियों की लिस्ट में न रक्खा जाय। उन में से हमारा नाम निकाल दिया जाय। उस के बाद बैकवर्ड क्लासेज कमिशन (पिछड़ी जाति आयोग) आया, उस के सामने भी यह मांग की गई कि उनको पिछड़ी जातियों में से निकाल दिया जाय। उस के बाद भी यह बेलदार जाति इस आर्डर में मौजूद है।

मेरा अमेंडमेंट नं० २५५ इस लिये है कि बेलदार जाति को शेड्यूल्ड कास्ट्स में से निकाल दिया जाय।

दूसरा अमेंडमेंट नं० २५८ कोरी जाति के मुताबिक है। कोरी जाति को जितने भी हमारे प्रदेश हैं उन सब में शेड्यूल्ड कास्ट्स में माना गया है। लेकिन उत्तर प्रदेश के तीन डिवीजनों, रुहेलखंड, मेरठ और आगरा, में कोरी जाति को शेड्यूल्ड कास्ट्स में नहीं रक्खा गया है। बैकवर्ड क्लासेज कमिशन ने

भी इस के लिये कोई बजह नहीं बतलाई कि क्यों कोरी को इन तीन डिवीजनों में शेड्यूल्ड कास्ट्स से निकाल दिया है जब कि उन के विवाह शादी के तरीके, खान पान सारे सूने में चलते हैं और दूसरे सूबों में भी चलते हैं। उन लोगों के रीति रिवाज, रहन सहन की दशा, सभी कुछ एक सा है। उन के लिये यह भी नहीं कहा जा सकता कि इन तीन डिवीजनों में इस जाति की संख्या बहुत कम है। सन् १९३१ की मर्दमशुमारी के अनुसार इन तीन डिवीजनों में उन की संख्या १ लाख, ८० हजार थी। फिर भी इस जाति को अछूत जाति के अन्दर प्रतिनिधित्व देने से वंचित रखा गया है। मेरा प्रस्ताव है कि इस भेदभाव को मिटा देना चाहिये।

श्री रा० च० शर्मा (मुरैना मिड) :
माननीय उपाध्यक्ष महोदय, मैं अपना संशोधन नं० २३ प्रस्तुत करता हूँ जो इस प्रकार है :

Page 17—

After line 24, add:

"27. Dhobi".

इस का आशय पारंपारिक १ के भाग ११ में घोबी को शामिल करने से है। घोबी तो हमेशा से ही अस्पृश्य माना जाता रहा है और दूसरे प्रान्तों में भी जैसे विन्ध्य प्रदेश, भोपाल, बिहार, वेस्ट बंगाल, इन सभी में घोबी को अस्पृश्य माना जाता है तथा अनुसूचित जातियों में उन का नाम दर्ज है। पता नहीं मध्य भारत में यह जाति अनुसूचित जातियों में नहीं रक्खी गई। जो बैकवर्ड क्लासेस कमिशन की रिपोर्ट आई है, उस ने भी सिफारिश की है कि घोबियों को अनुसूचित जातियों में शामिल कर लिया जाय। तो इस उद्देश्य से मैं यह संशोधन पेश कर रहा हूँ, आशा है कि यह मान लिया जायेगा।

श्री उइके (मंडला-जबलपुर दक्षिण—
रक्षित-अनुसूचित आदिम जातियाँ): उपाध्यक्ष महोदय, मैं अपने यह अमेंडमेंट पेश करना चाहता हूँ।

I beg to move:

(i) Page 13—

omit lines 16, 17, 19, 20 and 36.

(ii) Page 14—

omit lines 2, 4, 25, 27, 28, 30 and 36.

(iii) Page 15—

(i) omit line 1; and

(ii) omit lines 9 to 11.

(iv) Page 30 and 31—

for lines 31 to 37 and lines 1 to 9 respectively, substitute:

"(a) Throughout the State."

(v) Page 35—

after line 21, insert:

'8A. After Part VII—Punjab, insert:

"PART VIIA—UTTAR PRADESH

1. Agariya
2. Badi
3. Baheliya
4. Baiga
5. Bhil (Bhopa)
6. Bhoksa
7. Bhuiya
8. Bhutia (Khampa, Marcha, Tolcha, Jad)
9. Boria or Bora
10. Chero or Cheru
11. Jaunsari
12. Kharwar
13. Kol
14. Korwa (Korku)
15. Majhwar
16. Patari
17. Raji (Banmanus)
18. Saharya
19. Tharu
20. Gond (Dhuria, Naik Ojha)"

(vi) Page 36—

for lines 10 to 12, substitute:

"2. Throughout the State:—"

[श्री उइके]

अमेंडमेंट नं० ६६, ७० और ७१ य० पी० के सम्बन्ध में हैं। उत्तर प्रदेश में हमारे आदिवासी भाई काफी रहते हैं। पिछड़े हुए क्लासेज कमीशन ने भी अपनी रिपोर्ट उनके सम्बन्ध में दी है, जिस को कि मेरे मित्र ने पढ़ कर सुनाया है। मैं उस को दोहराना नहीं चाहता। य० पी० सरकार ने अपने राज्य में आदिवासियों का होना जब कलंक समझा है तो क्या इस से भी बढ़ कर लज्जा और कलंक की यह बात नहीं है कि उन्होंने आदिवासियों को अस्पृश्यों की लिस्ट में डाल दिया है। मैं समझता हूँ कि अस्पृश्यता भारत में सब से हीन चीज है। जो गोंड आदिवासी हैं, वह बंगाल में भी आदिवासी हैं, बिहार में आदिवासी हैं, उड़ीसा में, मध्य प्रदेश, भोपाल, विन्ध्य प्रदेश, मध्य भारत, गभी जगहों में आदिवासी ही माने जाते हैं, बम्बई में आदिवासी हैं, मद्रास में भी आदिवासी ही गिने जाते हैं, पता नहीं कैसे उत्तर प्रदेश में गोंड जाति शेड्यूल्ड कास्ट में हो गई। यह बड़े दुःख की बात है कि बैंकवड क्लासेज कमीशन के कहते हुए भी उन को शैड्यूल्ड कास्ट्स में डाल दिया गया है, भारत के सात प्रांतों में ऐसा नहीं है केवल उत्तर प्रदेश में ही उन की गिनती हरिजनों में की जाती है। वहां पर गोंड लोग आदिवासी नहीं माने जाते हैं। इसलिये मैं कहता हूँ कि उत्तर प्रदेश में उन को शैड्यूल्ड कास्ट की लिस्ट में से निकाल दिया जाय। पिछड़ी जातियों में ही लिख दिया जाय तो भी मुझे कोई आपत्ति नहीं होगी, इन्डवान्स जाति में लिख दिया जाय, लेकिन हरिजनों में उन का नाम न लिखा जाय। य० पी० की सरकार ने यह सब से अपमानजनक बात उन के लिये की है और मैं माननीय मंत्री जी से प्रार्थना करूंगा कि जितनी आदिवासी जातियों के सम्बन्ध में पिछड़ी जातियों के कमीशन ने सुझाव दिया है कि उन को अनुसूचित जातियों की लिस्ट से निकाल कर शैड्यूल्ड ट्राइब्स में डाल दिया जाय, उनको जल्दी से जल्दी वहां से हटा कर

शैड्यूल्ड ट्राइब्स (अनुसूचित आदिम जातियों) में सम्मिलित कर देना चाहिये।

मेरा दूसरा संशोधन मध्य प्रदेश और मध्य भारत के सम्बन्ध में है।

Shri Jaipal Singh (Ranchi West—Reserved—Sch. Tribes): Sir, I rise on a point of order. I find that Gond is not in the list for U.P.

Mr. Deputy-Speaker: He is complaining about that. He says that in as many as eight States it is there while it is not there in U.P.

Shri Jaipal Singh: What is the argument?

Mr. Deputy-Speaker: He wants it to be included here as well; that is his point.

श्री उइके: मध्य प्रदेश और मध्य भारत दोनों ही ऐसे प्रान्त हैं जहां आदिवासी रीजनल बेसिस पर माने गये हैं। भारतवर्ष के जितने भी प्रान्त हैं, उन्हीं ने जितनी आदिवासियों की जातियां मानी हैं, सब पूरे प्रान्त के लिये मानी हैं, चाहे वह कहीं भी रहती हों, लेकिन मध्य प्रदेश में और मध्य भारत में रीजनल बेसिस पर मानी गई हैं। अगर कोई यह कहता है कि जंगलों में रहने से ही किसी को आदिवासी माना जा सकता है, मैदान में रहने से नहीं, तो अभी मध्य प्रदेश के मुताल्लिक अमेंडिंग बिल में जो कुछ किया गया है वह किस हिसाब से किया गया है, यह मेरी समझ में नहीं आता। पहिले राज्य सरकार ने जिन इलाकों को प्लेन्स में आदिवासी घोषित नहीं किया था अब प्लेन्स के इलाके में लोगों को आदिवासी घोषित किया गया है, जोकन किन्हीं किन्हीं जिलों में जिन तहसीलों में आदिवासियों की संख्या ज्यादा है उनको तो छोड़ दिया गया है, जब कि कुछ तहसीलों को जिन में उन की संख्या कम है, उन्हें ले लिया गया है। मैं आप को बतलाता हूँ कि जबलपुर जिले की जबलपुर तहसील में आदिवासियों की संख्या ६६,२५१

है, इस को आदेवासी एरिया घोषित नहीं किया गया है, लेकिन जबलपुर जिले को सिहोरा तहसील को जिस की आबादी ५६,४६० है, मुरबारा तहसील जिस की आबादी ५८,००२ है और पाटन तहसील जिस की आबादी २३,३१४ है, उन को घोषित कर दिया गया है। इस तरह से जहाँ पर ३६ परसेंट से ज्यादा आबादी आदिवासियों की है उस वहाँ तो शामिल नहीं किया गया है, जब कि कम आबादी वाले इलाकों को शामिल कर लिया गया है। इस तरह के बहुत से उदाहरण मैं दे सकता हूँ, लेकिन अब चूँकि समय नहीं है, इसलिए अधिक न कह कर यही कहना चाहता हूँ कि ऐसी एरियाज के आदिवासियों को जल्दी से जल्दी आदिवासियों में शामिल घोषित किया जाय।

श्री चाँदाक (वेतुल) : मेरा एक छोटा सा संशोधन शैड्यूल ३ पर है जिस का नं० ३६५ है और जो इस प्रकार है :

Page 32, line 9—

add at the end:

“or Halbi Koshti.”

मैं निवेदन करना चाहता हूँ कि हमारे मध्य प्रदेश में जो भी बहुत सी जातियाँ शेड्यूल्ड कास्ट्स में गिनी जाती हैं, उनमें अमरावती, यबेतमाल, रायपुर जिलों में और चाँदा जिले की गडबिरोली तहसीलों में हलबी जाति को शेड्यूल्ड कास्ट माना गया है, लेकिन भंडारा, चाँदा, जिलों के दूसरे हिस्सों में इसी हलबी जाति को हलबी कोष्ठी कहा जाता है लेकिन इस हलबी कोष्ठी जाति का उल्लेख बिल में नहीं किया गया है। मेरी प्रार्थना यह है कि हलबी कोष्ठी की जो जाति है जिस की हलबा और हलबी भी कहते हैं, इस को भी इस में शामिल कर लिया जाय। मैं आप को यह बतलाना चाहता हूँ कि Russell's Book Tribes and Castes, C.P. Vol. 3, Page 582 में यह लिखा हुआ है कि :

Halbi Koshtis are an off-shoot of the Halbi Tribe

इसी तरह से नागपुर हाई कोर्ट ने अपनी एक जजमेंट में जो कि अपोल नम्बर ६३ आफ १९४४ में ता० ६-७-१९५१ को दिया गया, कहा है कि Halbi Koshtis are a Tribe. यदि जरूरत समझी जाय तो इस फैसले की नकल मेरे पास मौजूद है जो मैं पेश कर सकता हूँ। अन्त में मैं इनकी ही प्रार्थना करना चाहता हूँ कि हलबी कोष्ठी को भी एक ट्राइब मान लिया जाय और इस को भी इस में शामिल कर लिया जाय।

श्री रनबमन सिंह (शाहडोल-मीधी-रक्षित-अनुसूचित आदिम जातियाँ)
उपाध्यक्ष महोदय, उड़के साहब ने जो संशोधन पेश किये हैं, ६६ से ७४ तक उन का मैं समर्थन करता हूँ। उड़के साहब के साथ साथ मेरा नाम भी इन संशोधनों में दर्ज है। इस के साथ ही साथ मेरे साथी श्री भक्त दर्शन जी ने जो संशोधन पेश किये हैं, उन का भी मैं पूरी तरह से समर्थन करता हूँ। बैकवर्ड क्लासिस कमिशन की जो रिपोर्ट है उस का मैं हृदय से समर्थन करता हूँ और सरकार से प्रार्थना करता हूँ कि सरकार को इस रिपोर्ट पर अवश्य ध्यान देना चाहिये। अगर वह इस पर उचित ध्यान नहीं देती तो इस का मतलब यह होता है कि कमिशन को नियुक्ति ही बेकार में की गई थी और बेकार ही इस पर रुपया खर्च किया गया है।

विध्य प्रदेश में आदिवासियों और हरिजनों को जो सहायित्व दी गई है, उन का मैं स्वागत करता हूँ और उस के लिये माननीय गृह मंत्री महोदय को हार्दिक धन्यवाद देता हूँ।

परन्तु इस के साथ ही साथ मुझे बड़े दुःख के साथ कहना पड़ता है कि हमारे पड़ोसी प्रान्त के आदिवासियों के साथ बुरा बरताव किया जा रहा है तथा जो उन की उपेक्षा उस से हमें बहुत चिन्ता है

[श्री रनदमन सिंह]

और मैं चाहता हूँ कि इस और विशेष रूप से ध्यान दिया जाये। जैसा कि उसके साहब ने कहा कि बिहार, बंगाल, आसाम, मध्य प्रदेश, राजस्थान, बम्बई, हैदराबाद, मद्रास इत्यादि में गोंड लोग आदिवासी माने जाते हैं। हमारे गृह मंत्री महोदय का शायद यह ख्याल है कि गोंड ब्राह्मण भी होते हैं, क्षत्री भी होते हैं, और केवल आदिवासी ही नहीं होते हैं। मैं आज आप के सामने प्रमाणपत्र उपस्थित करने के लिये खड़ा हुआ हूँ और आप को बतलाना चाहता हूँ कि विन्ध्य प्रदेश, बिहार और यू० पी० में गोंडों को कितनी रिश्तेदारी है और उन के कितने सम्बन्धो रहते हैं। मेरे पास एक लिस्ट है जिस में कि सब नाम दर्ज हैं और मैं आप को बतलाना चाहता था परन्तु चूँकि समय बहुत कम है इस वास्ते मैं केवल इनना ही कहूँगा कि १७१ नाम मेरे पास हैं जिन की रिश्तेदारियाँ भी उस में दर्ज हैं फिर वे गोंड आदिवासी क्यों न माने जायें।

मैं मानता हूँ कि ६ तारीख की मोटिंग में गृह मंत्री महोदय ने शुद्ध भावना से सब बातें कही। उन्होंने ने कहा कि जिस किसी को भी आदिवासी की लिस्ट में ले सकते हैं वे कहेंगे तो हम अवश्य लेंगे। मैं भी शुद्ध भावना से गृह मंत्री महोदय से कहना चाहता हूँ कि वह भी इस बात को देखें कि किस तरह से इन लोगों का आर्थिक तथा दैनिक जीवन सुधर सकता है और उस को सुधारने के उपाय करें। अगर उन की तरफ ध्यान नहीं दिया जाता है तो वे बेचारे पिछड़े हुए ही रह जायेंगे और उन को ऊँचे कंसे उठाया जायेगा। किस तरह से उन लोगों की उपेक्षा की जाती है इसका एक उदाहरण मैं आपके सम्मुख प्रस्तुत करना चाहता हूँ। इन पिछड़ी हुई जातियों के बहुत से लड़के ऐसे हैं जिन को न तो कोई स्कालरशिप दिया जाता है और न ही उन को स्कूलों में जगह मिलती है। इस तरह के पचास लड़कों की लिस्ट मेरे पास है। मेरे पास उन की चिट्ठियाँ आई हैं और उन्होंने उन विद्वियों में अपना दुख रोया है

कि शेड्यूल्ड ट्राइब घोषित न होने के कारण नौकरियों में कहीं जगह नहीं मिलती है न कोई पृष्ठताछ करता है। वे लोग अपना दुख सन् १९५२-५३ से रोते आ रहे हैं। लेकिन कोई ध्यान नहीं दिया गया है। उन की अज्ञियाँ गृह मंत्री महोदय के पास और कमीशन के पास पहुँच चुकी हैं। यहाँ तक कि इस के बारे में राष्ट्रपति जी को भी लिखा गया था जिस के उत्तर में उन्होंने ने २२-१२-५४ को यह कहा है कि इन को कमीशन के पास उचित कार्यवाही के लिये भेज दिया गया है। मेरे पास डाकुमेंट्स कई शिकायतों के हैं।

उपाध्यक्ष-महोदय : आप डाकुमेंट्स पेश न कीजिये और इन को अपने पास ही रखिये। चूँकि वक्त बहुत कम है, इस वास्ते आप अपना भाषण खत्म करें।

श्री रनदमन सिंह : मैं इतना ही निवेदन करना चाहता हूँ कि यू० पी० में रहने वाले जो आदिवासी लोग हैं उन का सरकार विशेष रूप से ध्यान रखे। और उन पर किसी तरह का भी शक न करे। अगर सरकार चाहती है और यकीन न हो तो यकीन के लिये कि कोई और कमेटी नियुक्त हो तो वह ऐसा भी कर सकती है और फिर जांच पड़ताल के बाद वह उचित कार्यवाही कर सकती है। मगर कमेटी द्वारा जांच अवश्य करा दी जाय।

मुझे इतना ही निवेदन करना है और मैं आशा करता हूँ कि इन बातों पर जो मैं ने कही है, अवश्य ध्यान दिया जायगा।

Dr. Jatav-vir (Bharatpur-Sawal Madhopur—Reserved—Sch. Castes):
Sir, I beg to move:

(i) Page 7—

after line 19, insert:

“5A. Jatav”

(ii) Page 12, line 37—

for “Jatia Chamar” substitute:
“Jatia”

- (iii) Page 13—
after line 6, insert:
"13A. Jatav"
- (iv) Page 14—
after line 17, insert:
"38A. Jatav"
- (v) Page 17—
after line 11, insert:
"13A. Jatav"
- (vi) Page 18—
after line 14, insert:
"26A. Jatav"
- (vii) Page 19—
after line 17, insert:
"26A. Jatav"
- (viii) Page 21—
after line 5, insert:
"19A. Jatav"
- (ix) Page 21—
after line 30, insert:
"10A. Jatav"
- (x) Page 22, line 20—
for "Jatav Chamar" substitute:
"Jatav"
- (xi) Page 22—
after line 28, insert:
"16A. Jatav"
- (xii) Page 26—
after line 21, insert:
"8A. Jatav"

उपाध्यक्ष-महोदय, मैं ने अपने संशोधन ३८ से ४६ तक पेश किये हैं और उन के द्वारा मैं ने केवल इतना चाहा है कि जाटव जाति जो कि मध्य भारत के अन्दर सब से पिछड़ी हुई जाति है, उसको इस के अन्दर जोड़ दिया जाय। मैं आप को बतलाना चाहता हूँ कि यू० पी० के अन्दर इस जाति के कम से कम ३०,००० लड़के पढ़ते हैं और यदि आप देखें तो आप को पता चलेगा कि वहाँ पर कम से कम दो सौ गजिटिड अफसर (गजटकृत अधिकारी) ऐसे हैं, जो कि इस जाति को बिलौंग करते हैं। दूसरी ओर हमारे मध्य भारत में जहाँ पर कि इस जाति की आबादी पांच लाख के करीब है, इसको एक सेपरेट जाति के रूप में

रखा जाना चाहिये। वहाँ पर अगर आप देखें तो आप को पता चलेगा कि १० लड़के भी इस जाति के ऐसे नहीं हैं जो कि ग्रेजुएट हों। इसको एक सेपरेट (पृथक) जाति के रूप में रखने की सिफारिश बैंकवर्ड क्लासिस कमिशन ने की थी और बड़े जोर से की थी। उसका कहना था कि यह एक पृथक जाति है लेकिन आप ने इसको किसी दूसरी जाति में ही जोड़ दिया है। अगर आप देखें तो सन् १९५१ की सेंसस में इसे एक सेपरेट कालम दिया गया था। पिछले पांच वर्षों के अन्दर इस जाति के लोगों को अगर आप सब सुविधायें देते तो आप को पता चल जाता कि कितने अधिक लड़के इस जाति के बी० ए० पास कर के कालेजों से निकलते तथा अपने अपने बच्चों और अपनी जाति का उद्धार करते। जब इन लोगों की तरफ से वजीफों की मांग की जाती थी, तो इनको वजीफे नहीं दिये जाते थे। मैं बैंकवर्ड क्लासिस कमिशन को धन्यवाद देता हूँ कि उसने ऐसी अच्छी रिपोर्ट दी है और मैं उसका पूर्ण समर्थन करता हूँ। हम उसके सामने रिप्रजेंटेशन ले कर गये थे और हमने उसके सामने अपनी तकलीफात पेश की थीं। अब मैं अपना संशोधन पेश करता हूँ और आशा करता हूँ कि इसे स्वीकार कर लिया जायेगा। मैं आपको बतलाना चाहता हूँ कि इसमें कोई पोलिटिकल बात नहीं है या कोई ऐसी वैधी बात नहीं है। मैं आपको यह भी बतलाना चाहता हूँ कि बम्बई के अन्दर लाखों रुपया खर्च करके सरकार ने चर्म उद्योग का एक कारखाना स्थापित किया है और वहाँ कितनी ही तादाद में खटीक लोग गये हैं लेकिन उनको वहाँ पर अनुसूचित जातियों में नहीं रखा गया है। बिहार में भी उनको अनुसूचित जातियों में नहीं रखा गया है। मैं प्रार्थना करता हूँ कि इस ओर भी शेष ध्यान दिया जाय।

चूँकि समय नहीं है इसलिये अन्त में मैं इतना ही कहना चाहता हूँ कि जो संशोधन मैं ने दिये हैं, उनको सरकार स्वीकार कर ले क्योंकि इसमें कोई आपत्ति की बात नहीं है।

Shri Pataskar: Sir, I have very carefully listened to the numerous suggestions which have been made by hon. Members with respect to either the deletion of certain names or the addition of certain names, or the proper placing of certain other names in the different Schedules which are attached to this Bill regarding the Scheduled Castes and the Scheduled Tribes. No doubt, I realise that in the Constitution itself, when we passed it, we recognised that for historical reasons there are in India in existence large tribal areas where different tribes still live in conditions which we want to improve. At the same time, for similar reasons, there are numerous castes in the whole country who unfortunately suffer from certain disadvantages. It was from that point of view that in Chapter XVI of the Constitution we made special provisions with respect to their education, their services, the improvement of their situation and, lastly, their separate representation for a period of ten years in the different Assemblies and in the Parliament itself.

With all these, I would now request the hon. Members to look at this question not from the point of view as to whether a particular community in a particular part of the country is or is not included so far as the list is concerned, because it is one which is bound to have some imperfection or the other, but from the point of view of the efforts—the joint efforts of all of us put together—that we have been making to solve this question in a particular way.

As soon as the Constitution came into force, recognising the importance of these factors in our country, we had first a President's Order which laid down certain communities which ought to be given special protection on the ground that they are either Scheduled Castes or Scheduled Tribes. Naturally, that had to be done on an *ad hoc* basis with the information that was in the possession of the Government at that time. Certainly, it was thought necessary that there

should be a Commissioner appointed just to make adequate and proper enquiry with respect to all these matters. A Commissioner was appointed. That Commissioner made a very elaborate and exhaustive enquiry and ultimately submitted a report, saying that certain castes should be enumerated and added on to the list and certain tribes or castes should be taken out from the list. Even after that, the Government thought that this is a vast subject in which mistakes were likely to creep in, and so, to avoid them,—those mistakes—the question was referred to the different State Governments who were likely to be in a better position and who were in possession of more adequate information. So, in consultation with them and with their advice, ultimately, the present list was drawn up.

I do not claim any perfection for this list, because, as I have been carefully listening to the speeches here, I felt that probably there may be some mistakes. But however we may continue to discuss this matter, we must remember that the problem is so vast that one can never say that there shall never be a mistake in these matters.

3-23 P.M.

[MR. SPEAKER in the Chair]

It is, therefore, from that point of view that I considered the suggestions that have been made by different hon. Members of this House, particularly by those who know more intimately about this matter than any Commission, Commissioner or the State Governments themselves. Having done that, we are not going to stop here for achieving the purpose which we have set before us. But there must be a limit.

As I said, this has been done for two or three purposes. In the matter of services and education, I can assure the hon. Members that, if at all there are some castes or some tribes who, unfortunately, have been excluded, the Government will still continue to enquire, to ascertain any try to do justice as much as they can. Of course, there is this point, namely,

that their names may not be included in the rolls for the next elections. After all, we cannot continue this work till such a time when a point is reached where the general elections may be held up. This is impossible. But we will continue to pursue this matter wherever necessary, but there is bound to be some defect, especially when the subject is so vast. However, the Government's desire is there, namely, to see that, apart from other things, justice is done—and justice will be done—on a very proper and right basis so far as the interests of these communities are concerned. I can assure the hon. Members that although there are conflicting claims made on different grounds, the Government will certainly take into consideration all the suggestions that have been made, and they will try to ascertain, even hereafter, as to what those tribes or castes are which unfortunately have not come in into this list in spite of all the efforts that have been made. We will see that at any rate they continue to enjoy the benefits in the matter of education, general advancement, service, etc.

I shall now refer to the contention of my hon. friend Shri Rishang Keishing who thought that probably the Nagas and the Kukis, the two main tribes in his area, are being deliberately described in different ways in Manipur and Assam. I can assure him that that is not true. As I said, the whole of this list is based on the report of the Commissioner and after getting the report, we referred the matter to the State Governments, and obviously, whatever those Governments recommended, we have put them into this list. There is no political motive behind this. I did not find from the hon. Member's speech that his contention is that any particular sub-tribe, either of the Nagas or of the Kukis, has been excluded from the list which has been presented here. It is no good trying to read too much into a matter like this. Actually, the hon. Member did not complain that they are excluded. The only point is, why those communities should be described like this. But I

can tell him that such things happen not only in this case, but in other cases also.

For instance, take the question of Gonds. I was surprised to hear some Member asking as to why the Gonds are included in the list of Scheduled Castes and not as Scheduled Tribes. True: the Gonds are being described as Scheduled Tribes in many States other than U.P. But the point is not whether they should be described as a Scheduled Caste or a Scheduled Tribe, but whether special concessions are deserved by them. From enquiries made, I find that so far as Uttar Pradesh is concerned, there is no list of Scheduled Tribes, because it is a central part where there are not many Scheduled Castes and Scheduled Tribes, as such. So, they included this community in the list of communities for whom special concessions have to be made. There was no desire, in any way, to humiliate any community, and it is not from that point of view that this is done. Otherwise, we would be going rather against the very basic principle of the whole matter. The castes and tribes are being enumerated in this way, not for showing any superiority of a particular caste over any other caste, but for solving the problem and for making special efforts to see that these people progress and reach the level of the other citizens as early as possible. Therefore, I think it is not desirable for the Members to raise on the floor of this House the question of any superiority or inferiority of one community or tribe as against another community, caste or tribe.

Shri Jaipal Singh: If that is the point of view, why do you not put them as Scheduled Tribes? Why do you put them as Scheduled Castes?

Shri Pataskar: I should like to make enquiries and see whether it is possible to include them among the Scheduled Tribes. If it is possible, we shall do it. But I would again like to repeat this: let not the hon. Members start saying that one caste or tribe is superior to another caste or tribe. If there is any mistake, we should like to see what it is.

Shri Jaipal Singh: Why do you not admit the mistake?

Shri Pataskar: Let us discuss this without any passion. With the best of motives, the Scheduled Tribes themselves might have said: that "We want special concession, Do not put us in the same category or class". So, there may be some justification. But, then there might have been a mistake. Anyway, this should not be a subject-matter for any heat or passion.

Supposing, there is a Dhobi. As a matter of fact, there are certain castes which are mentioned among the Scheduled Castes in some part of the country and are not so treated in some other parts of the country. They are not treated as untouchables in some parts of the country. I can say from personal experience that Dhobies in my State are nowhere regarded as untouchables. They are not Scheduled Castes. They are treated as any other middle-class community in my State. But it may be that in certain other parts, they may like to be regarded as Scheduled Castes. Therefore, it is only after making enquiries with the States concerned that we have laid down the castes and tribes in the States concerned. This is the basis on which the list has been prepared. If there are really any mistakes, as I said, the Government will try to make enquiries, and apart from putting them in the list, they will try to correct the mistakes.

Shri Jaipal Singh: How is it that the gonds are described as Scheduled Tribes everywhere else except in Uttar Pradesh?

Shri Pataskar: I have already replied to that point. I would not like to go further than what I have said.

श्री उद्दके : मैं माननीय मंत्री से एक जानकारी प्राप्त करना चाहता हूँ। हरिजनों और आदिवासियों में एक अन्तर इस बात में है कि जब आदिवासी आदिवासी घोषित हो जाता है, तो लैंड एलियनेशन एक्ट के मातहत उस की जमीन की रक्षा होती है और नान-

आदिवासी उस से जमीन नहीं ले सकता है। जमीन और मकान के सम्बन्ध में उस की रक्षा हो जाती है। इस के अतिरिक्त स्पेशल मैरिज एक्ट, सक्सेशन एक्ट, डाईवोर्स का कानून और दूसरे सोशल रिफार्मिंग के एक्ट्स से ट्राइबलज एग्जम्प्टेड होते हैं। वे दो तीन शायियां कर सकते हैं। जब चाहे डाईवोर्स कर सकते हैं। पति वे मरने के बाद स्त्रो को उस की जायदाद पर अधिकार नहीं होता है। अब अगर इन लोगों को ट्राइबलज डिक्लेअर नहीं किया गया, तो ये एक्ट्स उन पर लागू होंगे, जिस के कारण उन की आर्थिक और सामाजिक व्यवस्था में बड़ी गड़बड़ हो जायेगी मैं यह जानना चाहता हूँ कि उन की आर्थिक और सामाजिक स्थिति की रक्षा के लिये सरकार क्या कर रही है ?

Shri Pataskar: As I have said, Government will take up this matter with the State Government concerned and see what can be done.

Shri Jaipal Singh: It is a very important question.

Mr. Speaker: What I have understood from the hon. Minister is this However convincing may be the arguments of hon. Members in this House that one community should be placed not in the Scheduled Castes but in Scheduled Tribes only for whom there are special Acts framed, the hon. Minister wants time to consider the matter. He has to consult his advisers, the Commissioner and make some further investigation before coming to a conclusion, however good it may be. Therefore, hon. Members must allow him time. It may not be difficult for him to bring it before this House again.

Shri Jaipal Singh: If he wants time, he will have it, but let him drop it for the present. We have no objection. As my friend from Madhya Pradesh has said

Shri Pataskar: We will see that they are not deprived of any of the other rights.

Shri Jaipal Singh: He is going against the principle of the Constitution. Let the hon. Minister read the Constitution. The Constitution has given definite safeguards in regard to land etc. only to Scheduled Tribes and not Scheduled Castes. The Leader of the House is here. The hon. Minister is going against the Constitution. How is it, I want to ask him straightaway, that the Gonds are Scheduled Tribes everywhere else except in Uttar Pradesh?

श्री उद्दके : अध्यक्ष महोदय, मैं यह प्रश्नवाचन चाहता हूँ कि गोंड शिड्यूल्ड ट्राइब्स में न रहने से उनको यह सेफगार्ड मिलेंगे या नहीं ?

Mr. Speaker: Order, order. How long are we going to hear this? Have Gonds been in the Scheduled Tribes list at any time? There has been an Order before; this is only an amending order. Were Gonds among the Scheduled Tribes in Uttar Pradesh before and is the *status quo* disturbed by this particular amendment? Otherwise, if it is a question of putting them into one category or the other, the hon. Minister will take time to consider it.

Shri Jaipal Singh: Let him drop it.

Shri Pataskar: I have already stated there need not be any heat or misunderstanding in any quarter.

Shri Jaipal Singh: I do not want reflections by the hon. Minister. It is not a question of heat; it is a question of ignorance on his part.

Shri Pataskar: It is not a question of ignorance; but, it is a question of passion on certain sides. I have already tried to explain that in this matter we will consult the State Governments. There was a Commission and there was an enquiry. In spite of it if there is any mistake, we will try to rectify it. I think beyond this at this stage, I can give no further assurance.

That is the position with respect to many of the amendments that have been moved. I am accepting amend-

ments Nos. 169 and 170. I am moving amendments Nos. 421 and 422.

I beg to move:

(i) Page 7—

after line 19, insert:

“5A. Ganda or Gandhi”.

(ii) Page 32, line 19—

Omit “including Ganda or Gandhi”.

We have accepted this, because we have evidence. Even in other cases, if there are mistakes, we will try to rectify it.

श्री उद्दके : मध्य प्रदेश के सम्बन्ध में करीब २० लाख भ्रादिवासियों की समस्या है। इसमें उनकी बड़ी हानि होने वाली है। इसलिए मैं बार बार उठ कर प्रार्थना करता हूँ।

Mr. Speaker: The hon. Minister is equally strong. He has consulted the Commissioner who has given a particular report. The hon. Minister says he will consult his advisers again and he wants time for that.

I will put amendments Nos. 421 and 422 to the vote of the House.

Shri Amjad Ali: Before you put the amendments to the vote, let us know the nature of the amendments. What are they like? They are not in the Order Paper.

Mr. Speaker: As hon. Members are aware, Schedule I relates to the Constitution (Scheduled Castes) Order. Schedule II relates to the Constitution (Scheduled Castes) (Part C States) Order. All the Scheduled Castes in Part A and Part B States are given in Schedule I. Schedule II relates to Scheduled Castes in Part C States. Schedules III and IV, likewise relate to Scheduled Tribes in Parts A and B (Schedule III) and Part C (Schedule IV) States. Now Ganda or Gandhi is included in Schedule III among the Scheduled Tribes of Uttar Pradesh.

Shri B. S. Murthy: Madhya Pradesh.

Mr. Speaker: Yes, Madhya Pradesh. Now item No. 27 in page 32 reads as follows:

"Pardhan, including Ganda or Gandhi, Pathari and Saroti"

It is sought by amendment No. 421 to omit "Ganda or Gandhi" from the list of Scheduled Tribes in Madhya Pradesh.

Amendment No. 421 relates to the insertion in page 7, after line 19, that is, after "Dom or Dumar", the words "Ganda or Gandhi" as item "5A". The substance of it is this. Today in Madhya Pradesh, under the Bill as originally framed, there is one community called "Ganda or Gandhi". Those people were included among the Scheduled Tribes. The present attempt is to remove them from the category of Scheduled Tribes and include them in the category of Scheduled Castes in Madhya Pradesh; not in Uttar Pradesh.

Particular persons who go by particular names in one State may be Scheduled Castes in one State; but they may be Scheduled Tribes in another State. There may be Scheduled Castes in one State who are non-Scheduled Castes in another State. Also, we have seen in the same State some people are Scheduled Castes in one district and they are not Scheduled Castes in another district. Therefore, there is no universal rule because they are called Ganda or Gandhi or this and that. Under these circumstances, I am afraid there has been some misunderstanding. Now I will put it to the vote of the House.

Shri Jaipal Singh: It is very good of you to try to understand the issue but this particular amendment has nothing whatever to do with the difference in one State and another State. Here it is within the same State, Ganda or Gandhi, who were Scheduled Tribes are now made Scheduled Castes in the same State. It is not a question of one State and another State. The Hon. Minister has tried to explain to us that there may be differences in different States.

Mr. Speaker: In the same State there may be some differences.

Shri Jaipal Singh: But it is not what you said.

Mr. Speaker: I am speaking from my own experience in Andhra State where I can be expected to know more than the hon. Member. There may or may not be difference in Madhya Pradesh. Whether there is difference or not, I do not know. I will put it to the vote of the House.

The question is:

(i) Page 7—

after line 19 insert:

"5A. Gonda or Gandhi".

(ii) Page 32, line 19—

Omit "including Ganda or Gandhi".

Mr. Speaker: Those in favour will please say 'Aye'.

Mr. Speaker: Members: 'Aye'.

Mr. Speaker: Those in favour will please say 'No'.

Some Hon. Members: 'No'.

Mr. Speaker: I think the 'Ayes' have it. The motion is adopted.

Shri Jaipal Singh: The 'Noes' have it.

Mr. Speaker: I shall put it again.

The question is:

(i) Page 7—

after line 19 insert:

"5A. Gonda or Gandhi".

(ii) Page 32, line 19—

Omit "including Gonda or Gandhi".

Now those in favour will please rise in their seats. There are a large number of hon. Members. Now, those against will please rise in their seats. There are only four. I see a large number in favour. The motion is adopted.

The motion was adopted.

Mr. Speaker: The question is:

Page 5—

after line 1 insert:

"21A. Madiga Dasu and Mash-teen".

The motion was adopted.

Mr. Speaker: The question is:

Page 5—

after line 7, insert "27A Relli".

The motion was adopted.

Shri B. S. Murthy: What about Government amendments?

Mr. Speaker: They have already been accepted.

Sardar A. S. Saigal: I have got my amendment to Schedule III.

Mr. Speaker: What is the number?

Sardar A. S. Saigal: Amendment No. 284.

Mr. Speaker: I will put it to the vote of the House. The question is:

Page 30, line 35—

after "Katghora" insert "Mungali".

The motion was negatived.

Mr. Speaker: The question is:

"That Schedules I to IV....

Shri Balmiki: There is my amendment No. 356.

Mr. Speaker: The question is:

Page 15—

for lines 6 to 11, substitute:

"64. Kori.

65. Gond".

The motion was negatived.

Some Hon. Members rose—

Mr. Speaker: I am not going to allow this kind of piece-meal motions. I asked them to mention the numbers of the amendments which they wanted me to put to the House.

Shri Jaipal Singh: On a Point of Order, when an amendment has been moved, it is for the House to permit the mover of the amendment to withdraw it, if he does not want to press

it. That has not been done in the case of Sardar A. S. Saigal.

Mr. Speaker: The House has thrown it out. The House voted upon it. He never asked for leave to withdraw. I put it to the House and the House has rejected it.

I shall now put all other amendments.

The question is:

Page 14, line 3—

add at the end:

"Ravidasi, Raidasi, Ahirwars, Bhagat, Jaiswars, Dohoar, Nona Chamar, Dhed Chamar or Jatia and Mochi or Achhut".

The motion was negatived.

Mr. Speaker: The question is:

Page 14—

after line 14, insert:

"35A. Ghasiara or Ghosi".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 20—

add at the end:

"Sang Trash, Pathar Kat, Sirki Band, Kuncha-Bandhiya, Giahar Sapera and Saperia".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 26—

add at the end "Chikwa or Child".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 28—

add at the end "Karua".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 30—

add at the end "Manjhi, Nishad or Mallha".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 35—

add at the end:

"Gujar Pasi, Kaithwas, Baurasi, Rajpasi or Raj Bhar, Rasulia, Kamani, Tirsulia, Gauduha, Khatri, Aheriah, Arakh, Bhar, Pass-mangta, Tarsukhia, Porarami, Paschamra, Sikari, Guala Pasi, Thiyar, Suari, Rohtas, Sabar (Sabri) and Dholia".

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

after line 3, insert:

"61A. Bedia, Barhia".

The motion was negatived.

Mr. Speaker: The question is:

Page 15, line 4—

add at the end:

"Lohar or Agris, Iron miners, Black-smiths, Copper smiths, Carpenters, Tailors, Auji, Bhul, Tamta or Brazier, Chunaurya, (Turner of Wooden Vessels), Chunyal, Sunar, Koli (Weavers), Harkiya, Badi, Mistri, Oud (Masons), Dhunar, Mochi or Baiswas, Bardhi, Mirasi (Hindu), Rudia (basket makers), Orhs or Ors (Oil men) or Teli".

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

after line 5, add:

"64. Sirki band

65. Sikligar

66. Bhoksa

67. Bajigar

68. Madari

69. Bagri or Bagdi

70. Bhil

71. Bot or Bhuttiya

72. Dhewa

73. Julaha or Chamar Julaha or Kabirpanthi Julaha

74. Banjara

75. Kamkar or Kamhar

76. Luniya

77. Tharu

78. Boyer

79. Saun

80. Bandi

81. Kabaria

82. Dhari

83. Kingharia

84. Pawariya

85. Gidhiya

86. Khairwa

87. Kotwar

88. Bhimyar

89. Bind

90. Bhingas

91. Pahriss

92. Patharis

93. Bargahis

94. Dangis

95. Tiyar

96. Rangrez or Rangsz

97. Luniya

98. Raj

99. Sonkar

100. Kartiataks

101. Bhawapureal

102. Dabra Kahar

103. Ondhia"

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

after line 5, add:

"64. Kureel"

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

for line 17, substitute:

"12. Muchi, Mochi, Rishi, Ravidas, Rabidas, Ramnami, Kanojia or Satnami, Suryavanshi and Suryavanshi Ramrami".

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

for line 24, substitute:

"4. Chamar, Mochi, Satnami, Ravidas, Rabidas, Ramnami, Kanojia, Ramrami Suryavanshi, Suryavanshi Ramrami"

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

for lines 14 to 24, substitute:

"1. Bahna or Bahana

2. Balahi or Balai

3. Basor, Burua, Bansor or Bansodi

4. Chamar, Chamra, Chamri, Ahuwar, Mochi Nona, Ravidas, Rabidas Ramrami, Satnami, Suryavanshi, Suryavanshi Ramrami or Mandal Kanojia

5. Dom or Dumar

6. Katik, Chikwa or Chikwi

7. Mang Dankhi Mang, Mahe-shi Mang, Garndi, Madari, Garudi, Redha-Mang or Dang Chagaha

8. Mehtar or Bhangi, Jama-dar, Ganda, Panka, Dhoni, Mela

9. Sansi, Sahis or Ghasiya"

The motion was negatived.

Mr. Speaker: The question is:

Page 31, line 6—

after "Udaipur" insert "Sanar-garh".

The motion was negatived.

Mr. Speaker: The question is:

Page 31, line 8—

after. "Mahasamund" insert "Bindra-Navagarh"

The motion was negatived.

Mr. Speaker: The question is:

Page 31, line 9—

after "Kelapur" insert "Rani and Yeotmal"

The motion was negatived.

Mr. Speaker: The question is:

Page 30—

after line 24 insert:

"21. Banjara or Vanjari Naik excluding Kunbi Vanjari."

The motion was negatived.

Mr. Speaker: The question is:

Page 30—

after line 26 add:

"3. In the District of East Khandesh,—Banjara or Vanjari Naik excluding Kunbi Vanjari".

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

after line 10, add:

"31. Valmiki, Balmiki or Boyas"

The motion was negatived.

Mr. Speaker: The question is:

Page 5, line 15—

after "Malo" insert:

"Lal Begi, Mehtar, Bhangi or Balmiki".

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

(i) omit line 31;

(ii) line 32, add at the end:

"Balmiki, Lalbegi or Halal-khor"; and

(iii) omit line 35.

The motion was negatived.

Mr. Speaker: The question is:

Page 6, line 22—

add at the end "Khakrob or Jamadar"

The motion was negatived.

Mr. Speaker: The question is:

Page 7, line 23—

add at the end:

"Balmiki, Jamadar, Gomda, Panta, Mala, Halalkhor or Lalbegi"

The motion was negatived.

Mr. Speaker: The question is:

Page 9, line 2—

add at the end "Bhangi, Valmiki or Balmiki"

The motion was negatived.

Mr. Speaker: The question is:

Page 12—

(i) line 12, add at the end:

"Mala, Jhalo-Malo, Zala Mehtar Bhangi, Valamiki or Balmiki"; and

(ii) omit lines 29 and 33.

The motion was negatived.

Mr. Speaker: The question is:

Page 11—

omit line 29.

The motion was negatived.

Mr. Speaker: The question is:

Page 12—

(a) after line 33, add:

"(i) omit entry 3"; and

(b) line 36, add at the end:

"Mehtar, Lalbegi, Bala Sahi, Halalkhor, Khakrob, Jamadar, Achhut, Barar, Sansi or Jhalo Malo"

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

after line 12, add:

"(vi) after entry 34, add: '35. Turi'."

The motion was negatived.

Mr. Speaker: The question is:

Page 13, line 26—

add at the end:

"Mehtar, Bhangi, Halalkhor, Khakrob, Chuhra, Jamadar, Balhar, Kharotia or Achhut".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 7—

add at the end: "or Dhanak".

The motion was negatived.

Mr. Speaker: The question is:

Page 14—

omit line 29.

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

(i) omit line 28; and

(ii) line 32, add at the end:

"Balmiki, Bhangi, Jhalo Malo or Malo, Mehtar, Lalbegi, Halalkhor, Khakrob, Jamadar, Chuhra or Dom".

The motion was negatived.

Mr. Speaker: The question is:

Page 16—

omit lines 12 and 17.

The motion was negatived.

Mr. Speaker: The question is:

Page 17, line 5—

add at the end:

"Balmiki, Dhed, Dom, Khakrob, Halalkhor, Lalbegi, Jamadar or Chuhra".

The motion was negatived.

Mr. Speaker: The question is:

Page 17, line 9—

add at the end "or Dhanak".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 29, insert:

"2A. Balmiki or Bhangi".

The motion was negatived.

Mr. Speaker: The Question is:

Page 18—

omit line 8.

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 9, insert:

'(1a) for entry 7, substitute:

"7. Balmiki or Chura, Bhangi, Halalkhor, Lalbegi, Mehtar, Bala Shahi, Jamadar, Khakrob, Barar, Jhalo Malo or Sweeper".

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 21, add:

"34. Turi".

The motion was negatived.

Mr. Speaker: The question is:

Page 19, line 3—

add at the end:

"Balmiki, Chuhra, Mehtar, Lalbegi, Bala Shahi, Halalkhor, Khakrob, Jamadar or Harijan."

The motion was negatived.

Mr. Speaker: The question is:

Page 19, line 11—

add at the end "Dhanak or Dhanuk".

The motion was negatived.

Mr. Speaker: The question is:

Page 20—

omit line 9.

The motion was negatived.

Mr. Speaker: The question is:

Page 20, line 14—

add at the end:

"Balmiki, Mehtar, Halalkhor, Lalbegi, Oigana, Malkana, Korar, Zadmal, Jamadar or Khakrob".

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 2, add:

'(i) in entry 9, add at the end:—

"Balmiki, Mehtar, Lalbegi, Jamadar, Halal, Khakrob".

The motion was negatived.

Mr. Speaker: The question is:

Page 21, line 28—

add at the end "or Dhanak".

The motion was negatived.

Mr. Speaker: The question is:

Page 21, line 36—

add at the end:

"Balmiki, Halalkhor, Lalbegi, Khakrob or Jamadar".

The motion was negatived.

Mr. Speaker: The question is:

Page 22, line 18—

add at the end:

"Chohra, Balmiki, Sweeper, Lalbegi, Halalkhor, Jamadar or Mehtar".

The motion was negatived.

Mr. Speaker: The question is:

Page 22—

omit lines 21, 22 and 35.

The motion was negatived.

Mr. Speaker: The question is:

Page 22, line 25—

add at the end:

"or Julaha".

The motion was negatived.

Mr. Speaker: The question is:

Page 23—

(i) line 19, add at the end:

“Chuha, Mehtar, Khakrob,
Sweeper, Lalbegi, Jamadar,
Barar or Rehar”; and

(ii) omit lines 24 and 32.

The motion was negatived.

Mr. Speaker: The question is:

Page 24—

omit line 22.

The motion was negatived.

Mr. Speaker: The question is:

Page 24—

after line 36, insert:

“1A. Lalbegi, Mehtar,
Bhangi or Balmiki”.

The motion was negatived.

Mr. Speaker: The question is:

Page 26, line 6—

add at the end “Balmiki or
Bhangi”.

The motion was negatived.

Mr. Speaker: The question is:

Page 26, line 17—

add at the end “Mehtar, Balmiki,
Bhangi or Domar”.

The motion was negatived.

Mr. Speaker: The question is:

Page 26—

Omit line 24.

The motion was negatived.

Mr. Speaker: The question is:

Page 27—

omit line 28.

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

after line 1, insert:

“(21A. Mahar)”.

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

after line 35, insert:

“15A. Mahar

15B. Mala”.

The motion was negatived.

Mr. Speaker: The question is:

Page 6—

after line 31, insert:

“13A. Mala”.

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

after line 20, insert:

“6A. Mahar

6B. Mala”.

The motion was negatived.

Mr. Speaker: The question is:

Page 8—

after line 37, insert:

“30A. Mahar”.

The motion was negatived.

Mr. Speaker: The question is:

Page 11—

after line 12, insert:

“39A. Holeya or Holar”.

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 17—

add at the end “Holeya”.

The motion was negatived.

Mr. Speaker: The question is:

Page 14—

after line 30, insert:

“51A. Mahar or Mala”.

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

after line 32, insert:

"18A. Holeya".

The motion was negatived.

Mr. Speaker: The question is:

Page 16, line 15—

add at the end "or Mala".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 11, insert:

"13A. Holeya".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 17, insert:

"19A. Mala".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 34, insert:

"7A. Holeya or Holer".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 37, insert:

"10A. Madiga

10B. Mang".

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 1, insert:

"11A. Mahar

11B. Mala".

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 30, insert:

"39A. Madiga".

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 31, insert:

"40A. Mahar

40B. Mala

40C. Mang".

The motion was negatived.

Mr. Speaker: The question is:

Page 20, line 17—

add at the end:

"Holeya, Mahar, Mala, Mang,
Madiga".

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 6, add:

"20A. Holeya".

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 7, add:

"28A. Madiga

28B. Mahar

28C. Mala

28D. Mang".

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 33, insert:

"13A. Madiga

13B. Mahar

13C. Mala or Holeya".

The motion was negatived.

Mr. Speaker: The question is:

Page 22—

after line 28, insert:

"16A. Holeya".

The motion was negatived.

Mr. Speaker: The question is:

Page 22—

after line 36, insert:

"24A. Madiga

24B. Mahar

24C. Mala".

The motion was negatived.

Mr. Speaker: The question is:

Page 23—

after line 1, insert:

"25A. Mang".

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

after line 10, add:

31. Lingathari Madiga
32. Lingathari Kumari
33. Lingathari Mangali
34. Lingathari Chakali."

The motion was negatived.

Mr. Speaker: The question is:

Page 27—

after line 24, add:

21. Valni or Bajas
22. Ediga Gowda
23. Mangali
24. Korachi
25. Sugali
26. Thaudas
27. Kummari
28. Saliyan
29. Kurni
30. Padmasale".

The motion was negatived.

Mr. Speaker: The question is:

That in the amendment proposed by me, printed as No. 98 in List No. 11 of amendments—

for the proposed entry 21, substitute:

"21. Valmiki or Boyas".

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

after line 2, insert:

"11B. Ghai".

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

after line 4, insert:

- "12B. Sipl
- 12C. Hali
- 12D. Badhi
- 12E. Lohar (untouchable)
- 12F. Barahai
- 12G. Thawai".

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

after line 12, add:

- "30A. Dosali
- 30B. Pumba
- 30C. Hadi
- 30D. Dhobi (Chhimba)
- 30E. Soi
- 30F. Jogi (untouchables).

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 13, insert:

'(iia) for entry 16, substitute:—

"16. Kabirpanthis or Julahas".

The motion was negatived.

Mr. Speaker: The question is:

Page 29—

after line 27, add:

"(iii) after entry 8, add—
'9. Garo'."

The motion was negatived.

Mr. Speaker: The question is:

Page 24—

omit line 37.

The motion was negatived.

Mr. Speaker: The question is:

Page 29—

after line 5, add:

"15. Paite".

The motion was negatived.

Mr. Speaker: The question is:

Page 39—

after line 31, add "29. Lois".

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

omit line 36.

The motion was negatived.

Mr. Speaker: The question is:

Page 14—

omit lines 4, 25, 27 and 28.

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

omit lines 9 to 11.

The motion was negatived.

Mr. Speaker: The question is:

Page 35—

after line 21, insert:

"8A: After Part VII Punjab, insert:

PART VII-A—UTTAR PRA-
DESH

1. Bhil (Bhopa)
2. Bhoksa
3. Bhuiya
4. Bhutia (Khampa, Marcha,
Tolcha, Jad)
5. Bora
6. Cheru
7. Gond (Dhuria, Naik, Ojha)
8. Jaunsari
9. Kharwar
10. Kol
11. Korwa (Korku)

12. Raji (Banmanus)

13. Tharu."

The motion was negatived.

Mr. Speaker: The question is:

Page 5—

after line 7, insert:

"27A. Dhobi or Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 6—

after line 25, insert:

"7. Dhobi, Dhoba, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

after line 19, insert:

"5A. Dhobi, Rajaka, Mala,
Agasa, Madiwala".

The motion was negatived.

Mr. Speaker: The question is:

Page 8—

after line 23, insert:

"16A. Dhobi, Rajaka, Madi-
wala, Agasa, Mala".

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

after line 4, insert:

"12B. Dhobi, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

after line 25, insert:

"11A. Dhobi, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 11, insert:

"13A. Dhobi, Dhoba, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 32, insert:

"5A. Dhobi, Madiwala, Agasa,
Dhoba, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 11, insert:

"11B. Dhobi, Rajaka".

The motion was negatived.

Mr. Speaker: The question is:

Page 19—

after line 13, insert:

"22A. Dhobi".

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 6, insert:

"20A. Dhobi".

The motion was negatived.

Mr. Speaker: The question is:

Page 24—

after line 5, insert:

"25A. Dhobi".

The motion was negatived.

Mr. Speaker: The question is:

Page 26—

after line 20, insert:

"7A. Dhobi".

The motion was negatived.

Mr. Speaker: The question is:

Page 6, line 18—

after "Chamar" insert "Jaiswar".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 3—

after "Chamar" insert "Char-
makar".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 3—

add at the end "Jaiswar".

The motion was negatived.

Mr. Speaker: The question is:

Page 22, line 20—

after "Chamar" insert "Char-
makar".

The motion was negatived.

Mr. Speaker: The question is:

Page 22, line 20—

after "Chamar" insert "Jaiswar".

The motion was negatived.

Mr. Speaker: The question is:

Page 14, line 3—

add at the end:

"Jaiswar or Kureel or Char-
makar".

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

(i) after line 5, add:

"64. Gond" and

(ii) omit lines 9 to 11.

The motion was negatived.

Mr. Speaker: The question is:

Page 15, lines 6 and 7—

omit "excluding Agra, Meerut
and Rohilkhand divisions".

The motion was negatived.

Mr. Speaker: The question is:

Page 14—

for line 3, substitute:

"24. Chamar, Ravidas, Dhusia,
Jhusia, Jatava, Jaiswar or
Kureel".

The motion was negatived.

Mr. Speaker: The question is:

Page 24, line 15—

after "Lohar" insert "(untouchable)"

The motion was negatived.

Mr. Speaker: The question is:

Page 24—

after line 32, add:

"53. Pumba

54. Soi

55. Hadi

56. Ghai

57. Thawin (untouchable)".

The motion was negatived.

Mr. Speaker: The question is:

Page 35, line 21—

add at the end:

"Lamba Khampa, Kanaura"

The motion was negatived.

Mr. Speaker: The question is:

Page 35—

after line 21, add:

"(4) Gujar

(5) Lahaula"

The motion was negatived.

Mr. Speaker: The question is:

Page 11—

Omit line 22

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

after line 6, add:

"26. Chakrawadaya-Dasar

27. Chuhar or Chuhra

28. Dakaleru

29. Kolcha or Kolgha

30. Shongdav or Shingadya

31. Sochi

32. Jimali

33. Vankar

34. Vitholia"

The motion was negatived.

Mr. Speaker: The question is:

Page 7—

for lines 21 and 22, substitute:

"7. Mang, Matang, Dankhni-Mang, Mang-Mahashi, Mang-Garudi, Madari, Garudi or Radhe-Mang"

The motion was negatived.

Mr. Speaker: The question is:

Page 6, line 19—

omit "Madig"

The motion was negatived.

Mr. Speaker: The question is:

Page 6—

for line 34, substitute:

"16. Mang, Matang, Mini-madig or Madig"

The motion was negatived.

Mr. Speaker: The question is:

Page 16, line 1—

add at the end:

"or Dalai"

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

omit line 33

The motion was negatived.

Mr. Speaker: The question is:

Page 15—

for lines 6 to 8, substitute:

"64. Kori"

The motion was negatived.

Mr. Speaker: The question is:

Page 13—

omit lines 16, 17, 19, 20 and 36.

The motion was negatived.

Mr. Speaker: The question is:
Page 14—
omit lines 2, 4, 27, 28, 30 and 36.

The motion was negatived.

Mr. Speaker: The question is:
Page 15—
(i) omit line 1; and
(ii) omit lines 9 to 11.

The motion was negatived.

Mr. Speaker: The question is:
Page 30 and 31—
for lines 31 to 37 and lines 1 to 9 respectively, substitute:

“(a) Throughout the State.”

The motion was negatived.

Mr. Speaker: The question is:
Page 35—
after line 21, insert:
‘8A. After Part VII-Punjab, insert:

“PART VIIA-UTTAR PRADESH

1. Agariya
2. Badi
3. Baheliya
4. Baiga
5. Bhil (Bhopa)
6. Bhoksa
7. Bhuiya
8. Bhutia (Khampa, Marcha, Tolcha, Jad)
9. Boria or Bora
10. Chero or Cheru
11. Jaunsari
12. Kharwar
13. Kol
14. Korwa (Korku)
15. Majhwar
16. Patari
17. Raji (Banmanus)
18. Saharya

19. Tharu
20. Gond (Dhuria, Naik Ojha)”

The motion was negatived.

Mr. Speaker: The question is:
Page 36—
for lines 10 to 12, substitute:
“2. Throughout the State:—”
The motion was negatived.

Mr. Speaker: The question is:
Page 32, line 9—
add at the end:
“or Halbi Koshti.”
The motion was negatived.

Mr. Speaker: The question is:
Page 17—
after line 24, add:
“27. Dhobi”.
The motion was negatived.

Mr. Speaker: The question is:
Page 7—
after line 19, insert:
“5A. Jatav”
The motion was negatived.

Mr. Speaker: The question is:
Page 12, line 37—
for “Jatia Chamar” substitute:
“Jatia”
The motion was negatived.

Mr. Speaker: The question is:
Page 13—
after line 6, insert:
“13A. Jatav”
The motion was negatived.

Mr. Speaker: The question is:
Page 14—
after line 17, insert:
“38A. Jatav”
The motion was negatived.

Mr. Speaker: The question is:

Page 17—

after line 11, insert:

"13A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 18—

after line 14, insert:

"26A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 19—

after line 17, insert:

"26A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 5, insert:

"19A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 21—

after line 30, insert:

"10A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 22, line 20—

for "Jatav Chamar" substitute:
"Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 22—

after line 28, insert:

"16A. Jatav"

The motion was negatived.

Mr. Speaker: The question is:

Page 26—

after line 21, insert:

"8A. Jatav"

The motion was negatived.

Mr. Speaker: I shall not put the Schedule.

The question is:

"That Schedules, I, II, III and IV, as amended, stand part of the Bill."

The motion was adopted.

Schedules I, II, III and IV, as amended were added to the Bill.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Shri Pataskar: I beg to move:

"That the Bill, as amended, be passed."

Mr. Speaker: Motion moved:

"That the Bill, as amended, be passed."

We allotted 15 minutes; we have exceeded the time. One or two minutes for each hon. Member.

Shri Jaipal Singh: I regret that it is one of the few occasions where I feel I have to ask this House to throw out this Bill. There has been no more disgraceful performance on the part of the Congress Party than to introduce this Bill which is the most unscientific that I have ever seen in my life. I agree my parliamentary life has been a very short one. The question of scheduling one either as a tribe or caste is a very scientific task, and controversy has been raging for decades over it. There are books, there are anthropologists and all manner of political parties also. Here, today, I have seen something that I had never expected in Independent India: Giving the movers of amendments one minute only to make out their case. I do not want to say anything new because this is not the time or the place where I can develop my argument. I would just like to ask the Leader of the House, who, I am glad to see, is here because there is no

[Shri Jaipal Singh]

one who is a better friend of the Dalit Samaj in this country. I would like him just to look at page 22 where the Bhils in Delhi are supposed to be Scheduled Castes. I need not develop that argument. Already we have had an argument about Gonds. To me, it matters little whether you schedule us or whether you do not. But, when you do solemnly say in the Constitution something, we have a right to expect you to honour your word. It is not merely a question of whether you are reducing the Scheduled Castes or Scheduled Tribes. That this Government, the Nehru regime, has successfully done. In 1941, the Scheduled Tribes numbered 248 lakhs. In 1951, they should have been at least 272 lakhs. One crore have disappeared. As I have just said before, I do not want to repeat my argument. That is not the point. My whole point is,—the hon. Minister here has already agreed to look into it afterwards,—he of all people accuses me, I should know something about Scheduled Tribes that I have passion. There is colossal ignorance in the Treasury Benches. Here is the Backward Classes Commission's report that is thrust at our face. They say, here is the report. I would ask the Government on the other side, do they accept every report. Did they accept the States Reorganisation Commission's report? What report are they accepting? It is or for the Parliament to decide. Let them not make cheap jokes against what we genuinely feel. I do not know whether he belongs to the Scheduled Castes or what he is. He is sitting on the Treasury Benches. Mr. Speaker, I beg of you to take to task hon. Ministers when they talk like that. It is not a question of passion. I ask a straightforward question.

Mr. Speaker: No, no. Order, order, please. I am really surprised. The hon. Member is a good parliamentarian. He can place his case proper-

ly. To say, I do not know if an hon. Minister belongs to the Scheduled Castes or not, I cannot understand. I will not draw any distinction between one caste and another when there are castes here. It is open to the Government to point out that they accept certain recommendations. It is open to the Members to press for the adoption of some other recommendations also or to give up certain recommendations. That stage is over. The hon. Member can say that this is a very important point and that the Bill may be thrown out. In the third reading, the points which may be placed before the House are very few. Over and above all this, to say, merely because he has put Gonds or somebody else from Scheduled Tribes to Scheduled Castes, "I do not know if the hon. Minister belongs to .etc." is not right. I want him to withdraw. Why should he be included among Scheduled Castes?

Shri G. S. Singh: (Bharatpur Sawai Madhopur) Why not? May I rise on a point of order? You think it is derogatory. Under the articles of the Constitution, there is nothing derogatory in belonging to the Scheduled Castes. It is nothing derogatory. Why should he not say so?

Mr. Speaker: One can go on saying that one belongs to the Scheduled Castes. That does not arise here.

Shri B. S. Murthy: We welcome all.

The Prime Minister and Minister for External Affairs: (Shri Jawaharlal Nehru): There is nothing derogatory about any one belonging to the Scheduled Castes or Scheduled Tribes. It is my belief and I have stated publicly also that India, including me and everybody, consists of tribals, because the caste system is a tribal system. We are all tribals. I venture to say that the hon. Member opposite objects to my colleague saying in the quietest language that passion is not necessary. He has,

shown, I do submit, a great deal of heat and objects to that and wants him to withdraw. This is most extraordinary. If anybody is showing heat and passion,—hon. Member opposite may be right or wrong, I am not referring to the argument,—he may be justified in showing heat, that is a different matter completely—to show more heat because somebody says that he is showing passion is rather an extraordinary thing.

Mr. Speaker: I am only concerned with this. If any hon. Minister brings forward a Bill and says that somebody ought to be put in one category or another, any hon. Member may take exception to their being in one category or being transferred from one to another category. Whether the hon. Minister belongs to this caste or that is not the question. Why should a reference be made? I object to it. There is no point of order. It is not highly derogatory or otherwise. The question whether a Minister belongs to this caste or not, the manner in which it has been said, the purpose for which it has been said, are not justified. I do not want such remarks being made against any hon. Member. It is open to make any case before the House, and it is for the House to accept or not to accept. But to say that he himself must belong either to the one or to the other is not a matter relevant or in issue now and is not proper.

4 P.M.

Shri Jaipal Singh: First of all, I did not raise the point of order. Secondly, I only said I do not know whether the hon. Member is this or that.

Mr. Speaker: No, no. The hon. Member said he did not know whether he belongs to the Scheduled Castes himself.

Shri Jaipal Singh: I do not know whether he belongs to, whether he is a member of this or that: that is what I said.

As to the Leader of this House—well, passion. All right, I have passion; he has none. On this I have a right to have passion, may I point out? The whole of the caste system, the Leader of the House just now said, is based on the pattern of the tribal system. There could be nothing farther from the truth than this; may I say this is fantastic? Tribal society is casteless. How dare any one with any knowledge about tribal economy or life, its pattern of life, say that the caste system obtains from the tribals?

Shri Jawaharlal Nehru: The hon. Member in his excitement fails to understand what is being said in this House. It amazes me. Let him argue his point, but it does not help our understanding or perhaps his by his running off the rail every time. Nobody said the tribal society had caste. What I said was that the non-tribal society also is tribal in the essential sense of the word. Caste is operation of tribal society others might have turned it off the rails. We need not go into the anthropological arguments here. We are dealing with a particular simple point. Let us deal with that instead of getting hot and bothered over it.

Shri Jaipal Singh: He may know more, but he is welcome to Adivasi society. I address myself to the House.

This is not something that should not have come. My objection has been that this has been rushed through, particularly in regard to the Scheduled Castes Members here. One after the other they have tried to give amendments. They have been given a minute each. I know Government is pressed for time. There is a plethora of legislation, but I submit this Bill should be thrown out. Let Government take its own time. Government will have the convenience of not getting bothered about the complications of the general elections. I am trying to be non-political in my attitude.

[Shri Jaipal Singh]

Members have tried to take advantage of the consequences of this piece of legislation because it is going to affect people this or that way, there is the question of the delimitation of constituencies and the like. I am trying to make an offer to the Leader of the House and the hon. Member there to drop this Bill. Take your own time over it and be scientific. I am not concerned with whether the Gonds are going to be Scheduled Castes in this or that State. That is not my point. My point is that Government itself took months and months and months to publish the Backward Classes Commission's Report. Why? I want to ask why. Because they were confronted with the awkward problem of not agreeing with the Members of the Commission because they did not like the conclusions. They are somewhat different. There are more dissentients in that Commission. Well, it was at last published because this House forced the Government to come forward with it. I am advising the Treasury Benches to drop this Bill so that Government, this Government or the next Government—may be the same Leader of the House will be at the head of it—may take its own time, may take a scientific view, not a political view. Take the question of Assam.

Mr. Speaker: I have exceeded the time-limit. I am going to request the hon. Member to resume his seat. I will now put the question to the vote of the House.

The question is:

"That the Bill, as amended be passed".

Those in favour will kindly say "Aye".

Several Hon. Members: Aye.

Mr. Speaker: Those against will kindly say "No".

Some Hon. Members: No.

Mr. Speaker: The Ayes have it.

Shri Jaipal Singh: The Noes have it.

Mr. Speaker: Hon. Members who are against it will rise in their seats.

Shri Jaipal Singh: The bell, Sir.

Mr. Speaker: Need not be rung.

Shri G. S. Singh: The bell must be rung.

Mr. Speaker: All right. Clear the lobby. The bell is being rung.

Order, order. The question is:

"That the Bill, as amended, be passed".

Those in favour will kindly say "Aye".

Several Hon. Members: Aye.

Mr. Speaker: Those against will kindly say "No".

Some Hon. Members: No.

Mr. Speaker: The Ayes have it.

Shri Jaipal Sinha: The Noes have it.

Mr. Speaker: Hon. Members who are against will kindly rise in their seats, all of them. Seven, that is all.

Shri Jaipal Singh: May we have our names recorded.

Mr. Speaker: Oh, yes. Hon. Members will pass on their chits.

Shri Jaipal Singh: No, no. We are standing.

Mr. Speaker: All right. Shri Jaipal Singh, Shri G. S. Singh, Shri Rajeshwar Patel, Shri Deogam, Shri Randaman Singh, Shri Rishang Keishing, Shri Benjamin Hansda and Shri R. C. Majhi. Eight "Noes". Those in favour. A large number. By an overwhelming majority the Bill, as amended, is passed.

The motion was adopted.